# LOK SABHA DEBATES (English Version)

Eighth Session
(Eighth Lok Sabha)



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LOK SABHA SECRETARIAT
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#### LOK SABHA DEBATES

#### LOK SABHA

Wednesday, July 29, 1987/Sravana 7, 1909 (SAKA)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

MEMBER SWORN

[English]

SHRI RAM NARAIN SINGH (Bhiwani)

### MOTION Re SUSPENSION OF QUESTION HOUR

(Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura): We have given a privilege motion against the Prime Minister ......

[Translation]

MR. SPEAKER: Please sit down.

(Interruptions)\*

MR. SPEAKER: Now, please sit down.

(Interruptions)\*

[English]

Mr.SPEAKER: Please sit down. I am requesting you, please sit down.

(Interruptions)\*

MR. SPEAKER: There should be action against you.

[English]

You are flouting the rules. It should be

against you now. You are flouting the rules. You sit down.

(Interruptions)\*

MR. SPEAKER: I want to say that privilege motion is brought here as per rules. There is no bar. Anybody can bring a Privilege Motion.

[English]

I am ready to examine it. As per rules, I am going to proceed.

(Interruptions)\*

[Translation]

MR. SPEAKER: May be, I do not see it; neither have I ever seen it.

[English]

I will have to go through that.

[Translation]

I have never barred anyone. Every Member can give his Privilege Motion. Hundred times I have been telling you with folded hands that this House is yours. You can run it as you like. But I am bound by your rules. So long as I am here I will work according to rules. You know, I am at your service......

(Interruptions)

MR. SPEAKER: Please sit down and listen to me. I want to say one thing. Order please. Muttemwrji, what are you doing? You please resume your seat and wat for two minutes. Let me say what I want to say. I want to say. I want to say. I want to say that no discussion will be barred. I am prepared to allow all the discussions according to rules. But I cannot work according to your or their dictates.

[English]

I am going to do according to the dictates put down by you.

<sup>\*</sup>Not recorded

#### [Translation]

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I have no objection. But if you would like to do like it daily, what the people will thinkof us. I am very much woried. This is your House, you are to run it. The people of India have sent you here to run it. You are not sent here to create disorder, you are here to discuss matters.

#### [English]

Democracy means discussion.

(Interruptions)

#### [Translation]

MR. SPEAKER: It will be kind of you. If you could kindly keep quiet for two minutes. I want to appeal to this House that for God's sake don't do so, what the people will say? Whatever discussion you want to do, you can do but don't do any such thing. It behoves neither you nor me to run the House like that.

#### [English]

I will take up all the subjects which you have given to me.

#### [Translation]

I will run it according to that.

#### (Interruptions)

MR. SPEAKER: One minute, if you all speak at one time, what can I do. Again you are going to do the same.

#### [English]

PROF. MADHU DANDAVATE (Rajapur): I want to point out to you that certain rules have been violated..... (Interruptions).

MR. SPEAKER: No rules have been violated.

PROF. MADHU DANDAVATE: In the light of what you have said, I want to cite the proceedings of Lok Sabha .... (Interruptions)\*\*

MR. SPEAKER: Not allowed; no rules have been violated.

#### (Interruptions)

MR. SPEAKER: First, we have to decide whether we are going to suspend Rule 32.

#### (Interruptions)

MR. SPEAKER: First, we have to decide whether we are going to dispense with Question Hour today or not. After that, you can say whatever you like.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H K L BHAGAT):

Under Rule 388, I beg to move for suspension of Rule 32 relating to the Question Hour.

This is to consider disciplinary action against Shri Ajoy Biswas.

(Interruptions)

#### [Translation]

MR. SPEAKER: Let me suspend in question hour.

(Interruptions)

#### [English]

PROF. MADHU DANDAVATE: How can that issue be taken up before the Question Hour is suspended.

MR. SPEAKER: I am putting that motion first. The question is:

(Interruptions)

<sup>\*\*</sup> Not recorded.

SHRI BASUDEB ACHARIA: We have also given notices....

(Interruptions)

PROF. MADHU DANDAVATE: Whose motion are you taking up?

(Interruptions)

[Translation]

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MR. SPEAKER: Let me suspend the Question Hour first; only after that any Motion will come.

(Interruptions)

MR. SPEAKER: When I have barred any discussion?

(Interruptions)

MR. SPEAKER: I have never barred any discussion.

(Interruptions)

MR. SPEAKER: You please listen. Of course, your motion is there but Government motion is also there.

[English]

Government motion takes precedence. So simple it is.

(Interruptions)

[Translation]

MR. SPEAKER: Brother, why don't you allow me to speak.

(Interruptions)

MR. SPEAKER: What should I ask, you ask him and talk to him.

(Interruptions)

[English]

MR. SPEAKER: I shall now put the motion moved by Shri HKL Bhagat to the vote of the House. The question is:

"That the motion for suspension of Rule 32 relating to the Question Hour be adopted".

The motion was adopted.

WRITTEN ANSWERS TO QUESTIONS

[English]

State Pollution Control Boards

- \*41. SHRI VIJOY KUMAR YADAV : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :
- (a) whether all the State Governments and Union Territories were requested to set up pollution control boards to check pollution menace; and
- (b) If so, how many States have set up such boards and the reasons for not setting up of such boards in other States?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL):

- (a) Yes, Sir.
- (b) The States are to set up the Boards after adopting the Water (Prevention & Control of Pollution) Act, 1974 in their State Assemblies. 18 States have set up Pollution Control Boards after adopting the Act. Tripura has adopted the Act but so far has not set up a Board. The States of Manipur, Nagaland, Sikkim have not yet adopted the Act and hence no Pollution Control Boards have been set up in these States. The Act has not also been adopted yet in the three new States of Arunachal Pradesh, Mizoram and Goa

#### [Translation]

#### National Housing Bank

#### \*42 SHRI MADAN PANDEY: SHRI HUSSAIN DALWAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have decided to provide assistance to the poor and other persons through National Housing Bank for construction of houses; and
- (b) if so, the details of the scheme and the progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Government has decided to set up a National Housing Bank (NHB) and a suitable legislation, in this regard, is being brought before the Parliament. The NHB is proposed to be an apex institution for providing refinance facilities to housing finance institutions. The formulation of schemes, for economically weaker sections of the society, which may be supported by subsidies contributed by the Central Government, a State Government or any other source, is also one of the proposed functions of NHB.

(b) The NHB has not been set up as yet. The question of giving details and progress of any scheme assisted by NHB, therefore, does not arise.

#### Visit of Official Team to Switzerland

\*43. SHRI C. JANGA REDDY: SHRIMATI BASAVARAJESWARI

Will the Minister of FINANCE be pleased to state:

- (a) whether a team of legal and financial experts led by the Deputy Governor of the Reserve Bank of India was sent to Switzerland in June last to explore the possibility of obtaining information regarding alleged clandestine deposits made by Indians in Swiss Banks:
  - (b) the outcome of the visit;
- (c) the follow up action taken or contemplated; and
- (d) whether Government propose to enter into some bilateral agreement with Swiss Government in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARA-YAN DATT TIWARI): (a) to (d) . A team of experts headed by Shri A. Ghosh, Deputy Governor, Reserve Bank of India was deputed to Switzerland to obtain first hand information on the existing Swiss legal framework and procedures for obtaining information from Swiss Banks and to study the treaties/agreements entered into by Switzerland with other countries for mutual assistance in investigation of criminal matters. The team held discussions with representatives and officials of the Swiss Division of International Legal Assistance and Police Matters, Swiss National Bank and the Swiss Federal Banking Commission. Based on their discussions, the team has concluded that:

- (i) Though Swiss authorities would not permit generalised enquiries about customers' accounts and would not straightway divulge information about customers' accounts with Swiss banks by entering into treaty/ agreement, the Swiss banking secrecy could be lifted and information about customers' accounts divulged in terms of court orders obtained in Switzerland.
- (ii) That the Swiss Federal Law known as Federal Act on International

Mutual Assistance in Criminal Matters (IMAC) provides for rendering of mutual assistance in criminal matters where acts with respect to which assistance is sought satisfy the test of dual criminality, and the State seeking assistance guarantees reciprocity to Swiss authorities. If the above conditions are satisfied, Swiss authorities would entertain requests for assistance in criminal matters under the provisions of IMAC and suitable proceedings could be initiated in Swiss courts for obtaining requisite information from the concerned banks.

- (iii) Mere evasion of tax or infringement of fiscal laws or violation of foreign exchange regulations would not be regarded as criminal offences by Swiss authorities.
- (iv) Information obtained under IMAC cannot be used for any other purpose other than for which it is obtained.
- (v) Assistance from Swiss authorities under IMAC could be obtained even without entering into bilateral treaty/agreement with Switzerland provided that the requirements of dual criminality and reciprocity are satisfied. Entering into a treaty or agreement would however enable (a) assistance even beyond the provisions of IMAC being extended and (b) placing an obligation on Swiss authorities to provide

assistance according to the terms of treaty / agreement.

In the light of the above conclusion, Government is initiaing steps to enter into a treaty for mutual assistance in criminal matters with Swiss authorities, and pending conclusion of such a treaty/agreement entering into a Memorandum of Understanding with Swiss authorities for assistance in specific cases of Indians having accounts in Swiss Banks with funds obtained illegally.

[Translation]

### Environmental Clearance of Projects in Maharashtra

- 44\* SHRI VILAS MUTTEMWAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the names of the developmental projects of Maharashtra pending his-Ministry's clearance;
- (b) the dates when these proposals were received by his Ministry;
- (c) the time by which these projects are likely to be given clearance by his Ministry; and
- (d) the names of the projects rejected by his Ministry and the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) to (d). A statement is given below.

Project	Projects Under Consideration For Environmental Clearance.	ımental Clearance.		
S. No.	Name of the Project	Date when proposal received in the Ministry	Time by which projects are likely to be cleared	
-	2	ဇ	4	
River 1	River Valley Projects			
÷	Tillari Project	30.06.81	These projects could not be cleared so far only because essential information has not been supplied. These projects can be considered and given environmental clearance only	
73	Eawanthadi Project	11.05.81	atter the requisite environmental details are made available by the project authorities.	
က်	Wan Project	22.04.80		
Therm	Thermal Power Projects	-		
4	Parli TPS (2x210 M.W.) 6th and 7th Units.	23.04.86		
က်	Captive power plant of M/s Modi Fiberes Ltd. (19MW).			
ý	Dhanu TPS (2X210/250) of Bombay Suburban Electric supply Ltd.	17.06.87		•
		_		

13	Writte	en An	swe/s		Sravan	a 7, 19	09 ( <i>SA</i>	KA)	Writter	n Ansv	vers	14
4											e projects could not be cleared so far only because mation has not been supplied. These projects can be	and given environmental clearance only after the requisite environmental details are made available by the project authorities.
<b>(C)</b>		29.10.82	24.02.86	July, 1983	) 16.03.82		15.05.84	12.07.84	March, 1985	11.11.85		
2	Mining Projects	Saoner project, WCL	Hindustan Lalpeth Opencast Project, WCL.	Padampur Opencast Project, WCL.	Durgapur Rayatwari (Reorganisation) Project, WCL.	Industrial Projects	Setting up of off-shore facilities at Dighi by Mazagon Docks Ltd.	Setting up of additional supply base at Agardanda (Janjira) by O.N.G.C.	Setting up of MDÍ Plant by Hindustan Organic Chemicals Ltd.	Setting up of ethane/Propane recovery plant at Uran by O.N.G.C.		
_	Mining	7.	ထ်	တ်	10	Industi	<del>.</del>	12.	13.	14.		

15	Written Answers			July 29, 1987	Written Answers	16
1						
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4						
	<u> </u>					
က						
	1.87		1.85			
	30.04.87		10.04.85			
	sion of y M/s. al Indust		ation nal units			
	d expans mplex b Chemica		ower sta additior			
	tion and nical Co Organic IL)	•-	uclear p n of two N. each			
8	Modernisation and expansion of 30 Petrochemical Complex by M/s. National Organic Chemical Industries Ltd. (NOCIL)	Atomic Power Plant	Tarapur nuclear power station Installation of two additional units of 210 M.W. each.			
	· ·	mic Pov				
-	15.	Ato	16.			

		Projects Rejected	cted	17
S. No.	Name of the Project	Date when Project received in the Ministry	Reasons for rejection	W
-	2	3	,	ritter
<b>∵</b>	Lendi Projnect	12.4.84 project authorities despite reminders.	Basic environmental information not furnished by ders.	Answei
6	Bambla Project	13.3.84	-ор-	rs
က်	Maharashtra Composite Irrigation (Jayakwadi) Project	3.5.84	-OP	:
4	Lower Wardha Project	9.7.81	-00-	Srava
5.	Punad Irrigation Scheme	22.4.82	-00-	ına 7
9	Human River Project	4.1.84	-op-	, 190
7.	Satti River Project	31.1.84	-op-	9 ( <i>SA</i>
ထဲ	Arunavati River Project	23.7.79	-0p-	KA)
တ်	Sina Kolegaon Project	25.4.79	-00-	
10.	Lower Wenna Project	23.7.79	-op-	Wri
1.	Tultuli	19.6.81	-op-	itten /
72	Gosikhurd	28.12.83	-00-	Answ
13.	Upper Tapi Stage-III	15.1.85	-00-	ers
4	Pinjai Project	8.11.82	-op-	18
				•

[English]

#### Revival of Capital Market

\*45. SHRI SATYENDRA NARAYAN SINHA: SHRI YASHWANTRAO GADAKH PATIL:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware that the stock market directors met in Delhi in June, 1987 to consider steps to revive the capital market;
  - (b) if so, the results thereof;
- (c) whether any representation has been received by Government from them; if so, Government's reaction thereon; and
- (d) whether Government have issued instructions to public sector financial institutions to support the stock market.

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) to (c). The Presidents of the stock exchanges met in Delhi on 22nd June, 1987 to discuss the stock market situation and matters of mutual interest. Subsequently they had a meeting with the Controller of Capital Issues on 23rd June in which various issues partaining to the capital market, including the then prevailing stock market situation were discussed. suggestions included rigid enforcement of the ban on short sales and severe disciplinary action against arring Members, surveillance and control in relation to malpractices, insistence on physical delivery of shares etc. The participants were of the view that the market was showing signs of a turn They also submitted around. memorandum to the Government containing a number of suggestions for a long term improvement of the capital market. These have been noted as a part of the on-going exercise for the improvement and modernisation of the capital market for which a number of steps have already been taken and which is a continuous process.

(d) The public sector financial institutions, being substantial investors in industry, participation in the capital market is based on their own commercial judgement.

## Implementation of 15 Point Programme for Welfare of Minorities

\*46. SHRI G.M.BANATWALLA: SHRI SYED SHAHABUDDIN:

Will the Minister of WELFARE be pleased to state:

- (a) whether implementation of the 15-Point directive of the Prime Minister for the welfare of the minorities is being monitored:
- (b) if so, the particulars of the monitoring system; and
- (c) the progress made in the implementation of the directive by the States as well as by various Ministries/ Departments of Union Government during 1986-87?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI):

- (a) Yes, Sir.
- (b) At the State level, the Chief Ministers and Chief Secretaries have been advised to monitor the implementation of the programme, each quarter. At the Central level, the implementation is monitored by obtaining quarterly reports from all States / Union Terrotories and Central Ministries/ Departments concerned. Where necessary, cases are taken

up for corrective action on deficiencies noticed in the implementation of the Programme with the authorities concerned through meetings, discussions and field visits.

While efforts have been made for (c) implementation of the programme by State Governments, Union Territory Administrations and Central Ministries/ Departments, the progress made is not uniform and some area of weakness still remain. All States & Union Territories have nominated Nodal Officers for co-ordinating and reporting actions for implementing the Programme more effectively. The implementation of the programme was reviewed in a conference of State Ministers on 19th June, 1987 in which a number of steps have been agreed to for ensuring fuller and expeditious implementation of the Programme.

### Loans Under Poverty Alleviation Schemes

## \*47. SHRI V. SREENIVASA PRASAD: SHRI BANWARI LAL PUROHIT:

Will the Minister of FINANCE be pleased to state:

- (a) whether Union Government have directed nationalised banks to provide loans to people under the new poverty alleviation schemes; and
- (b) if so, the total allocations made by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The Hon'ble Member is presumably referring to the Self-Employment Programme for Urban Poor (SEPUP) which was commenced from 1986-87 for providing concessional bank credit to poor urban families having income of less than Rs.600/- per month. The public sector banks were directed to provide loans,

which carried 25% capital subsidy from the Government; under this programme designed for urban poor.

(b) A provision of Rs. 37 crores was made available for the year 1986-87 and Rs.50 crores have been provided for the year 1987-88 to meet the subsidy requirements under SEPUP.

#### **Borrowing From IMF**

#### \*48、SHRI SHARAD DIGHE: SHRI INDRAJIT GUPTA:

Will the Minister of FINANCE be pleased to state:

- (a) the amount borrowed by India between 1980-81 and 1984-85 under the extended fund facility (EFF) and the trust fund administered by the IMF:
- (b) the rupee value of these loans at the time of drawal;
- (c) the amount repaid in terms of rupees till 30 April, 1987;
- (d) the outstanding obligation at the prevailing exchange rate; and
- (e) the date upto which repayments are scheduled to continue?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI); (a) to (e). A statement is given below:

#### STATEMENT

#### Purchases Under EFF

India had drawn SDR 3900 million (equivalent to Rs. 4115.19 crores at the then prevailing rate) from IMF under the Extended Fund Facility (EFF) during the period November 1981 to April 1984. The drawals under EFF were in the form of purchase of SDRs or other foreign currencies against Indian rupee which

were deposited into IMF account with RBI at the exchange rate prevailing on the dates of each drawal.

The drawals from IMF under EFF were in SDRs and the repayments are also made in SDRs. The rupee amounts corresponding to these transactions which are credited/debited by RBI to IMF account maintained by them at the exchange rates prevailing on the dates of drawal/repayments are relevant only for accounting purposes.

In accordance with the articles of agreement of IMF the value of Indian rupees held by IMF is required to be maintained in terms of SDRs and is revalued every year on 30th April on the basis of Rupee - SDR parity rate on that date. Additional rupees required to be paid to IMF for this purpose are kept with RBI in the form of non-negotiable and non-interest hearing securities which does not involve any cash outgo.

Repayments to IMF of the above mentioned EFF borrowings are made in the form of repurchase of Indian rupees in return for SDRs or other foreign currencies specified by IMF at the exchange rate porevailing on the date of repurchase. The Indian rupees repurchased are debited to IMF account with RBI and credited to Government account.

Upto 30th April 1987, we have repaid to IMF, SDR 606 million (equivalent to Rs. 845.43 crores). The outstanding balance amount to be repaid is SDR 3294 million (equivalent to Rs. 5438.39 crores at the prevailing Rupee - SDR parity rate). The repayments are scheduled to be completed on 29th April, 1994.

#### Loan from Trust Fund

India had taken a loan of SDR 529.1 million (equivalent to Rs. 537 51 crores at the then prevailing rate) from Trust Fund administered by IMF in August 1980. Upto 30th April, 1987 we have repaid an amount

of SDR 157.638 million (equivalent to Rs. 241.08 crores) and the balance amount of SDR 371.371 million (equivalent to Rs. 612.32 crores at the current SDR - Rupee parity rate) is to be repaid upto 14th August 1990.

### Money Blocked in Pending Exercise Cases

- \*49. SHRI ANIL BASU: Will the Minister of FINANCE be pleased to state:
- (a) the estimated amount blocked in pending excise cases in the country; and
- (b) the reasons therefor and the steps taken towards speedy finalisation of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY):

- (a) Presumably the Hon'ble Member desires to know the amount blocked in pending Central Excise cases in the courts. From the information available the estimated amount involved in Supreme Court and High Courts in pending Central Excise cases is Rs. 1860 Crores (as on 31.3.1987).
- (b) The cases are pending for being heard by the Supreme Court and various High Courts. The major group of cases pending in Supreme Court have been identified and efforts are being made to get them listed for being heard and disposed off. Collectors of Customs and Central Excise have been instructed to pursue the cases in High Courts vigorously for their disposal. Recently, the Principal Collectors of Customs and Central Excise have been authorised to engage Senior Counsels on Special fee in important cases for speedy disposal.

#### Ninth Finance Commission

\*50 SHRI MANIK REDDY: SHRI SUBHASH YADAV:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have set up the Ninth Finance Commission:
- (b) if so, the names of the members and terms of reference of the Commission; and
- (c) the time by which it will complete its work and submit its report to Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) Yes, Sir.

(b) and (c). A copy of the Presidential Order constituting the Ninth Finance Commission is laid on the Table of the House.

[Placed in the library see No. LT-4572/87]

#### Manual Seedling Operation

- \*51. SHRI VIJAY N. PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether Government have examined the economy of serial seedling as against the manual seedling under afforestation programme;
- (b) if so, whether the cost benefit is assured more in the case of manual seedling; and
- (c) whether Government will encourage the manual seedling in view of prevailing famine conditions in many States with a view to provide employment opportunity to the drought hit population?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) and (b). No Sir. Aerial Seedling has been done in our country largely on

- experimental basis by the State Governments, with a view to studying the effectiveness of the Aerial Seeding technology particularly in inaccessible hilly and ravinous areas.
- (c) Most of the seeding done in afforestation/reafforestation works is through manual labour only.

#### Financial Concessions to Deep Sea Fishing Industry

- \*52. CH. RAM PRAKASH: Will the Minister of FINANCE be pleased to state:
- (a) whether Government are aware that the Reserve Bank of India has issued guidelines to commercial banks to grant liberal financial concessions to the deep sea fishing industry;
- (b) whether the nationalised banks have not implemented such guidelines with respect to deep sea fishing industry for the purchase of fishing trawlers;
- (c) if so, whether Government propose to monitor such laxity on the part of nationalised banks; and
- (d) the steps proposed to be taken to expedite the assistance to deep sea fishing industry by nationalised banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (d). The bank credit to deep sea fishing industry comes under priority sector and as such is governed by the guidelines issued by Reserve Bank of India for lending to priority sector. RBI has issued no separate guidelines for providing bank credit to deep sea fishing industry.

According to instructions issued by RBI, the banks have to deploy at least 16 per cent of their outstanding advances towards direct agriculture which, amongst other activities, includes fishing also. The direct agricultural advances by public

sector banks were 16.2 per cent to total outstanding advances as at the end of March 1987.

With a view to expedite the assistance to borrowers under priority sector, RBI has issued instructions that loan applications upto Rs. 25,000/- should be disposed of within a fortnight and of more than Rs. 25,000/- within a period of eight to nine weeks.

#### Seizure of Heroin near Jodhpur

\*53. SHRI M. RAGHUMA REDDY: SHRI DHARAM PAL SINGH MALIK:

Will the Minister of FINANCE be pleased to state:

- (a) whether one quintal of heroin worth Rs.25 crores was seized near Jodhpur in the third week of June, 1987?
  - (b) if so, the details thereof;
- (c) whether any arrests have been made in this connection; and
- (d) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). On 10/11.6.1987, the Rajasthan State Police intercepted a truck at Jodhpur and seized 198.975 kgs. of heroin of Pakistani origin. In a follow up action, on 14.6.1987, a further quantity of 91.270 kgs. of heroin was also seized from the village Bangasar of Bikaner district. The truck driver and an associate had been arrested for appropriate action under the law.

Investigations in the case are under progress.

No precise value of the drugs seized can be determined as the same is dependent on various factors like the

purity of the drug, source of origin, etc. and varies from place to place.

[Translation]

#### Remission of Loans by States

\*54. PROF. NIRMALA KUMARI SHAKTAWAT: SHRI KAMLA PRASAD SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India has taken any stand in regard to the power of State Governments to grant remission of loans given by the cooperative/rural and commercial banks:
  - (b) if so, the details thereof; and
- (c) the likely impact of such remission of loans on developmental schemes and viability of financial institutions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (c). The Reserve Bank of India (RBI) has issued guidelines to banks for providing relief to borrowers in the case of natural calamities or other adverse exigencies. Subject to the guidelines issued by RBI/NABARD credit institutions can remit or reschedule loans on the merits of each case, if such action is warranted according to their commercial judgement. The power to remit dues generally vests with the institution which has lent to the borrower and no other agency can grant remission of such dues unilaterally.

2. The Reserve Bank of India has consistently taken a stand that even a declaration by a State Government agreeing to meet the liability of defaulters adversely affects the requisite financial discipline of the borrowers and vitiates the recovery climate. Such measures also build up expectations on the part of borrowers, that the loan instalments due

for repayment in future could also be similarly waived and consequently their inclination to repay loans gets weakened. This adversely affect the viability of financial institutions and their capacity to recycle funds, there by reducing the availability of resources for development purposes.

### Agreement between India and the USSR

\*55 SHRI VIRDHI CHANDER JAIN: SHRI SHANTARAM NAIK:

Will the PRIME MINISTER be pleased to state:

- (a) whether an agreement between India and the USSR on cooperation in Science and Technology was signed during the recent visit of the Prime Minister to the Soviet Union:
- (b) if so, the salient features of the agreement; and
- (c) the Particular areas in which India will benefit from this agreement?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-LOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOP-MENT ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN):

(a) Yes, Sir, an Integrated Long-term Programme of Cooperation in Science and Technology between the Republic of India and the Union of Soviet Socialist Republics has been signed in Moscow on July 3, 1987 during the recent visit of the Prime Minister to the Soviet Union.

(b) This programme envisages long-term cooperation (upto the year 2000 A.D.) in Science and Technology between the two countries. It has three—basic components namely (i) Cooperation in thrust areas related to frontiers of Science & Technology, (ii) Cooperation in basic research in selected areas of science and

(iii) Exploring other areas for future cooperation in Science and Technology.

The thrust areas are (i) Bio-Technology and Immunology, (iii) Material Science and Technology, (iii) Laser Science and Technology, (iv) Catalysis, (v) Space Science and Technology, (vi) Synchrotron Radiation Sources, (vii) Water Prospecting and (viii) Computers and Electronics.

Both sides have also agreed to continue and broaden their cooperation in basic research in the areas of Mathematics; Theoretical and Applied Mechanics; Earth Sciences; Radiophysics and Astrophysics; Ecology and Environment; Basic Research in Chemical Sciences and Biology.

In addition to above the two sides agreed to explore other possible areas in Science and Technology for future cooperation.

The programme will be implemented through exchange of visits by scientists and technologists; creation of collaborative scientific centres or groups for execution of joint programmes; organisation of bilateral seminars; exchange of scientific and technical information; and sharing of the results of common R&D work.

The two sides have agreed to establish an Indo-Soviet Joint Council for the implementation and coordination of this programme. It has also been decided to constitute a National Coordination Committee to evolve an ongoing national approach and facilitate overall coordination from the Indian side. The Department of Science and Technology will coordinate this programme from the Indian side and USSR State Committee for Science and Technology from the Soviet side.

(e) It is expected that India will benefit in all the areas identified for

cooperation under the Integrated Long-Term Programme.

#### National Banking Corporation

#### \*56. DR. G.S. RAJHANS: SHRI MUKUL WASNIK:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is a proposal under the consideration of Government to set up a National Banking Corporation;
- (b) whether the All India Bank Employees Association has also made a similar demand: and
- (c) if so, when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (c). All India Bank Employees Association (AIBEA) had last year suggested that a Central Banking Authority delinked from Reserve Bank of India be set up and entrusted with the task of regulating, monitoring, and overseeing the working of Commercial Banks. Keeping in view the existing arrangements for regulation, monitoring as also development of Commercial Banks and the powers vested in the Reserve Bank of India under Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949, establishment of a separate Central Banking Authority has not been considered necessary. No proposal in this regard is under consideration of the Government.

#### Private Financial Institutions

#### 57. PROF. K.V. THOMAS : SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the functioning of private financial institutions called "Blade Companies";

- (b) whether these "Blade Companies' have cheated depositors in States like Kerala and Andhra Pradesh;
- (c) if so, the action taken/proposed against these 'Blade Companies', and
- (d) whether Government propose to bring legislation in consultation with States to ban or to control these private financial institutions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (d). Government are aware that certain unincorporated bodies known as "Blade Companies" are functioning in the State of Kerala. Some of these "Blade Companies" have branches in other States including the State of Andhra Pradesh. It has been reported that these 'blade companies' accept deposits form public by offering very high rates of interest and lend the same by charging exhorbitant rates of interest. There are also reports about certain unincorporated bodies not paying back the deposits, when demanded.

The deposit acceptance activities of such bodies are regulated under Chapter III-C of Reserve Bank of India Act, 1934. These provisions prohibit such bodies from accepting deposits in excess of the specified number of depositors. The act also provides for penal action for violating these provisions. These powers vest concurrently with RBI and the State Governments. Government have no proposal to bring out any fresh legislation on this subject.

Reserve Bank of India has reported that it has, already, initiated action against several concerns at Ahmedabad, Bangalore, Kottayam, Madras and Trivandrum. The Kerala State Police is also reported to have raided the offices of some concerns and have seized documents. The propriecors/partners are reported to have been arrested for breach of trust and cheating. Reserve Bank of India has reported that quite recently, it, alongwith the Sales Tax Intelligence Wing of Government of Kerala, had raided the offices of a number of unincorporated

bodies in Kerala for suspected violation of the various provisions of the relevant Acts.

Written Answers

The Constitutional validity of the Chapter III-C of Reserve Bank of India Act, 1934 has been challenged and the matter is pending before the Supreme Court and is, therefore, sub-judice.

#### Bank Frauds

\*58. SHRI BRAJA MOHAN MOHANTY: SHRI G. BHOOPATHY:

Will the Minister of FINANCE be pleased to state:

- (a) the total number of bank frauds of all kinds brought to the notice of Government during 1984-85, 1985-86 and 1986-87 and total amount involved each year;
- (b) whether bank frauds are on increase from year to year and if **50**, the reasons therefore;
- (c) the number of cases in which the culprits have been found out and appropriate action taken against them and in how many cases the investigation is going on; and
- (d) whether to eliminate frequent frauds in nationalised banks any managerial weakness has been located and if so, the steps taken to remove such weakness?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) and (b).

According to Reserve Bank of India, the information in respect of total number c cases of frauds in India, as reported by the 28 Public Sector Banks, and the amount involved therein for the years 1984, 1985, 1986 and 1987 (upto 31.3.87), irrespective of the dates o occurrence, is as given below:-

Year	No. of Frauds	Amount
involvéd		(Rs. in crores
1984	2410	45.18
1985	2157	53.48
1986	1822	44.42
1987	480	9.05

(Data provisional)

The amounts involved as indicate above do not necessarily represent th actual losses which the banks may hav to suffer ultimately since banks general have some securities, insurance policie and make recoveries through civil suit etc.

(c) and (d). The number of delinquer employees against whom action has bee taken for their involvement in cases of frauds, as reported by Public Sects Banks to the Reserve Bank of India, for the years 1984, 1985 and 1986, is a given below:

		1984	1985	198
(a)	No. of employees convicted on charges of frauds	32	72	5(
(b)	No. of employees given major/minor penalties	481	713	61:
(c)	No. of employees out of (b) above dismissed/discharged/removed	221	264	25
(d)	No. of employees against whom prosecution is pending in Court	525	554	57

-		2	3	4
(e)	No. of employees against whom departmental proceedings are pending	1318	1172	1139

(Data provisional)

The Reserve Bank of India has further reported that by and large frauds have occurred not on account of any lacunae in the systems and procedures, but owing to non-observance of the prescribed procedures and other factors. The Reserve Bank of India has also reported that banks are taking steps to strengthen their control mechanisms, including the internal audit/inspection machinery, and to make them more effective so as to eliminate the scope for frauds and malpractices. Banks have also been taking a serious view of the irregularities committed by their employees and initiate action to inflict punishment befitting the seriousness of the irregularities committed by the delinquent employees. For preventing frauds, Banks have provided books of instructions indicating precautions/ checks which their staff should observe.

#### L. I. C. Policies

\*59. SHRI AJOY BISWAS: SHRI SAIFUDDIN CHOWDHARY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the terms of Life Insurance Corporation policies are heavily weighed against the policy holders who are poor;
- (b) whether the Supreme Court had also made observations on the same lines; and
- (c) if so, whether Government propose to make some changes in the terms of L.I.C. policies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). No. Sir. However, the Supreme Court in

the Judgement delivered on 22.1.1987, in the matter of Peerless General Finance and Investment Company Limited, has adverted to the existing provisions for forfeiture of premiums under some LIC policies if the policy holder commits default and does not pay any of the first three premiums. The Court observed that since it is the poorer class of policyholders that may ordinarily be expected to commit default, the forfeiture clause in practice operates against the poor. In this case before the Court, the Life Insurance Corporation was not a party to the proceedings. The LIC has filed a miscellaneous petition to the Supreme Court to explain LIC's practice and record in the specific areas and to seek expunction of remarks concerning L.I.C.

(c) In view of the reply to parts (a) and (b) of the question, this does not arise.

#### Rural Job Outlay

- \*60. SHRI BIMALKANTI GHOSH: Will the Minister of FINANCE be pleased to state:
- (a) whether the High-powered Economic Advisiory Council has called for massive increase in outlay for rural job plans;
- (b) whether the recommendations of the Council have been examined by Government; and
  - (c) if so, the outcome thereof?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHR! NARAYAN DATT TIWARI): (a) The Economic Advisory Council has not submitted any report calling for massive increase in outlay for rural job plans;

(b) and (c). Dot not arise.

### Income Tax incentive for Repair of House

461. SHRI R.M. BHOYE: Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to work out suitable incentives under the Income-tax Laws for carrying out repairs and renewal of existing houses;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) No, Sir.

There is no such proposal under the consideration of Government at present.

- (b) Does not arise.
- (c) The deduction towards cost of repairs of existing houses is allowable under the existing provisions of the Income-tax Act.

#### Wasteland Development

462. SHRI R.P. DAS: Will the Minister of ENVIRONMENT AND FORESTS be please to state: The amount spent during 1985-86 and 1986-87 on waste-land development, and State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): An outlay of Rs. 32754 and 46333 lakhs was provided during 1985-86 and 1986-87 respectively for wasteland development. The statewise details are given below in the Statement.

#### STATEMENT

#### Outlays on Afforestation

Rupees in lakhs (rounded off)

			011)
S.No.	State/U.T.	Outlay 1985-86*	Outlay 1986-87*
1.	Andhra Pradesh	3240	3127
2.	Assam	1397	1826
3.	Bihar	1907	3738
4.	Gujarat	2105	2855
5.	Haryana	1184	1197
6.	Himachal Pradesh	1228	1704
7.	Jammu & Kashmir	581	851
8.	Karnataka	1749	1935
9.	Kerala	1169	1765
10.	Madhya Pradesh	2511	4139
11.	Maharashtra	2137	3698

1	2	3	4
12.	Manipur	217	260
13.	Meghalaya	502	570
14.	Nagaland	351	397
15.	Orissa	1332	1994
16.	Punja <del>b</del>	836	743
17.	Rajasthan	870	1574
18.	Sikkim	183	202
19.	Tamil Nadu	2514	3282
20.	Tripura	390	448
21.	Uttar Pradesh	3807	6257
22.	West Bengal	1400	2385
23.	A & N Islands	130	122
24.	Arunachal Pradesh	370	440
25.	Chandigarh	27	23
26.	Delhi	67	85
27.	Dadra & Nagar Haveli	54	48
28.	Goa, Daman & Diu	109	121
29.	Lakshdweep	4	4
30.	Mizoram	362	512
31.	Pondicherry :	21	31
	Total	32754	46333

<sup>\*</sup>Include outlays of forestry sector and Rural Development Schemes.

#### Amount for Science and Technology

463. SHRI MATILAL HANSDA: Will the Minister of PLANNING be pleased to state:

(a) whether Government have finalised the annual plan outlay for 1987-88 for development of Science & Technology for the different States; and

(b) if so, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) Yes, Sir.

(b) State wise outlays for Science & Technology as finalised during Annual Plan 1987-88 discussions on States/

Union Territories plan proposals are given below in the Statement.

#### STATEMENT

Statewise Break up of the approved outlays in the State Sector for 1987-88 under Science & Technology.

(Rs. in lakhs)

<b>A</b> . \$	States	Science &Technology
1.	Andhra Pradesh	61
2.	Arunachal Pradesh	4
3.	Assam	73
4.	Bihar	48
5.	Goa	24
6.	Gujarat	20
7.	Haryana	80
8.	Jammu & Kashmir	22
9.	Himachal Pradesh	24
10.	Karnataka	100
11.	Kerala	540
12.	Madhya Pradesh	180
13.	Maharashtra	55
14.	Manipur	20
15.	Meghalaya	15
16.	Mizoram	9
17.	Nagaland	15
18.	Orissa	72
19.	Punjab	<b>25</b>
20.	Rajasthan	36
21.	Sikkim	7
22	Tamil Nadu	76

1	2
23. Tripura	56
24. Uttar Pradesh	280
25. West Bengal	63
Total States	1905

(Rs. in lakhs)

B. Union Territories	Science & Technology
1. A & N Islands	24.00
2. Chandigarh	15.00
3. Dadra & Nagar Haveli	2.10
4. Daman & Diu	Included under Goa
5. Delhi	17.00
6. Lakshadweep	2.24
7. Pondicherry	3.00
Total (Union Territories)	63.34
Total (States & Union Territories)	1968.34

#### Balance of Payment Deficit

464. DR. B.L. SHAILESH: Will the Minister of FINANCE be pleased to state:

- (a) whether India's deficit on the current account of the balance of payment (BOP) in 1985-86 was around twice that of 1984-85 not only in absolute terms, but also as a percentage of both gross domestic product (GDP) and foreign currency assets;
- (b) if so, the reasons for such an adverse trend in the balance of payments;
- (c) the measures being taken to meet this situation?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

- (b). The adverse trend in the current account arose mainly on account of a sharp increase in trade deficit in 1985-86 and a decline in the net invisibles primarily due to fall in private transfer receipts.
- (c) A number of corrective measures have been undertaken to boost the growth of exports and curb the increase in imports. A wide range of export enhancing initiatives have been launched. As a result, the provisional figure of exports in 1986-87 shows a marked increase of 20.4 per cent. On the import side, the focus has been on measures to encourage

indigenous production of key bulk items such as sugar, fertilizers, etc.

[Translation]

#### Delay in Rewards to Informers

465. SHRI KAMLA PRASAD RAWAT: Will the Minister of FINANCE be pleased to state:

- the number of cases brought to the notice of the Government in which reward has not been given to the informers of black money and the State-wise details and position thereof during 1986-87;
- the measures being taken by the Government to ensure that reward is given to those informers early; and
  - (c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Reward is paid to an informer, as and when it becomes due to him. Finalisation of reward depends on various stages of processing, secret enquiries, investigations, assessments, appeals and levy and collection of taxes in a case. Cases of non-payment of reward brought to the Government's notice are generally those where either no reward is admissible or it has not become due. It is not possible to collect, compile furnish information regarding all such cases within a reasonable time as matters relating to informer's information, rewardentitlement and connected proceedings are handled by officers spread all over the country. The efforts and time required for collection and compilation of the information may not be commensurate with the results sought to be achieved by the collection of the information.

- (b) As and when a case of nonpayment of reward is brought to the Government's notice, the matter is looked into carefully followed up by suitable action, wherever found necessary.
  - Does not arise.

[English]

#### Guidance to Rural Banks to promote Commercial Agriculture

466. SHRIMATI JAYANTI PATNAIK: Will the Minister of FINANCE be pleased to state:

- the guidelines sent to rural banks (a) to promote commercial Agriculture;
- the role played by rural banking system to implement those guidelines;
- the new schemes proposed to be implemented by rural banks for the promotion of commercial agriculture; and

#### the details thereof? (d)

THE MINISTER OF STATE IN THE MINISTRY FINANCE OF (SHRI JANARDHANA POOJARY): (a) to (d). Reserve Bank of India (RBI) has issued comprehensive guidelines to all scheduled commercial banks in respect of advances to priority sector which also includes advances to agriculture. In terms of these guidelines, loans are given for agriculture and allied activities at concessional rates of interest. Reserve Bank of India has advised the banks to meet credit requirements of the farmers for increasing agricultural production by providing timely and adequate assistance. The banks had been advised that their direct advances to agriculture whic include activities allied to agriculture, should reach at least 16% of their total outstanding credit by March, 1987. As against the stipulated target, agricultural advances of the 28 public sector banks reached the level of 16.2% by March, 1987. The outstanding of public sector banks for advances direct and indirect agricultural purposes was Rs. 10,431 crores as at the end of March, 1987. Medium and long term loans for development of traditional plantatins like tea, coffee and rubber, spices, etc. are included under priority sector advances and such loans also attract the prescribed concessional rates of interest. Short term loans for traditional plantations are, however, not eligible to be treated as

rity sector advances, except small ders of traditional plantations with land dings of not more than 5 acres who do have their own processing units.

## anufacture of Computers with Foreign Collaboration in the country

467. SHRI SALËEM I. SHERVANI: Will PRIME MINISTER be pleased to .te:

- (a) whether any foreign collaboron has been allowed for manufacture of imputers; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE INISTRY OF SCIENCE AND TECH-DLOGY AND MINISTER OF STATE IN 4E DEPARTMENTS OF OCEAN DEVE-DPMENT, ATOMIC ENERGY, ELECTR-NICS AND SPACE (SHRI K.R. 4RAYANAN): (a) Yes, Sir.

(b) 24 units have been allowed reign collaborations for the manufacture computers. The foreign collaborators from USA, UK, France, Japan, torway, Australia, Italy and Switzerland.

## Payment of Hill Compensatory Allowance to Government Employees

468. PROF. NARAIN CHAND PAR-SHAR: Will the Minister of FINANCE be leased to state:

(a) whether Government have ecided to adopt a liberal approach egarding the sanction of Hill compensatory Allowance to the Central sovernment employees working in the sterior of Hill States at places having less han 1000 metres of height, as per the ecommendations of the Fourth Pay commission;

- (b) if so, the action taken by Government in this regard; and
- (c) if not, the reasons therefor and whether it would be ensured that all Central Government employees get the Hill Compensatory Allowance at par with the State counterparts?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K GADHVI): (a) to (c). The Fourth Pay Commission have recommended that Government may consider extending the composite Hill Compensatory Allowance to places surrounded by hills but not qualifying for the allowance under the existing height criterion if these are not already covered by the scheme for grant of Special Compensatory Allowance and if the conditions there are comparable with those of adjoining hill stations. The matter is being examined in consultation with the State Governments.

### Allocation for Transport and Communication Sectors

469. SHRI PURNA CHANDRA MALIK: Will the Minister of PLANNING be pleased to state the amount allocated for the development of transport and communication sectors in Eastern and North Eastern States for 1985-86, 1986-87 and 1987-88 and State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): The State-wise approved plan outlays for development of Transport and Communication sectors, in the state sector, in Eastern and North-Eastern States including North-Eastern Council and Hill Areas for 1985-86, 1986-87, and 1987-88 are given in the statement given below.

#### STATEMENT

APPROVED OUTLAY FOR DEVELOPMENT OF TRANSPORT AND COMMUNICATION SECTORS IN THE STATE SECTOR IN EASTERN AND NORTH EASTERN STATES INCLUDING THE NORTH-EASTERN COUNCIL AND SPECIAL CENTRAL ASSISTANCE UNDER THE HILL AREAS SUB-PLAN DURING 1985-86, 1986-87 AND 1987-88.

(Rs. Crores)

SI.		Approved outlay			
No.	Name of States	1985-86	1986-87	1987-88	
1	2	3	4	5	
	NORTH EASTERN STATES				
1.	Arunachal Pradesh	23.73	29.07	37.72	
2.	Assam	28.41	36.20	40.73	
3.	Manipur	10.30	12.15	14.87	
4.	Meghalaya	12.50	13.10	17.52	
<b>5</b> .	Mizoram	10.37	11.80	13.00	
6.	Nagaland	12.70	15.60	17.50	
7.	Tripura	9.95	11.59	11.81	
8.	North Eastern Council	59.33	61.40	69.46	
9.	Sikkim	7.56	9.89	11.41	
	EASTERN STATES/UT				
10.	Bihar	73.05	91.50	114.05	
11.	Orissa	38.69	39.95	47.59	
12.	West Bengal	38.70	49.00	58.20	
<b>‡3.</b>	Andaman & Nicobar Islands	14.32	52.70	20.96	
	Hill Areas Sub-Plan Special Central Assistance				
14.	Hill Areas of Assam	7.03	7.40	8.89	
15.	Hill Areas of West Bengal	0.61	0.50	0.79	

#### State-wise Target for Poverty alleviation

470. SHRI HANNAN MOLLAH: Will the Minister of PLANNING be pleased to state the number of people proposed to be brought above poverty line during the Seventh Five Year Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): The Seventh Five Year Plan aims at raising 61.9 million persons above the poverty line at All India level. Statewise distribution of this number has not been indicated in the Seventh Five Year Plan.

#### Scheduled Caste / Scheduled Tribe Families benefitted under various schemes

471. SHRIMATI BIBHA GHOSH GOSWAMI: Will the Minister of WELFARE be pleased to state the number of Scheduled Caste and Scheduled Tribe

families benefited under various development schemes during the last three years and State-wise thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): Two statements I and II are given below.

STATEMENT-I

July 29, 1987

THE NUMBER OF SC FAMILIES ECONOMICALLY ASSISTED DURING 1984-85, 1985-86 AND 1986-87.

S. No.	No. State/UT No. of SC families economically assisted 1984-85 1985-86			sisted during 1986-87
1	2	3	4	5
1. Andi	hra Pradesh	259631	288242	304513
2. Assa	am	32437	13604	14967
3. Biha	r	320463	258549	245572
4. Hary	ana	52824	46054	46278
5. Guja	rat	70328	51550	45823
6. Hima	achal Pradesh	34606	27042	32087
7. Jamı	mu & Kashmir	3814	4297	1998
8. Karn	ataka	157817	102960	114089
9. Kera	la	63836	37741	60783
10. Madi	hya Pradesh	193392	187203	188113
11. Mah	arashtra	106440	111058	99795
12. Mani	pur	1409	300	360
13. Orise	sa	102624	78658	103511
14. Punja	ab	85083	61044	64799
15. Rajas	sthan	122802	120607	120925*
16. Sikki	m	1131	1168	1065
17. Tami	l <b>Na</b> du	219913	208206	216243
18. Tripu	ra	7588	4367	5421

53	Written Answers	Sravana 7, 1909 (SA	KA) Written	Answers 54
1	2	3	4	5
19. U	tar Pradesh	479635	379639	380769
20. W	est Bengal	290017	278054	266218
21. C	handigarh	617	488	533
22. D	əlhi	9192	8346	8029
23. G	oa, Daman & Diu	2123	1409	1607
24. Pondicherry	4661	2344	2714	
	All India (Tot	eal): 2622383	2272930	2326212

<sup>\*</sup> The figures are provisional and subject to revision.

STATEMENT-II

THE NUMBER OF SCHEDULED TRIBE FAMILIES ECONOMICALLY ASSISTED UNDER FAMILY BENEFICIARY ORIENTED PROGRAMMES DURING 1984-85, 1985-86, 1986-87.

States/UTs		1984-85	1985-86	1986-87
	1	2	3	4
1.	Andhra Pradesh	69865	74400	107907
2.	Assam	75954	21151	20431
3.	Bihar	166548	122753	130352
4.	Gujarat	78904	66995	75858
5.	Himachal Pradesh	5218	3804	5274
6.	Karnataka	9113	12145	10954
<b>7</b> .	Kerala	6157	3433	6711
8.	Madhya Pradesh	254515	196490	241862
9.	Maharashtra	93269	89009	81940
10.	Manipur	10429	4539	4500
11.	Orissa	134239	113299	143000
1,2.	Rajasthan	67372	61726	86616
13.	Sikhim	1938	2800	3809
14.	Tamil Nadu	11235	10059	11845

1	2	3	4
15. Tripura	18750	9730	11800
16. Uttar Pradesh	3155	4496	2901
17. West Bengal	72555	74228	80677
18. A & N Islands	896	1059	918
19. Goa, Daman & Diu	976	941	598
Total:	1081088	872857	1027953

<sup>\*</sup> Upto February, 1987.

#### Amount for Transport and Communication sector to Kerala

472. SHRI SURESH KURUP: Will the Minister of PLANNING be pleased to state the amount allocated for development of transport and communication system in Kerala for 1985-86, 1986-87 and 1987-88?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): Yearwise outlay for development of Transport under the State Plan and for development of Communication in the Central Sector in Kerala during 1985-86, 1986-87 and 1987-88, are as under:-

(Rs. crores)

1985-86 1986-87 1987-88

Transport 39.14 45.30 52.00

Communication 62.1 61.44 64.51

#### Funds Allocated to Andhra Pradesh for Wild Life Education

473. SHRI C. SAMBU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the amount allocated to Andhra Pradesh Government or

Universities in A. P. under the central sponsored scheme for providing assistance for wild life education and interpretation programme for the year 1986-87?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): An amount of Rs. 2.00 lakhs was provided to State Government of Andhra Pradesh has central assistance during 1986-87 under the scheme 'Assistance to States for Nature Education and Interpretation Programmes.

Central Assistance is not provided to Universities under this scheme.

Funds Allocated for Wild Life conservation

- 474. SHRI ANAND PATHAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) funds earmarked and actually repleased for development of National Parks and Sanctuaries in different States during the last three years; and
  - (b) year-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) and (b). Funds are not earmarked Statewise during a financial year under the two schemes. The proposals are development of National Parks and Sanctuaries

received from State Government are assistance on the merit of the proposal on

priority basis. The funds actually released examined separately for each National for different States under the two Park and Sanctuary and provided central schemes are given in the Statements given below.

STATEMENT

Funds released (Rs in lakhs)

Name of the State	1984-8	5	1985	-86	1986	5-87
	National	Parks Sanctuaries	National	Parks Na Sanctuar	ational Park ies S	s anctuaries
1	2	3 .	4	5	6	7
Andhra Pradesh	1 FUATE	7.37	714 . godine 1 1 a 1 3 a 1	5.32	re or se K. amiljini	8.95
Assam	4.31	1,08000	materia.		0.50	3.25
Arunachal Pradesh				ioravita Neo Vae	11.00	10.75
Bihar All		0.27	er. Probađad	ner de	nu i ve is	1.00
Gujarat	1.76	4.40	0.05	log people Helesofie	0.90	2.92
Goa	eil-fich <b>a</b> itt		resolución Pode	Describes March	3.60	1.10
Haryana	etan a <del>r</del> oU	1.34	r nevelori ahray ilg	1.25	result (135 arthus attor	5.17
Himachal Pradesh	sionalia- an	ræ ·		10.08	1.20	7.21
Jammu & Kashmir	HOME THE	ans Salaga		14.34	11.45	1.50
Karnataka	•	16.56	7 .	7.65	9.64	9.78
Kerala	2.00	1.00	2.94	1.05	12.10	18.29
Madhya Pradesh	1.95	16.51	9.24	=	10.92	3.93
Maharashtra			7.17	#Ghw//3 (a) (3.25)	448 - 150 448 - 150	2461
Manipur	4.41		3.42	The second	5.73	
Meghalaya	rofesiores Games	5.32	2.86	4.03	8.74	3.09
Mizoram	RET PLANT	Hil - kn	reko des Los Alignos	ilitera enc Mole, princ	geliz ronis Scotti sirc	2.10
Nagaland	TO SE	Teknika isali Valenti	, arīav 19	3.88		0.92
Orissa		12.33	BC nim	2.92		0.97
Punjab			atsw	avelly de-		n dealy
Rajasthan	1.30	7.97	2.89	5.54	10.00	22.43

475. SHRI S. PALAKONDRAYUDU; Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number and locations of water quality monitoring stations under Global environmental Monitoring Systems (GEMS) and the Monitoring of Indian National Aquatic Resources (MINARS) along the river Godavari and Krishna passing through Andhra Pradesh;
- (b) whether there is any proposal to establish more such water quality monitoring stations;
  - (c) if so, the details thereof; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Presently there are 5 and 4 monitoring stations at rivers Krishna and Godavari respectively under Global Environmental Monitoring systems (GEMS). No monitoring stations were established under the Monitoring of India National Adquatic Resources (MINARS). The locations of these stations are:

River	Locations under GEMS
Krishna	<ul><li>(1) Vijayawada -1</li><li>(2) Vijayavada -2</li><li>(3) Damarapadu</li></ul>

Godavari

- (1) Mancherial
- (2) Polavaram
- (3) Mancherial
- (4) Parthagudam (Radavi Ashram)
- (b) Yes, Sir.
- (c) The datails are being worked out.
- (d) Does not arise.

#### Fall in NRI Investments

476. SHRI MOHANBHAI PATEL: Will the Minister of FINANCE be pleased to state:

- (a) whether there has been a sharp fall in Non-Resident Indians investments in share and debenture issues;
  - (b) if so, the reasons therefor; and
- (c) whether Government propose to bring some changes in its policy to attract NRI investors to invest more mony in India?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DUTT TIWARI) (a) No, Sir.

- (b) Does not arise.
- (c) NRI Investment policy is reviewed from time to time and suitable changes introduced wherever necessary.

### UNDP Suggestion to Support Large Sized Projects

- 477. SHRI H.B PATIL: Will the Minister of FINANCE be pleased to state:
- (a) whether India has strongly opposed the suggestion that the United Nations Development Programme should support large sized projects instead of smaller and concentrate in fewer sectors; and
- (b) if so, the details regarding the other suggestions and the support extended by other countries in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a). Yes, Sir, at the latest meeting of UNDP Governing Council that suggestion has been strongly opposed.

(b) UNDP assistance has been usually for relatively smaller complementary technical assistance projects to fill up technological gaps or for human resource development in developing countries. Some donar governments were interested in closer monitoring of projects and the suggestion to have fewer projects of larger dimensions could be with this end in view. Such approach could adversely affect the developing country governments' freedom to identify projects according to their need priority and local conditions.

This was supported by delegates from many other developing countries.

#### Rehabilitation of Small Scale Units by IDBI

- 478. SHRI AMARSINH RATHAWA: Will the Minister of FINANCE be pleased to state:
- (a) whether many small scale units are in trouble and many have beenclosed down:

- (b) whether the Industrial Development Bank of India (IDBI) is planning to organise "rehabilitation camps" for the benefit of sick small-scale units to restart;
  - (c) if so, the details thereof; and
- (d) the other measures being taken to save small scale industrial units from closures due to lack of funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). As per the latest report received from Reserve Bank of India (RBI), there were 128687 sick units in the small scale sector as at the end of June, 1986. The RBI have issued detailed guidelines to banks, from time to time, concerning various aspects of industrial sickness. The RBI has emphasised upon the banks to detect sickness at the incipient stage and to coordinate their efforts with the term lending institutions. It has also been impressed upon the banks that the working capital requirements of the industrial units should be tied up well in advance of commissioning of the projects and need-based financial assistance should be provided to them. Separate parameters for judging viability of small scale units and for grant of reliefs and concessions to them for their rehabilitation have also been laid down by the RBI. The Industrial Development Bank of India has reported that it had organised meetings at three places - 2 in Maharashtra and one in Tamil Nadu during the year 1986-87 in order to create a better awareness of the facilities available under the rehabilitation refinance scheme and to find solutions to specific problems of SSI units. Similar meetings are proposed to be organised by Industrial Development Bank of India in future, at selected centres.

### Utilisation of Funds for Various Projects

479. SHRI SYED MASUDAL HOSSAIN: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the nemes of the Central projects in different States for which allocation of funds was made during Sixth Plan; State wise;
- (b) whether the entire funds were utilised; and
  - (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) to (c). The information is being collected and will be laid on the Table of the House.

### Pay Fixation for Re-Employed Pensioners

480. SHRI HARI KRISHNA SHASTRI: Will the PRIME MINISTER be pleased to state:

- (a) whether the recent order of Government regarding fixation of pay of re-employed pensioners switching over to new scales on 1 January, 1986 has in adverse effect on their emoluments;
- (b) if so, steps proposed in this regard; and
- (c) whether the re-employed pensioners opting to come over to new pay scale on 1 January, 1986 had to refund to Government the arrears of pay and allowances due to the stipulation in Government orders that pension, pension equivalent gratuity and pay should not exceed the maximum of last pay drawn?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) and (b). No. Sir. As per extant orders, where the existing emoluments calculated in accordance with the Rules exceed the revised emoluments after pay fixation in the revised scale of pay in the caseof any Government servant, including remployed pensioner, the difference shall be allowed as personal pay to be absorbed in future increases in pay.

(c) This should not arise as there is no such stipulation when the pay of the re-employed pensioner is re-fixed on his opting to come over to the revised pay scale.

#### Establishment of separate wasteland development Board

#### 481. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR:

Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

- (a) whether Government have any proposal to set up separate wasteland development board for each State Capital and also for the Union Territory of Delhi;
- (b) whether such wasteland development boards are going to be set up of during 1987-88;
- (c) if so, the steps taken in this regard; and
  - (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) All State/UT Governments had been advised to constitute Nodal Agencies for wastelands development programmes, after the first meeting of the National Land Use and Wastelands Development Council in February, 1986.

(b) to (d). Many State/UTs have taken action on NWDB's recommendations and set up a Board/Committee. Others have assigned the responsibility of wastelands development to existing bodies like the State Land Use Board, State Planning commission, etc. The Union Territory of Delhi has recently set up such an agency.

#### Decline in Foreign Exchange Reserves

482. SHRI P.R.S.VENKATESAN: Will the Minister of FINANCE be pleased to state:

- (a) whether the foreign exchange reserves have declined during the first quarter of 1987-88;
- (b) if so, the details thereof and the reasons therefore; and
- (c) measures taken, to arrest the decline?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) and (b). The foreign exchange reserves (excluding Gold and Special Drawing Rights) which stood at Rs. 7645.17 crores on 31.387 declined to Rs. 7276.44 crores on the 30th June, 1987. The Balance of Payments data, with the details of the individual factors affecting movements in foreign exchange assets during this period, are not yet available.

(c) The level of reserves is continuously kept under review with a view to ensuring that the country's commitments with regard to debt service and requirement of goods and services are met.

#### Forest Cover in Kerala

- 483. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the percentage of forests being added every year in Kerala; and
- (b) the specific programme being implemented in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORE-STS: (SHRI Z.R. ANSARI): (a) No survey has been undertaken to assess the percentage of forests being added every year in Kerala.

(b) Apart from State Sector Schemes of afforestation, a Centrally sponsored scheme namely, "Rural Fuelwood Plantation and afforestation of Eco-Sensitive Non-Himalayan Areas" is being implemented in the State. In addition, Social forestry schemes are

taken up under the National Rural Employment Programme (NREP) and the Rural Landless Employment Guarantee Programme (RLEGP).

### Demand for Hike in Foreign Equity Participation

- 484. SHRI P.R. KUMARAMANGALAM: Will the Minister of FINANCE be pleased to state:
- (a) whether there has been a demand for a blanket hike in the level of foreign equity participation by foreign companies to enable them to qualify as Indian; and
- (b) if so, Government's reaction thereto?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DUTT TIWARI): (a) and (b). There has been a demand in some Forums for raising the current 40% limit for foreign equity participation. In this regard Government Policy towards foreign investment continues to be selective and this was reiterated in the Technology Policy Statement of 1983. Under this policy, our preference is for minority foreign participation not exceeding 40%. However, this policy is flexible and higher foreign equity participation can be permitted in high-technology projects and where the project is highly Export-Oriented.

#### Writing off of Loans

- 485. DR.G. VIJAYA RAMA RAO: Will the Minister of FINANCE be pleased to state:
- (a) whether Eighth Finance Commission had recommended writing off of loans amounting to over Rs. 400 crores in respect of certain State Governments where these loans could not be recovered from the borrowers belonging to weaker sections of society;
- (b) whether Eighth Finance Commission had also recommended rescheduling of several loans on the lines of similar rescheduling by World Bank and if so, details thereof; and

#### the action taken thereon? (c)

Written Answers

THE MINISTER OF STATE IN THE **DEPARTMENT OF EXPENDITURE IN THE** MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) As part of the measures for providing debt relief to States, the Eighth Finance Commission had recommended write-off of Rs. 405.20 crores in respect of repayments of loans to be made to the Centre by 12 States (Assam, Bihar, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Nagaland, Orissa, Rajasthan, Sikkim, Tripura and West Bengal) during 1984-89.

- (b) The Commission also recommended consolidation and rescheduling or pre-1979 loans consolidated on the recommendations of the Seventh Finance Commission and outstanding as on 31.3.1984, in the case of 11 States (Andhra Pradesh, Assam, Bihar, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalava, Orissa, Rajasthan, Sikkim and Uttar Pradesh). In respect of outstandings as on 31st March, 1984, of all other Central loans received by State Governments during 1979-84 (other than loans for relief and rehabilitation of displaced Persons, repatriates etc., loans given under National Loans Scholarship Schemes, loans given to clear over-drafts in 1982-83 and 1983-84, loans against small savings collections and loans to Orissa for Hirakud Stage-I), the Commission recommended consolidation and rescheduling for all the The repayment of the consolidated loans was to commence from 1984-85.
- Consequent on the decision of the Government of India to implement the recommendations of the Eighth Finance Commission for the period 1985-86 to 1988-89, write-off of repayment of loans amounting to Rs. 324.16 crores @ Rs. 81.04 crores in each year during 1985-89 has been sanctioned. Similarly, consolidation and rescheduling of Central loans mentioned in (b) above outstanding as on 31.3.1985 on the lines recommended by the Commission have been sanctioned from 1985-86.

#### Thakkar-Natarajan Enquiry Commission on Fairfax

486. SHRI K.P. UNNIKRISHAN: Will the Minister of FINANCE be pleased to state:

- Whether Thakkar Natarajan Enquiry Commission on Fairfax has been further extended; and
  - if so, till what date?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DUTT TIWARI): (a) Yes, Sir.

The term of the Commission has (b) been extended till October 5, 1987.

#### **Exports of Rare Earths**

487. SHRI SOMNATH RATH: Will the PRIME MINISTER be pleased to state:

- (a) the projected and the actual exports of rare earths through Gopalpur Port, Orissa; and
- the reasons for the shortfall, if (b) any?

THE MINISTER OF STATE IN THE MINISTRY SCIENCE OF ANL TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN). (a) and (b). Gopalpur, a seasonal port in Orissa, operating between October and March, was commissioned on 22nd February, 1987. Since then a quantity of 2800 Mts. of products was exported through this port. During the shipping season of 1987-88 approximately 20,000 MTs of products are expected to be exported through Gopalpur, which is likely to pick up when the Orissa Sands Complex Plant of Indian Rare Earths Ltd. starts operating at full capacity.

#### [Translation]

#### Setting up of Separate Finance Corporation for Private Companies

488. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to set up a separate Finance Corporation for Private Companies;
- (b) if so, by what time and the reasons therefor; and
- (c) where its headquarters will be located and the estimated initial capital thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). Term loans are sanctioned at the all-India level by the all-India term lending institutions i.e IDBI, IFCI, ICICI and IRBI. These institutions inter-alia, also sanction term loans for private companies. For acquisition of merchant shipping vessels and fishing trawlers, the SCICI (Shipping Credit & Investment company of India Ltd.) has been set up in December, 1986. The establishment of a separate all-India Finance Corporation for sanctioning term loans to private companies is not under consideration of this Ministry.

[English]

#### Rate of Inflation

489. SHRI G. BHOOPATHY: Will the Minister of FINANCE be pleased to state:

- (a) whether the rate of inflation and the overall price situation in the country are well under control;
- (b) if so, the total inflationary rate during 1986-87;
- (c) to what extent it was less than the 1985-86?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) to (c). The

rate of inflation in terms of WPI was 3.8 per cent in 1985-86 and 5.3 per cent in 1986-87. The rise in the prices during the 15 weeks of the current financial year ending 11th July, 1987 (latest available) along with the comparable picture in the earlier two years is indicated below:

1987-88	4.8 per cent
1986-87	5.4 per cent
1985-86	4.5 per cent

#### Income Tax Raids

480. SHRI UTTAMRAO PAT'IL:
SHRI YASHWANTRAO GADAKH
PATIL:
SHRI MOHANBHAI PATEL:
SHRIMATI PATEL RAMABEN
RAMJIBHAI MAVANI:
SHRI U.H. PATEL:

Will the Minister of FINANCE be pleased to state:

- (a) month-wise details of the number of Income-tax raids made during the last financial year and the first quarter of the current financial year;
- (b) the number of the persons and industrialists whose premises were raided;
- (c) the amount of money recovered from them and the estimated tax amount outstanding against each of the persons and industrialists in these raids;
- (d) the number of prosecutions launched; and
- (e) the number of persons convicted as a result of prosecutions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The Income-tax Department conducted searches as under:-

Period	No. of searches	Value of prima-facie unaccounted asse- ts seized (Rs. in crores)
1.4.86 to 31.3.87	7054	100.70
1.4.87 to 30.6.87	1334	14.56

The number of searches conducted being very large, furnishing of month-wise break-up will not be practicable. The amount of tax evaded will be known only after assessments are finalised.

(d) and (e). The details of prosecutions launched by Income-tax Department are as under:-

Period	No. of prose- cutions laun- ched	No. of convictions obtained
1.4.86 to 31.3.87	5258	66
1.4.87 to 30.6.87	63	26

#### [Translation]

### Residential Schools for Tribals

491. SHRI NARSINH MAKWANA: Will the Minister of WELFARE be pleased to state:

- (a) the number of residential schools for tribals opened during 1985-86 and 1986-87 in the country and locations thereof;
- (b) the monthly expenditure a student has to incur in these schools; and
- (c) the number of boys and girls admitted in these schools?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) to (c) The

information is being collected from the State Government and the Union Territory Administrations and the same will be laid on the Table of the House.

#### Wild Life Sanctuaries

492. SHRI CHINTAMANI JENA: Will the Minister of ENVIRONMENT AND FOREST be pleased to state:

- (a) the number of wild life sanctuaries that exist in the country at present and their number, state-wise;
- (b) whether there is any proposal to establish more wild life sanctuaries in the country during the current year; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) There are 266 wildlife Sanctuaries in the country. The state-wise break-up is shown in the statement given below.

- (b) The establishment of wildlife sanctuaries is carried out by the concerned State Government or Union Territory Administration. The Government of India have no such proposal.
  - (c) Does not arise.

#### STATEMENT

Name of State/U.T N	lumber of Wild life Sanctuaries	
Andaman & Nicobar	5	
Andhra Pradesh	15	
Arunachal Pradesh	4	
Assam	9	
Bihar	12	
Chandigarh	-	
Daman & Diu	<b>,-</b>	
Delhi	1	

4	2
1	
Goa	3
Gujarat	12
Haryana	4
Himachal Pradesh	28
Jammu & Kashmir	12
Karnataka	16
Kerala	11
Madhya Pradesh	31
Maharashtra	11
Manipur	•
Meghalaya	3
Mizoram	1
Nagaland	4
Orissa	16
Punjab	5
Rajasthan	19
Sikkim	3
Tamil Nadu	10
Tripura	2
Uttar Pradesh	14
West Bengal	15
Total	266

### Polysilicon Deal with Hemlock of USA

493. SHRI AMAL DATTA:
SHRI Y.S. MAHAJAN:
SHRI INDRAJIT GUPTA:
SHRI SOMNATH CHATTERJEE:
SHRI H.M. PATEL:
SHRI SAIFUDDIN CHOWDHARY:

Will the PRIME MINSTER be pleased to state:

- (a) whether the contract entered into with Hemlock semiconductors Inc of USA for acquiring polysilicon technology has since been terminated;
- (b) if so, the reasons for the cancellation of the contract and the financial implications thereof; and
- (c) whether alternative arrangements are available indigenously for meeting the country's requirements of polysilicon?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC, ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir.

(b) and (c). The earlier annual requirement of polysilicon estimated at around 200 tonnes has not been revised to around 30 tonnes. It has been found that indigenous technology could be developed to meet this requirement. Metkem Silicon has established a plant with annual capacity of polysilicon of about 25 tonnes. National Chemical Laboratory is operating on a trial basis a pilot one-tonnes per annum plant for polysilicon.

The total amount paid to M/s Hemlook Semiconductor Corporation is US \$4.69 million in respect of receipt of knowhow and US \$ 200,000 for cancellation of the Agreement.

This knowhow is available for setting up a plant without any further linkages with M/s Hemlock Semiconductors Inc.

### Report of the Rehabilitation Council

- 494. SHRI LAKSHMAN MALLICK: Will the Minister of WELFARE be pleased to state:
- (a) whether Rehabilitation Council set up by the Welfare Ministry in 1986 has

finalised its report regarding the training courses for workers dealing with welfare of the disabled; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b). The Rehabilitation Council is an autonomous body set up by the Ministry of Welfare to enforce minimum standards of training, standardisation of syllabi of various training courses, prescribe qualifications rehabilitation the various norms and professionals, lay-down guidelines for the training institutions of the disabled and recognise various qualifications of professionals in the field. The Council has finalised 14 courses, details of which are given in the Statement given below.

#### **STATEMENT**

Courses finalised by the Rehabilitation Council:

- 1. B.Sc Course in Hearing, Language and Speech.
- 2. Diploma course in Hearing, Language and Speech.
- 3. Degree course for teacher B.Ed. (H.I)-A Post Graduate Level course.
- 4. Teachers Training Diploma Course in Hearing Impaired-D.Ed. (H.I)
- 5. B.Sc. Physiotherapy course.
- 6. Diploma Course in Prosthetic and Orthotic Engineering.
- · 7. Syllabus and Curriculum for Leprosy Physiotherapy Technicians.
  - 8. Diploma Course in Special Education (Mental Retardation).
  - Course for Training Teachers of visually Handicapped children at Primary level.
  - 10. Course for Training Teachers of Visually Handicapped children at Secondary Level.

- 11. Syllabus and Curriculum for development of Teachers of Integrated School for the Disabled (18 days duration).
- 12. Certificate course in Rehabilitation for Employment Officers (One month duration).
- 13. Course in Mental Retardation for Psychologists (3 months duration).
- 14. Course in Mental Retardation for Social Workers (One month duration).

### Measures to Check Drug Trafficking Through India

495. SHRI VAKKOM PURUSHO -THAMAN:
SHRI KRISHNA SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether attention of Government has been drawn to the assessment of United Nations Fund for Drug Abuse Control (UNFDAC) that eighty percent of the heroin found in UK and Western Europe was smuggled through India;
- (b) if so, the measures adopted by Government to check drug trafficking; and
- (c) details of the assistance given by the UNFDAC for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). No such assessment is reported to have been made by the United Nations Fund for Drug Abuse Control. However, Government have initiated aggressive countermeasures against drug-trafficking which include strengthening of the preventive and intelligence machinery, adoption of a liberalised reward scheme for officers and informers, increased cooperation between various drug law enforcement agencies, etc.

(c) In recognition of the various steps already taken and the results achieved, the U.N. Fund for Drug Abuse

Control have committed an assistance of U.S. \$ 20 million towards specific projects and programmes, to be jointly agreed with the Government, aimed at checking drugtrafficking and drug abuse.

A Memorandum of Understanding has been signed in this behalf on 5.6.1987.

### Study on Drug Addiction

496. SHRI LALITESHWAR SHAHI: SHRI SALEEM I. SHERVANI: SHRI MUKUL WASNIK:

Will the Minister of WELFARE be pleased to state:

- (a) whether a recent study conducted by Government has revealed that drug addictioning in the country is increasing repidly;
- (b) if so, the details of the study conducted in this regard; and
- (c) the steps Government propose to take to overcome this problem particularly among youths in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b). No comprehensive study has been undertaken and hence no estimate is available. However, a 'Multi-Centred Study on Drug Abuse Amongst Students' was commissioned in four metropolitan cities and five other cities. According to the preliminary report received in regard to the study, the results show a decline in the prevalence rates amongst the students in general.

(c) A variety of measures are being taken by the Government to deal with the problem of drug abuse, such as, counselling and guidance, de-addiction, rehabilitation and awareness building programmes. Voluntary organisations are also being involved in providing the above services and in creating awareness among various sections of society, including the student community. Training programems are being organised for various governmental and non-governmental functionaries on a regular basis to make them aware of the dangers of drug abuse.

#### Plan Expenditure of the Centre

- 497. SHRI BHATTAM SRIRAMA-MURTY: Will the Minister of PLANNING be pleased to state:
- (a) whether the Planning Commission has drawn the attention of Government that the entire plan expenditure of the Centre was financed out of the borrowed funds;
- (b) whether the net internal debt of the Central and State Governments rose from 34.3 per cent of the gross domestic product in 1974-75 to 55 per cent in 1985-86;
- the magnitude of debt relief granted to States by the 6th, 7th and 8th Finance Commissions; and
- (d) whether changed terms of reference of the next Finance Commission were suggested by the Planning Commission keeping in view the volume of resource transfers and need for eliminating the budgetary support to public sector units?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) The Seventh Plan has already pointed out that due to depletion of budgetary savings and the inability of the public sector enterprises to generate adequate internal resources, there is an increasing reliance on borrowings for financing public sector outlay. During the first two years of the Plan, about four-fifth of the Plan outlay at the Centre including Union Territories is estimated to have been financed through borrowings.

- (b) Yes, Sir.
- The debt relief in repayment of loans to Central Government, as granted by the 6th, 7th and 8th Finance Commissions was as under:

,	Period covered	Amount (Rs. in crores)
6th Finance Commission	1974-79	1969.62
7th Finance Commission	1979-84	2155.80
8th Finance Commission	1984-89	2285.39

The 9th Finance Commission has (d) been constituted and its terms of reference drawn up by the Ministry of Finance in consultation with the Planning Commission, among others, have already been notified.

#### [Translation]

### Establishment Expenditure of Government Departments

498. SHRI K.N. PRADHAN: Will the Minister of FINANCE be pleased to state?

- whether any scheme to reduce the establishment expenditure of various departments of the Central Government is under consideration of Government; and
  - if so, details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI. B.K. GADHVI): (a) and (b). Measures are taken on a continuous basis to curb inessential and non-productive expenditure. Efforts are made through work measurement studies conducted by the Staff Inspection Unit of the Ministry of Finance/ Internal Work Study Units in various Ministries/ Departments to identify and locate surplus staff and prevent creation of avoidable posts. Ministries/Departments have also been advised that proposals for installation of labour saving devices and computers should incorporate specific time bound programmes for suitable training and relocation of staff.

Measures have also been taken to curb office expenses like those on telephones, staff cars, consumption of petrol and performance opf air journeys by non entitled officers.

#### Loans to Sick Units

499. DR. CHINTA MOHAN: SHRI BALWANT SINGH RAMOO WALIA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the amount of Government loans in respect of sick industries have been increasing every year:
- (b) if so, the year-wise, amount of oans given in the last three years;
- (c) whether Governkent conducted any study in this connection;
  - (d) if so, the details thereof; and
- if no such study has been made. (e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) and (b). As per information received from Reserve Bank of India (RBI), the outstanding bank credit against sick units at the end of June in each of the years 1984, 1985 and 1986 (latest available ) has been as under:

	(Rs. in crores)	
As at the end of		
June, 1984	3273. 91	
June, 1985	3805. 17	
June, 1986	4665. 23	

(c) to (e). The banks are expected to continuously monitor the borrowal accounts with a view to ensure recovery of their dues. Banks conduct viability studies in respect of sick units in their port-folio and try to nurse potentially viable units by evolving suitable rehabilitation packages. In case of units found non-viable the banks may be constrained to take recourse to legal action. Reserve Bank of India had made a sample study in 1980 regarding the causes of industrial sickness. Considering that this study has become outdated, the Government has requested the Reserve Bank of India to conduct a fresh study.

#### [English]

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### Revenue from Export and Import Duties

500. SHRI. AYYAPPU REDDY: Will the Minister of Finance to state:

- (a) the total revenue earned from export and import duties from April 1, 1987 till 1 July, 1987; and
- (b) the percentage of increase in the revenue on this account?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The net revenue earned from customs duty during April to June, 1987 is provisionally placed at Rs. 2,940.58, crores which is 11% higher as compared to the last year's collection for the same period.

#### [Translation]

#### Smuggling Across Indo-Nepal Border in North Bihar

501. SHRI KALI PRASAD PANDEY: Will the Minister of FINANCE be pleased to state:

(a) whether smuggling of goods is continuing on a large scale in the districts of Bihar bordering Nepal;

- (b) if so, details of goods seized in each district in Bihar during the period January-June 1987; and
- (c) steps taken to curb smuggling activities there and the results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Reports received by the Government and seizures made indicate that the entire Indo-Nepal border continues to be vulnerable to smuggling activities across the border.

(b) The total value of the goods seized indicating major commodities in the Bihar Zone of the Indo-Nepal border during the period January to June, 1987 is given below:-

(Value: Rs. in lakhs)

Commodity	Value
Gold	0. 87
Watches	0. 25
Synthetic fabrics	15. 70
Synthetic yarn	22. 96
Dangerous drugs	110. 70
Others	138. 47
Total	289. 95

The details of goods seized in each District of Bihar are not readily available.

(c) The anti-smuggling drive in the entire Indo-Nepal border region has been intensified. Appropriate anti-smuggling measures are taken in close co-ordination with the concerned Central and State Government agencies. As a result, there has been considerable increase in the value of goods seized in the Indo-Nepal border region as is evident from the figures of seizures given below:

(Value : Rs. in crores)

1984 1985 1986 1987 (upto June) 1.81 6.08 8.95 5.57 [English]

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#### Aid India Consortium Meeting at Paris

502. SHRI KRISHNA SINGH: DR. T. KALPANA DEVI: SHRIMATI N.P. JHANSI LAKSHMI: SHRI MAHENDRA SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether at the Aid India Consortium meeting at Paris in June, India pleasded for continued flow of concessional aid to help maintain its pace of economic development;
- (b) if so, the total amount of aid package agreed to by Aid India Consortium for 1987-88;
- (c) whether there has been any change in terms and conditions of aid; if so, the details thereof; and
- (d) whether the aid decided upon is as per India's expectation?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(c) to (d). The total aid pledges indicated at the Consortium were of the order of US \$ 5.4 billion. Some member countires like Denmark, Canada and Japan indicated improvement in their respective terms of aid . The outcome was satisfactory.

#### Credit Deposit Ratio in West Bengal

503. SHRIMATI GEETA MUKHERJEE: Will the Minister of FINANCE be pleased to state:

- (a) the credit deposit ratio in West Bengal so far as the nationalised banking sector is concerned:
- (b) the average credit deposit ratio for the whole country, and

(c) whether government propose to take steps to improve the credit deposit ratio in west Bengal?

July 29, 1987

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE JANARDHANA POOJARY): (a) to (c). According to the information available from Reserve Bank of India the creidt deposit ratio fo public sector banks, as at the end of December 1986 was 46.9 per cent in West Bengal as against 61.4 per cent for the country as a whole.

With a view to improving the flow of credit in West Bengal, the Reserve Bank of India had discussions with State authorities who were advised to prepare bankable scheme and to take effective measures for the improvement of credit: deposit ratio in the State. The banks were also advised that while preparing District Credit Plans and Annual Action Plans, their endeavour should be to increase the flow of bank credit in respective districts by formulating new bankable schemes, if necessary.

#### All India Cadre for Municipal Administration

504. SHRI A. CHARLES: Will the PRIME MINISTER be pleased to state:

- whether any proposal has been received for the creation of an All India Cadre for stream-lining the administration of the municipalities; and
- (b) if so, the reaction of the Government to the proposal and the stage at which the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY AFFAIRS (SHRI P. HOME CHIDAMBARAM): (a) and (b). There is no proposal under consideration at present for creation of an All India Cadre for the administration of the Municipalities.

[Translation]

#### Financial Irregularities in Central Bank of India

505. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

- (a) whether any complaints regarding the financial irregularities in some branches of Central Bank of India in Delhi region have been received; and
- (b) if so, the details of these complaints and the action taken to inquire into these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). When complaints are received containing allegatiaons such as harassment, frauds, irregular advances, financial irregularities, misuse of powers etc. against bank branches, they are sent to the Banks for investigation/taking appropriate action thereon. One such complaint has been received recently from the Hon'ble Member also regarding alleged irregularities, mounting frauds, glaring acts of financial mismanagement, abuse of powers etc, in the Central Bank of India. Delhi Zone. This complaint has been sent to the Bank for investigation and taking action of the various issues therein.

#### [English]

# Supply of Court fee Stamps and Non-Judicial Stamp Papers

506 SHRI MOHD. MAHFOOZ ALI KHÀN: SHRI BHADRESWAR TANTI: DR. V. VENKATESH: SHRI MOHANBHAI PATEL: SHRI AMARSINH RATHAWA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that some consignments of court fee stamps sent from the Nasik Security Press to Delhi Treasury were found missing;
  - (b) if so, details thereof; and
- (c) the outcome of the inquiry conducted by the Government into the missing consignment of court fee stamps

and the measures taken by the Government to ensure regular and adequate supply of court fee stamps and non-judicial stamps papers in future all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) and (b). One consignment of court fee stamps despatched by train from India security Press, Nasik was delayed in transit. This consignment has since been received by the Delhi Treasury.

(c) The consignment was found missing as it got misplaced during rail transit from Nasik to Delhi. Production in the India Security Press, Nasik has been stepped up from 3.5 lakh pieces per day to 7.82 lakh pieces per day. Instructions have also been issued for printing of non-judicial stamps at Security Printing Press Hyderabad.

#### Social Forestry Scheme

507. PROF.P.J. KURIEN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) The amount spent on Social Forestry so far during the Seventh Plan Period;
- (b) the states which have not achieved target and the reason therefor;
- (c) whether there is any machanism to monitor the effective implementation of the schemes:
  - (d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI); (a) An outlay of Rs. 32754 lakhs and 46333 lakhs was provided for social forestry during 1985-86 and 1986-87 respectively of the Seventh Plan period. The allocation for 1987-88 is Rs. 65216 lakhs.

(b) The names of the States/UTs which did not achieve the targets for tree planting under the 20 Point Programme are as under:

1985-86 - Assam (99%), Gujarat (98%), Haryana (99%) Orissa (90%).

Written Answers

1986-87 - Andhra Pradesh (96%), Karnataka (93%), Maharashtra (99%), Manipur (93%), Orissa (97%), Tamil Nadu (83%), Tripura (82%), D&N Haveli (70%), Goa Daman & Diu (96%), and Mizoram (42%)

The State Governments have not been able to achieve the targets because of difficulties in energising people's participation and inadequate infrastructure in the field.

(c) and (d). The Monitoring and evaluation is being streamlined by computerised data in each State/U.T. An operational Guide Book has been prepared for this purpose.

### [Translation]

#### Sale of Lottery Tickets by State Bank of Indore

508. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to state:-

- (a) whether attention of Government has been drawn to the news item captioned "Indore Bank Lottery Ka Mohra Karamachari Neta Maun" appearing in the daily 'Bhaskar' of 25 May, 1985 published from Indore, Madhya Pradesh;
- (b) if so, the action taken by Government in this connection;
- (c) the total value of lottery tickets sold by various branches of State Bank of Indore and the rules under which they sold these tickets;
- (d) whether it is a fact that the Bank had issued some circulars in connection with the sale of lottery tickets and if so,the details in this regard; and
- (e) the number of officers, union leaders who were found involved in this scandal and the action taken against them and the persent position of this case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a). Gover-

nment have seen the News Report referred to in the Question.

(b) to (e). The State Bank of Indore have reported that a circular was issued from their Head Office to their 162 branches and 2 Zonal Offices in May, 1985 to sell lottery tickets on behalf of Indore Table Tennis Trust to help them in raising funds for construction of Table Tennis Stadium at Indore. The total value of lottery tickets sold by Bank's various branches was Rs. 4,19,680/-.

As per the Banking Regulation Act, a Bank can do things as are incidental or conducive to the promotion or advancement of its business. The State Bank of Indore have reported that this activity was aimed at mobilising deposits for the bank and also creating goodwill by supporting the cause of promoting sports in the area of Bank's operations. The service was rendered without charging any commission.

The Bank have further reported that there was no scandal in the sale of lottery tickets and as such the question of involvement of anyone does not arise.

#### [English]

#### Rise in Rate of Inflation

509. DR. V. VENKATESH: SHRI BALASAHEB VIKHE PATIL:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware that the poor and middle class are badly affected by the rise in the rate of inflation;
- (b) if so, the reasons for the escalating inflation; and
- (c) the step taken to check the rate of inflation?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) and (b). The pressure on prices during the current linancial year has been mainly caused by

weak monsoon for the fourth year in succession which has adversely affected the production and availability of many items of common consumption like foodgrains, fruits and vegetables edible oils and tea.

(c) A number of steps have been taken by the Government to contain inflation both on the demand and supply These, inter alia, include strengthening of the public distribution system for essential commodities, supply of foodgrains to weaker sections under special schemes, regulated releases of sugar and edible oils and mopping up of excess liquidity in the system.

#### New Schemes for Agricultural Financing

- 510. SHRI V. TULSIRAM: Will the Minister of FINANCE be pleased to state:
- (a) whether Union Government have introduced some new schemes for agricultural financing for rearing sheep, goats and other live stock;
- if so, whether some requests have been received from the Government of Andhra Pradesh for such help; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE FINANCE (SHRI MINISTRY OF JANARDHANA POOJARY): (a) to (c). information is being collected and would be laid on the Table of the House.

#### Issue of National Savings Certificates Through Banks

- 511. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:
- (a) whether the National Savings Certificates are issued through nationalised banks in the country; and
- (b) if not, whether Government have any proposal for issuing these National Savings Certificates through nationalised banks to reduce work on post offices and to avoid inconvenience to the people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) No. Sir.

#### Cases Filed for Evasion of **Excise Duty**

512. SHRI H.M. PATEL: SHRI S. JAIPAL REDDY:

Will the Minister of FINANCE be pleased to state:

- whether Government have filed (a) suits against several firms for the evasion of excise duty since January 1986; and
  - if so, the detaias of such cases. (b)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) It is presumed that by the term 'suits' the Hon'ble Members are referring to prosecutions. It is a fact that the Government have launched prosecutions against several firms/ individuals for evasion of central excise duty since January, 1986.

During the period January to December 1986, 177 prosecutions have been launched and during the period January to June, 1987 41 prosecutions have been launched. These prosecutions have been launched against firms/ individuals for evasion of central excise duties through various means e.g. suppression of production, surreptitious removal of goods without payment of duty. under valuation of products, misuse of exemptions., etc.

#### Adoption of villages for Rural Development by Nationalised Banks

- 513. SHRI T. BASHEER: Will the Minister of FINANCE be pleased to state:
- (a) the criteria laid down for adoption of villages for rural development by nationalised banks;
- (b) the total number of villages adopted so far by nationalised banks for rural development;

- the names of the villages (C) adopted by nationalised banks in Kerala during the last three years; and
- (d) the names of the villages proposed or selected for adoption during 1987-88 from Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) The village adoption scheme aims at concentrated and coordinated efforts to finance agriculturists in areas with significant agricultural potential and having preponderance of small farmers. The villages to be adopted are generally consultation with the local selected in governmental agencies and priorities given to those villages where cooperative credit institutions have not made much headway to the desired extent.

- According to latest available information as at the end of June, 1986, 1,53,330 villages in the country had been adopted under the village adoption scheme by public sector Banks.
- (c) and (d). Information to the extent available is being collected and will be laid on the Table of the House.

#### Children in Observation Homes

#### 514. DR. T. KALPANA DEVI: SHRIT. BALA GOUD: DR. PHULRENU GUHA:

Will the Minister of WELFARE be pleased to state:

- (a) The total number of children kept in the observation homes in the country, state-wise as on 31.3.1987;
- (b) The steps taken by various States/Union Territories to create/upgrade the infrastructure required for the effective enforcement of Juvenile Justice Act. 1986?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO;: (a) Information is being collected and will be placed on the table of the House when received.

The State Governments and Union Territory Administrations have been to create/upgrade infrastructure required under the Juvenile Justice Act, 1986. State Governments are taking action to set up special homes, Juvenile homes, Juvenile courts and welfare Boards and to upgrade some institutions for effective enforcement.

### **Bio-Sphere Reserves**

- 515. DR. K. G. ADIYODI: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:
- (a) the number of Bio-sphere reserves in the country and the State-wise details;
- (b) the total area covered under each reserve;
- (c) the criteria prescribed for establishment of these reserves;
- (d) the details regarding the funds allocated to the States for the purpose; and
- (e) the steps taken for conducting research and training of staff?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) and (b). Only one biosphere reserve has been set up in the country in September, 1986, namely the Nilgiri Biosphere Reserve, with an area of 5520.4 sq. Kms. in the States of Tamil Nadu, Kerala and Karnataka.

- (c) Following are the important criteria for selection of biosphere reserves:
  - representativeness;
  - (ii) diversity;
  - (iii) naturalness; and
- (iv) effectiveness as a conservation unit.
- (d) During 1986-87, the following amount was released to the State Governments for implementing the Action Plan of the Nilgiri Bio-sphere Reserve:-

Name of the State	Amount released
Tamil Nadu	Rs. 6.50 lakhs
Kerala .	Rs. 6 00 lakhs
Karnataka	Rs 350 lakhs

(e) Research on biological/genetic diversity and allied subjects will be undertaken in Biosphere Reserves. There is no proposal for special training of staff as the programme is to be implemented through existing State agencies like Forest and Wildlife Departments.

### Proposal to Introduce Union Public Saving scheme

- 516. SHRI K. RAMACHANDRA REDDY, Will the Minister of FINANCE be pleased to state:
- (a) whether Government propose to introduce a Union Public Saving Scheme with attractive interest rates:
- (b) whether the new scneme would ensure monthly disbursement of interest to investors; and
- (c) the other salient features of the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The proposal for a Small Saving Scheme providing for monthly payment of interest is under Government's consideration.

# Non-Business Working Day in Banks in Rural Areas

- 517. SHRI I- RAMA RAI: Will the Minister of FINANCE be pleased to state:
- (a) the manner in which the introduction of the non-business working day has helped the working of the banks in rural areas to the benefit of the poor; and
- (b) whether this measure has helped to overcome the difficulties of the staff problem in rural branches?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY). (a) and (b). The objective of the instructions issued by Reserve Bank of India (PBI) in August 1986 to observe one day in a week as nonpublic business working day by the rural branches of commercial banks including Regional Rural Banks, was to overcome some of the problems taced by rural branches. This would enable the branch managers and other officers working in the rural branches to spend one day in the week to make field visits for contacting their present and potential clientele for greater inter-action with them, for mobilisation of deposits monitoring credit recovery and providing utilisation, guidance to the borrowers etc. The other staff at the branch are required to devote that day for clearing of arrears and to keep the housekeeping work uptocate. As this measure has been introduced only recently, it is too early to make an assessment of its impact on the working of the rural branches of the nanks.

#### "Environmental Pollution in Uttar Pradesh

- 518. SHRI JAGANNATH PRASAD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state.
- (a) whether Government of Uttar Pradesh or Uttar Pradesh State Poliution Control Board has drawn the attention of Government to the widespread environmental pollution in different cities of the State such as Kanpur, Unnao, Agra etc. caused by leather industry seeking latter's assistance to curb such menace; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). The Uttar Pradesh Pollution Control Board had drawn the attention of the Central Pollution Control Board in regard to the environmental pollution caused by tanneries in Jajmau, Kanpur only. As a part of the integral sanitation project for Jajmau area, under the Ganga Action

Plan, a treatment plant for the treatment of domestic and tannery waste will be set up.

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# in R&D Companies in USA

519. SHRIMAT! KISHORI SINHA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is considering a proposal to allow Indian companies to invest in R&D companies in USA:
- (b) if so, whether this would involve a capital drain from India; and
- (c) whether such investment would secure for us high technology without having to pay royalties and other foes in foreign exchange?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF OCEAN DEVE-LOPMENT ATOMIC ENERGY ELECTRO-AND SPACE (SHRI K.R. NICS NARAYANAN): (a). The Technology Policy statement (January 1983) has dealt with the principles governing the acquisition of technology. The Government has given attention to several options to facilitate the acquisition of technologies wherever required which will include the possibility of investing in R&D companies abroad; Government has not taken a policy decision to allowing Indian companies to invest in R&D companies abroad.

- (b) Investment in R&D companies abroad would require some modest financial investment.
- (c) It is likely that in such cases when technologies become available in those companies, payment of royalties and fees may not be necessary or the terms could be more favourable.

#### Funds for Development by North Eastern Council

520. SHRI N. TOMBI SINGH: Will the Minister of PLANNING be pleased to state:

- (a) the amount being routed through the North Eastern Council for the development and planning of the States within the Jurisdiction of the Council:
- (b) the State-wise break up of such amount;
- (c) whether Government are aware of the complaints that benefits are not being distributed early and
- (d) if so, the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) A total amount of Rs. 739.77 crores was released to various Implementing agencies towards expenditure on North Eastern Council (NEC) plan schemes during 1973-74 to 1986-87. Of this Rs. 223.95 crores were released to the State Governments and the balance Rs. 515.82 crores was released to Central agencies and regional corporations by the NEC.

(b) The State-wise break-up of the amount released to the State Governments by the NEC is given below:

(Rs. crores)

	,
State	Amount released
1. Arunachal Pradesh	26.65
2. Assam	49.10
3. Manipur	28.06
4. Meghalaya	32.69
5. Mizoram	24.59
6. Nagaland	32.02
7. Tripura	30.84
Total Rs.	Rs. 223. 95

(c) and (d). In NEC regional plans, schemes are drawn up on the basis of

specific local development needs depending upon availability of resources and not on the basis of any divisible pool. About 80% of the NEC plan outlay is accounted for by power and transport projects which are location specific. Because of complex problems of implementation of the projects, some projects are implemented through regional corporations and Central agencies like Border Roads Organisation. Although investments are made through the agencies mentioned, these bring economic and social beneifts to the States. NEC Secretariat always try to include as many schemes as possible for implementation by State Governments for removal of regional imbalances and special locational disadvantatge which are evident from the schemes like roads of economic importance and critical local power generation/transmission facilities in the States. The share of State component remains low because of heavy absorption of resources in power and transport sectors. Therefore, question of equitable distribution of funds to the constituent unis of the NEC is not feasible.

Written Answers

#### Financing Sick Shipping Companies

521. SHRI T. BALA GOUD; Will the Minister of FINANCE be pleased to state:

- (a) whether Government are financiang sick shipping companies through Credit and Investment Shipping Company of India;
- (b) the rate of interest being charged from sick shipping companies by this company;
- (c) whether shipping and fishing vessels can be financed or assisted by the recently established BIFR for rehabilitation purposes; and
- (d) The organisation to which shipping and fishing vessels can turn to for rehabilitation purposes?

THE MINISTER OF STATE IN THE FINANCE (SHRI MINISTRY OF JANARDHANA POOJARY): (a) and (d). The shipping companies which had

defaulted in repayment of loans taken from erstwhile SDFC may be considered for rehabilitation if proposals in this regard are found economically viable. The Shipping Credit & Investment Company of India examines proposals received regarding rehabilitation.

- (b) In accordance with the agreements entered into by the defaulting shipping companies with erstwhile SDFC, they have to pay interest on the outstanding loans at the rate of 8% per annum.
  - (c) No, sir.

#### Loans Under Self Employment Programme in Rajasthan

- 522. SHRI RAM SINGH YADAV: Will the Minister of FINANCE be pleased to state:
- (a) the number of persons selected under the Self Employment Programme in the Rajasthan from 1 april, 1987 to 30 June, 1987;
- (b) the number of persons out of them who were not given loans after their selection by the District Industries concerned committees Centres and meant for selection of such beneficiaries;
- (c) the reasons for not advancing loans by the concerned banks to these beneficiaries; and
- (d) the remedial steps Government propose to take to avoid delay in advancing loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). Physical targets to be achieved under the Self Employment Echeme for Educated Unemployed Youth (SEEUY) have not so far been allotted to State/Union Territories for the financial year 1987-88. To avoid delay, provisionally 30% of the targets laid down for 1986-87 have been recently communicated to the States/Union Territories for the implementation of the Scheme during the current financial year. The District Industries Centres, therefore,

didenot sponsor fresh cases during the quarter April-June, 1987.

Circulation of Fake Travellers Cheques and Credit Cards

523. SHRI VISHNU MODI: SHRI BANWARI LAL PUROHIT:

Will the Minister of FINANCE be pleased to state:

- (a) whether Enforcement Directorate has busted an international ring circulating fake travellers cheques and credit cards running into crores of rupees, as reported in Hindustan Times dated 8 June 1987:
  - (b) if so, details thereof;
- (c) whether any person or persons have been prosecuted under the law of the land; and
- (d) further steps contemplated by Government to check such illegal activities in the country?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) to (d). Consequent upon personal as well as residential searches of S/Shri S.A. Dedanwala and Lachman Brokar con ducted by the officers of Enforcement Directorate (FERA), certain incriminating documents besides, Thomas Cook Travellers cheques worth US \$.34,500, two International Creidt Cards, US \$.199, D.M. 1050 and travellers Cheques of US \$. 120 were seized. In this connection, both the accused were arrested. Since the seized Travellers cheques have been found to be forged one, the case has been referred to C.B.I., Crime Branch Bombay. Appropriate action by initiation of adjudication proceedings and/or by launching prosection and remedial measures as may be found necessary, will be taken.

#### Research in Super Conductivity

524. PROF. P. J. KURIEN: Willi the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there is enormous scope in the field of super

conductivity and vast researches are being made in this field; and

(b) if so, steps Government propose to take in this field keeping in view of its vast potential in the scientific and industrial development of the future?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, FI FCTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir, but the enormous potential will be realised if the superconductivity phenomenon is observed at a substantially higher temperature than liquid helium temerature and suibale materials for engineering applications are developed.

- (b) The Government has taken several measures to promote superconductivity research and its applications. It has constituted and following two natioall bodies:
  - (i) Apex Body with the Prime Minister as Chairman, 3 con -cerned Union Minister and representation from the concerned R&D/Scientific Agencies.
  - (ii) Programme Management Board (PMB) with eminent scientists technologists and representation from the concerned scientific agencies and industries.

Nationally coordinated programmes will be evolved in the field of superconductivity by the two bodies which will be organised and serviced by the department of Science & Technology.

#### India Fund

525.SHRI SRIBALLAV PANIGRAHI: Will the Minister of FINANCE be pleased to state:

(a) whether India Fund is being launched in some countries abroad to mobilise resources for planned development; and

(b) if so, the countries where this is in operation, since when and the outcome thereof?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) and (b). A fund by the name of/called India Fund has already been launched abroad by the Unit Trust of India and Merrill Lynch Capital Markets in July, 1986. This fund has been established to enable non-resident Indians and other persons resident outside India to invest in the securities markets of India. The shares of the Fund London Stock are listed on the Exchange. The total subscription to the Fund net of expenses amounted to 74.60 million Pounds, and this was remitted to India by the end of August 1986. The UTI has received the said amount in Rupees, i.e. Rs. 139.48 crores, of which the bulk has already been invested in securities in India.

#### Genetic Engineering and Biotechnology

526. SHRI C. MADHAV REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether any work is being done in gentic engineering and biotechnology in India: and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCINECE AND TECH - NOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRO-NICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir.

(b) Basic as well as applied rearch and developmental work is being done by various institutions in the country in many fields like isolation and purification of biologically important molecules (such as profeins and nucleic acids), regulation of gene-expression at molecular level lexample: Biological Nitrogen Fixation), Genes for stress tolerance, silk protein, plasminogen activator, Molecular biology, studies on gentic engineering aspect for

production of ethanol, Immunodiagnostic kits and vaccines; propagation through tissue culture (example: bamboo: Coconut etc.) Cattle-heard-improvement employing Embryo Transfer Technology biological agents for control of vector borne diseases.

### Guidelines on Issue of Debentures

527. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of FINANCE be pleased to state:

- (a) whether in the year 1984 as per the guidelines for issue of debentures there was a provision that non-convertiable debentures and non-convertible portion of convertible debentures can be converted into equity capital with the permission of Government;
- (b) whether any rules were made or whether any norms were fixed for allowing or dis-allowing the application for conversion of debentures, if so, the details of the rules or guidelines in this regard; and
- (c) whether the provision of allowing conversion of non-convertible debentures is still in force, if not when was it changed and under what circumstances it was changed?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DUTT TIWARI): (a) Yes, Sir.

- (b) A copy of the guidelines issued in September, 1984 for issue of debentures is given in the Statement given below.
- (c) The provision of allowing convers f non-convertible debentures is effectively not in force, because a decision was taken on 10th June, 1986 that such conversion should not be permitted. The above decision was taken in view of the substantial amount of speculation which was reported based largely on the expectations that at some future date such conversion would be permitted.

#### STATEMENT

Guidelines for Issue of Debentures by Public Limited Companies

These guidelines are issued in supersession of the guidelines issued by Government on 17th April, 1982.

#### 1. Applicability

The guidelines will apply to issue of secured convertiabale as well as nonconvertible debentures by public limited companies and public sector companies.

#### 2. Objects of Issue

The objects of the issue can be one or more of the following:

- Setting up of new projects; i)
- Expansion or diversification of ii) existing projects;
- iii) Normal capital expenditure for modernisation;
- iv) Merger/amalgamation of companies in pursuance of schemes approved by Banks/financial institutions and/or any legal authority;
- Restructuring of capital as approved by banks/financiai institutilons and/or any other legal authority;
- vi) Acquisition of assets in accordance with legal provision and /or MRTP Act; and
- vii) To augment long term resources of the company for working capital requirement.

#### Quantum of Issue

The amount of issue of debentures in the case of working capital requirements shall not exceed 20 per cent of the gross current assets, loans and advances. The amount of issue of debentures for project financing and other objects will be considered on the basis of the approvals of the scheme of finance by the financial insitutions/Banks/Government under the provisions of the M.R.T.P. Act, etc.

In case of oversubscription to the issue of debentures mentioned above. the companies may be permitted to retain subscription for non-convertible deben tures upto a maximum of 50% over the original issue for which consent was originally obtained from the Controller of Capital Issues subject to the other conditions being fulfilled.

#### 4. Debt-Equity Ratio:

The debt-equity ratio shall not normally exceed 2:1 For this ppurpose:

'Debt' will mean all term loans, debentures and bonds with an initial maturity period of five years or more, including interest accrued thereon. It also includes all deferred payment liablities but it does not include short term bank borrowings and advances, unsecured deposits or loans from the public shareholders and employees and unsecured loans or deposits from others. It should also include the proposed debenture issue.

'Equity ' will mean paid up share capital including prefereence Capital and free reserves.

- Note: 1. The computations under guidelines 3 and 4 mentioned above will be based on the latest available audited Balance Sheet of the company.
  - 2. a relaxation in the norm of debtequity ratio of 2:1 will be considered favourably for capital intensive projects such as fertilizers, petrochemicals, cement, paper, shipping, etc.

#### 5. Interest Rate:

In the case of convertible debentures the rate of interest shall not 13.5 per cent per annum. In the case of non-convertible debentures the rate of interest shall not exceed 15 per cent per annum.

#### Period of Redemption:

Debentures shall not normally be redeemable before the expiry of the period of 7 years except in the following cases:

- i) A company will have the option of redeeming the debentures from the 5th to the 9th year from the date of issue in such a way that the average period of redemption continues to be 7 years. While exercising such an option the small investors having debentures of the face value not exceeding Rs. 5000/- will have to be paid in one instalment only.
- ii) In case of non-convertible debentures or non-convertible portion of convertible debentures a company may have the option of getting the debentures converted into equity fully with the approval of and at such price as may be determined by the Controller of Capital Issues. The debenture holders will, however, be free not to exercise this right.

#### 7. Price at the time of Redemption:

A premium upto 5% of the face value can be allowed at the time of redemption in the case of non-convertible debentures only.

#### 8. Denomination of Debentures:

The face value of the debentures will ordinarily be Rs. 100/- each.

#### 9. Llisting of Debentures:

The depentures shall normally be listed on the Stock Exchanges except in the following situations:

- i) Companies may make private place ment of non-convertible debentures with banks/financial institutions and such agencies (e.g. Army Group In surance Scheme) as are approved by C.C.I.
- ii) Companies may make private placement on non-convertible debentures with corporate bodies and individuals with the approval of C C I.

#### 10. Security of Debentures:

Only secured debentures will be permitted for issue to the public.

#### 11. Underwriting of Debentures:

The issue of debentures shall be underwritten. A relaxation may be per-mitted in this regard if the Controller of Capital Issues is otherwise satisfied that the issue need not be underwritten.

# 12. Listing of Shares of Companies Proposing Debenture Issue:

- i) The shares of the company proposing to issue debentures must be listed in one or more Stock Exchanges and the market quotation of it shares must have been at or above per value during 6 months prior to the date of application for the issue of debentures.
- ii) Simultaneous listing of shares and debentures of companies will also be permitted.
- iii) The provision regarding listing of shares will not apply to public sector companies provided (a) the fair value of the shares of such companies is equal or more than the par value and (b) such companies have declared dividend in the year immediately preceding the year of proposed issue.

# 13. Linking of Share Issue with Debenture Issue:

Lined issue of shares and debentures may be permitted only in cases where the interest rate offered in respect of non-convertible debentures is not more than the maximum rate prescribed for the convertible debentures. Simultaneous issue of equity and convertible/non-convertible debentures may be permitted provided the investors are free to subscribe to either shares or debentures or both at their option.

#### 14. EXTRA INCENTIVES:

Schemes which aim at providing an interest rate exceeding 13.5% but which have built-in features of the convertible debenture issue will not be permitted.

Provision of non-financial incentives which result in restricting the access to a company's products by the general public

New Delhi

Date: 15th September, 1984.

Technology for Gallium Extraction

528. SHRI P.M. SAYEED: Will the PRIME MINISTER be pleased to state:

- (a) Whether the Council for Scientific and Industrial Research has reported that indigenous technology to extract critical electronic material namely "Gallium" has been developed;
  - (b) if so, the details of the report;
- (c) the follow up action taken or being taken in this regard;
- (d) the practical utility of gallium for defence as well as peaceful purposes; and
- (e) the need and demand of the material in the country and the estimated quantum which is likely to be extracted through the latest technology developed?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH -NOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVE -LOPMENT, ATOMIC ENERGY, ELEC -TRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) and (b). The Central Electro-Chemical Research Institute (CECRI), Karaikudi a laboratory of the Council of Scientific and Industrial Research, had developed in 1977 a Laboratory scale process for the recovery of Gallium metal from the spent Bayer liquor of Aluminium smelters. Based on this process, a pilot plant has been set up at the Plant of the Madras Aluminium Company (MALCO) at Mettur Dam, Tamil Nadu, under a programme jointly configured, financed and promoted by National Research Development Corpo ration and MALCO, National Research Development Corporation is a public sector company of the department of Scientific and Industrial research, which

promotes the development, up-scaling, commercialisation and licensing of indigenous technologies. The pilot plant which started operating in April, 1986 has now reached the stage when it can produce Gallium Metal of better than 99.9% purity. A Press Release issued by National Research Development Corporation on this important project is given in the statement below.

- (c) National Research Development Corporation is considering, alongwith other agencies involved in the project, steps to expand the capacity of the plant at MALCO so as meet the emerging domestic and foreign demand.
- (d) Gallium is the basic raw material for making Lasers and other Opto-Electronic devices, High Speed Computer Memory Devices as also a whole range of Microwave Semiconductor devices used in the Defence, Telecommunications and Space Programmes.
- (e) The demand profile for Gallium in the country is being mapped. The quantum likely to be extracted at MALCO's Aluminium Smelter Plant when run at full capacity is estimated to be around 400 Kg. per annum.

#### STATEMENT

NRDC Promotes Breakthrough in Gallium

The country has achieved a breathrough in a critical electronic material, Gallium through an indigenous technology development effort undertaken over the last 5 years. A pilot plant for extraction of Gallium from the Bayer's liquor of the Aluminium Plant of Madras Aluminium Company (MALCO) in Tamil Nadu has been set up by MALCO, under a jointly financed programme with NRDC.

The pilot plant is based on a process developed painstakingly by the Central electrochemical Research Institute (CECRI) of CSIR over a number of years, while the engineeriang, erection and commissioning has been done by MALCO

with the assistance of CECRI. The Galium from the pilot plant has been analysed both by CECRI and the Nuclear Fuel complex, Hyderabad and found to be better than 3N purity i.e. 99.9% pure.

At a high level meeting organised by Mr. Ashok Parthasarathi, Additional Secretary, Department of Scientific and Industrial Research, at MALCO last week, experts from NRDC, CECRI, MALCO, the Nuclear Fuel Complex and the Department of Electronics declared the project successful.

As a result of NRDC bringing in the Nuclear Fuel Complex and promoting cooperation with CECRI and MALCO, NFC has been able to further purity the Gallium of MALCO to 5N purity i e. 99.999% purity.

Gallium occupies a key position in the Electronics industry as it is the basic raw material for making lasers and other Opto-Electronics devices, and a whole range of Microwave Semi-conductors used in Defence, Telcommunication and Space programmes. Total world production of high purity Gallium is only around 14 tons today. However, not all the developed countries have their own domestic sources of Gallium. Japan, for example, is an importer of several tons of Gallium for its Electronics industry.

NRDC-CECRI-MALCO breakthrough is, therefore, not only of importance for strategic sectors of the Indian electronics industry, but also places this country in an excellent position to realise high value exports of a key material.

NRDC is consideriang, along with other Agencies invloved in the project, steps to expand the capacity of pilot plant at MALCO so as to meet the emerging domestic and foreign demand.

#### Welfare Schemes in Assam

529. SHRI BHADRESHWAR TANTI: Will the Minister of WELFARE be pleased to state:

- (a) whether any funds have been earmarked under Tribal sub-Plan and Special Component Plan in the Seventh Five Year Plan for Assam for welfare schemes; and
- (b) if so, the total amount to be spent on each welfare scheme in Assam during this period?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b). A statement is given below.

#### STATEMENT

# Funds earmarked (Provisional) with TSP & SCP in the Seventh Five Year Plan for Assam.

S.No. Sector	Tribal Sub-Plan	Special Component Plan
I. Flow from State Plan	(R	s. in Lakhs)
1. Agriculture	1720.00	3 <b>60.00</b>
2. Soil Conservation	225.00	40.00
3. Animal Husbandry & Veternary.	320.00	126.00
4. Dairy Development	112.00	50.00
5. Fisheries	419.B0% *	318.50

1 2	3\	4
6. Rural Development	1192.80	820.00
7. Social Forestry	316.00	75.00
8. Panchayat & Community Development	300.00	120.00
9. Sericulture	249.00	100.00
10. Handloom & Textiles	278.00	290.00
11. Co-operation	558.60	200.00
12. Irrigatio.	3933.00	700.00
13. Hural Electrification	2200.00	522.00
14. Land Reforms	118.75	
15. Village & Small Industries	92.10	65.30
16. Roads	1446.10	319.00
17. Education	2405.00	700.00
18. Arts & Culture	30.80	
19. Health	912.00	400.00
20. Rural Water Supply	2339.10	630.00
21. Housing Board	55.50	74.00
22. Rural House sites	150.00	180.00
23. Craftsman & Training	80.00	
24. Backward Classes	305.00	320.00
25. Social Welfare	39.00	16.25
26. Nutrition	345.00	266.14
Total	19863.95	6692.49
યા Special Central Assistance	3192.00	1071.00
Total	23055.95	7768.49

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<sup>\*</sup> Sector-wise break up is not available.

# Opening of Rural Banks Branches in Maharashtra

530. SHRI S.G. GHOLAP: Will the Minister of FINANCE be pleased to state:

- (a) the number of Rural banks in Maharashtra and the number of branches of each bank and the names of the districts where these are located;
- (b) whether I hana rural Bank in Maharashtra which was established on 30 March, 1986 has no branches:
- (c) whether it is a fact that bank service regional board has not appointed any employee for the Thana Rural Bank; and
- (d) If so, the steps proposed to be taken by Government to open bank branches in Thana district and appoint employees so that needy people could be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) the names

- of the Regional rural Banks presently functioning in Maharashtra, the number of branches of each one of them and the names of districts covered by them are indicated in the Statement given below.
  - (b) and (c). Thane Gramin Bank established on 30th March, 1986 has been allotted 26 centres for opening new branches. However, as per the report of the Reserve Bank of India the Gramin Bank has not opened any branch out of the 26 authorisations mentioned above, for want of staff.
  - (d) Ine Government have issued guidelines to various Banking Service Recruitment Boards who have been entrusted the task of recruiting staff for all RRB also. The concerned BSRB is taking steps to recruit staff for all RRBs in Maharashtra including Thane Gramin Bank. In the meantime the sponsor bank is trying to provide some staff for opening a few branches.

# STATEMENT Rural Bank Branches in Maharashtra

Naı	me of the Regional Rural Bank	Regional Rural Bank Name of Districts covered No. (as	
	Gramin Bank	(2)	(3)
1.	Marathwada Gramin Bank	Nanded ·	54
		Parbhani	57
		Bihr	42
		Lattur	33
		Osmanabad	32 (218)
2.	-Aurangabad-Jalama	Aurangabad	25
	Gramin Bank	Jalna	23 (48)
3.		Chandrapur	23
		Gidchiroli	15 (38)

	1	2	3
4.	Akola Gramin Bank	Akola	39 (39)
<b>5</b> .	Ratnagiri Sindhudurg Gramin Bank	Ratnagiri	22
		Sindhudurg	10 (32)
6.	Solapur Gramin Bank	Solapur	30 (30)
7.	Bhandara Gramin Bank	Bhandra	40 (40)
8.	Yavatmal Gramin Bank	Yavatmal	12 (12)
9.	Buldhana Gramin Bank	Buldhana	1 (1)
10.	Thane Gramin Bank	Thane	1 (1)
			•

Note: Figure in bracket indicate the total number of branches.

# Proposals from NRIs on rural Projects

#### 531. SHRIMATI N.P.JHANSI LAKSHMI: DR T. KALPANA DEVI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have called upon the non-resident Indians to take up rural projects in the selected areas of the country in a big way for speeding up the growth of agriculture;
- (b) whether any proposal from the NRIs have since been received in this regard;
  - (c) if so, the details thereof; and
- (d) further steps Government propose to take to encourage NRIs investment in the field of Agriculture?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE SHRI NARAYAN DUTT TIWARI): (a) No, sir.

- (b) No, sir.
- (c) Does not arise.
- (d) NRI Investment in land-based activities such as real estate agriculture and plantation, is not permitted at present.

# Exice Duty due from Cigarettee Manufacturers

- 532. SHRI V. SOBHANADREESWARA RAO: Will the Minister of FINANCE be pleased to state;
- (a) the amount of excise duty from cigarette manufacturing companies as on 31st March, 1987;
- (b) since how long these are due and the reasons therefore; and
- (c) the steps taken to recover the dues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY). (a) to (c). Information

to the extent possible is being collected and will be laid on the Table of the House.

#### Cell for Development of Major Tribal Languages

- 533. DR. PHULRENU GUHA: will the Minister of WELFARE be pleased to state:
- (a) whether government propose to set up a cell for the development of the major tribal languages;
  - if so, the details thereof; and (b)
  - if not, the reasons therefor? (c)

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHR! GIRI-DHAR GOMANGO): (a) No, Sir.

- Does not arise. (b)
- The Central Institute of Indian Languages, Mysore and the National Council of Educational Research and Training, New delhi and the Tribal research Institute in selected States are engaged in primers and reading preparation of materials ian tribal dialects/languages.

#### District Rehabilitation Centres in the Country

534. SHRI D.B. PATIL; Will the Minister of WELFARE be pleased to state:

- district (a) the number of rehabilitation centres proposed to be set up in 1987-88, state-wise and
- (b) the amount proposed to be spent on setting up of each such centre?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRI-DHAR GOMANGO): (a) There is no proposal at present for setting up new Centres during 1987-88.

Does not arise. **(b)** 

#### Abid Hussain Committee Report on CSIR

535. SHRI BASUDEB ACHARIA: Will PRIME MINISTER be pleased to the state:

- (a) whether Abid Hussain Committee on working of Council of Scientific and Industrial Research has submitted its report to Government;
- (b) if so, what are its recommendations: and
- (c) the decisions taken in implementation of the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DÉVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYAN): (a) Yes, Sir. the Abid Hussain Committee has submitted its Report to the Government.

- (b) The recommendations of the Committee, inter-alia, include:-
  - (i) Re-drafting of the charter of CSIR and the laboratories;
  - Revamping the management (ii) structure of the CSIR and the laboratories:
  - Guidelines for selection of R&D (iii) projects;
  - Increasing the earnings of (iv) CSIR;
  - Measures to improve the (v) mobility of the scientists;
  - Training and re-training of per-(vi) sonnel:
  - (vii) Modernisation of laboratories
  - Restructuring of laboratories (viii)
  - Transfer of few laboratories to (ix) Scientific departments of Government;
  - (x) Government policies to -
    - (a) promote R&D in industry.
    - (b) facilitate the use of indigenous technology, and

- (c) improve the absorption of imported technology.
- The recommendations are under consideration of the Government.

[Translation]

#### Expert Group to Identify New Hill Areas

536. SHRI DILEEP SINGH BHURIA .: Will the Minister of PLANNING be pleased to state:

- (a)whether an expert group was appointed by the Planning again Commission to reconsider the recommendations of the technical committee appointed to identify the new hill areas;
- if so, whether the expert group has included the hill areas of Madhya Pradesh in its report; and
- (c) the details of recommendations of this expert group?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) Yes, Sir.

(b) and (c). The Expert Group was set up to go into the question of delineation of new hill areas in the country. The group has since submitted its report which is being processed.

#### Outstanding Rural Loans in Haryana

- 537. SHRI KUNWAR RAM: Will the Minister of FINANCE be pleased to state:
- (a) the outstanding amount of loans given by the nationalised banks to farmers and small scale entrepreneurs in Haryana as on 31 March, 1987; and
- (b) how much amount out of said outstanding amount would be affected by the reported decision of Haryana Government regarding waiver of loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Reserve Bank of India (RBI) has reported that the loans given by the public sector banks to agriculture and small scale industries in Haryana outstanding as at the end of June, 1986 (latest available) were of the order of Rs. 365 crores and Rs. 267 crores respectively.

Reserve Bank of India has reported the neither RBI nor NABARD have received any formal proposals from the State Government of Haryana regarding waiver of loans to any section in pursuance of recent decision.

### Disbursement of Loans

538. SHRI JAGDISH AWASTHI: Will the Minister of FINANCE be pleased to state:

- the total amount of loans disbursed among poor people under various schemes in 1987 upto 30.6.1987; and
- (b) state-wise, details of these loans and the time by which these are likely to be repaid?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The total advances of public sector banks in favour of weaker sections increased from Rs. 5890 crores to Rs. 6119 crores between the period January - March 1987. The Reserve Bank of India has informed that the latest data available with them is for the period ending March 1987.

State-wise data relating to public (b) sector banks advances to weaker sections is available for the period ending December 1985 and is set out in the statement given below. Schadule of repayment of loan is not same for all loans but is fixed taking into consideration the surplus generating capacity, the breakeven point, the life of assets, etc. and not on ad-hoc manner.

### STATEMENT State-wise Advances to weaker Sections of Public sector Banks

		(Accò	unts in '000)
		(Amoun	t in Rs. crores)
State/Region Union Territory		Dece Accounts	mber 1985 Amount
1.	Northern Region:	1851	691
	Haryana	360	146
	Himachal Pradesh	156	44
	Jammu & Kashmır	61	<b>i</b> 7
	<b>Punjab</b>	582	250
	Rajasthan	616	208
	Chandigarh	12	6
	Delhi	63	20
11.	Nørth-Eastern Region	333	84
	Assam	219	44
	Manipur	21	5
	Meghalaya	6	10
	Nagaland	9	12
	Tripura	51	9
	Arunachai Pradesh	2	8.0
	Mizoram	4	3
	Sikkim	21	5
Ш.	Eastern Region	3933	735
	Bihar	1396	332
	Orissa	1169	168

	1	2_	3
	West Bengal	1366	234
	Andaman & Nicobar Islands	2	0.5
IV.	Central Region	2770	899
	Madhya Pradesh	847	273
	Uttar Pradesh	1924	626
٧.	Western Region	2033	<b>65</b> 1
	Gujarat	863	249
	Maharashtra	1129	391
	Goa, Daman & diu	39	11
	Dadra & Nagar Havelı	2	0.3
VI.	Southern Region	7173	1913
	Andhra Pradesh	2494	672
	Karnataka	1483	428
	Kerala 1122	296	
	Tamil Nadu	2023	506
	Pondicherry	49	10
	Lakshadweep	1	0.8
ALL	INDIA	18095	4977

2. Total may not add up due to rounding differences.

[English]

#### Scheduled Tribe Status to Ladakhis

Note: 1. Data are provisional.

539. SHRI P. NAMGYAL: Will the Minister of WELFARE be pleased to state:

- (a) whether Government propose to give Scheduled Tribe status to Ladakhis;
  - if so, the details thereof; and (b)
  - (c) if not, the reasons therefore?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) to (c).A mini census and community-wise specific studies have already been undetaken by the Registrar General of India in all three regions of Jammu and Kashmir including Ladakh for the specification of Scheduled Tribes in the State. A final decision on the matter would be taken after the report of the Registrar General of India is made available.

#### DA for Central Government **Employees**

540. SHRI JANAK RAJ GUPTA: Will the Minister of FINANCE be pleased to . state:

- the amount of Dearness (a) Allowance that has become due to Central Government Employees on July, 1987; and
- (b) when will this instalment of DA be paid to the employees?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b). As per the revised Dearness Allowance formula based on the recommendations of the fourth Pay Commission, compensation for price rise has to be paid twice a year on the basis of percentage increase in whole numbers in the twelve monthly average of All India Consumer Price Index Number Industrial Workers (General) (Base 1960 = 100) for the periods ending June and December each year over the Index average of 608 w.e.f. 1st July and Ist January respectively with the salary for September and March respectively. The Dearness Allowance payable w.e.f. 1.7. 1987 can be considered only when the Consumer Price Index Numbers in respect of June, 1987 are available in August, 1987.

[Translation]

#### International conference on **Environment**

541. SMT. MADHUREE SINGH: Will the Minister of ENVIRONMENT & FOREST be pleased to state:

- (a) whether World Environment and Development Commission has made a suggestion to call an International Conference on Environment;
  - if so, the details thereot; and
- (c) the role India will play in such a Conference?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). The World Commission on Environment and Development has made a suggestion for convening an International Conference within appropriate period after the presentation of the report to the United Nation General Assembly. No details are available as the matter is only at suggestion stage.

(c) Does not arise.

(English)

#### Setting up of Bank Branches in Pathananthitta District, Kerala

542. SHRI K. KUNJAMBU: Will the Minister of FINANCE be pleased to state:

- (a) whether there is any demand for opening new branches of nationalised banks in the Pathananthitta district of Kerala; and
- if so, the number of branches proposed to be set up during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Reserve Bank of India (RBI) has reported that a list of 22 potential growth centres for opening branches in Pathanamthitta District was received from Government of Kerala. Of these centres, only one centre viz. Kalleli located in Konni Block was found satisfying the norms, laid down in the banch licensing policy and the same was anoited to Indian Overseas Bank for opening a branch. The remaining 21 centres could not be considered by RBI for allotment to any bank for opening branches as all the blocks in the district are considered surplus in banking coverage on population norms of 17,000 population per bank office in the rural and semi-urban areas in each development block.

#### Assistance To Rajasthan for **Development Programmes**

- 543. SHRI SHANTI DHARIWAL: WIII the Minister of PLANNING be pleased to state:
- whether the Expert Group of (a) Planning Commission has given its report regarding the inclusion of Aravali Hills in Hill Area Development Programme;
  - if so, the details thereof; (b)
- whether Government propose to give special financial assistance to Rajasthan for its development programme; and
  - if so, the details thereof? (d)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) to (d), The Expert Group on Delineation of New Hill Areas in the country has since submitted its report. The report is being processed.

#### Forest Cover in India

- 544. SHRI. P.R. DAS; Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- the area under forest cover in the different States as on 1 January, 1960 and 1 January, 1987;
- (b) the percentage of forest area lost/gained during the above mentioned period due to diversion of forest land for development activities such as industries, rail/road, irrigation, other project and afforestation; and
- (c) steps taken for development of more areas through afforestation and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). No. surveys to assess the area under forest cover as on 1st January, 1960 and as on 1st January, 1987 have been arried out, and, therefore, the percentage of forest area lost/gained during this period cannot be assessed.

(c) The National Westelands Development Board has been set up in 1985 with the object of bringing 5 million hectares of land every year under fuelwood and fodder plantations. A people's movement for afforestation is being developed.

#### Deforestation by New Delhi Municipal Committee

545. SHRI MATILAL HANSDA: SHRI PURAN CHANDRA MALIK: SHRI SYED MASUDAL HOSSAIN

Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

- whether New Delhi Municipal Committee had recently destroyed the kikar forest around the Kushak nala belt in order to convert it into a parkland; and
- (b) if so, the steps taken by Government to stop further feeling of trees?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT FORESTS (SHRI Z.R. ANSARI): (a) and , (b). The details are being collected and will be laid on the Table of the House.

#### Study in Weather Behavioural Pattern on Delayed Arrivi of Monsoons in North India

546. DR. B.L. SHAILESH: Will the PRIME MINISTER be pleased to state:

- (a) whether any expert studies have been or are proposed to be made into the recent trends in the delayed arrival of monsoons - both westerlies and esterlies in North India:
  - is so, the outcome thereof; and

if not, whether such a study in the weather behavioural pattern following the delayed arrival of monsoons in the north proposed to be conducted?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-**NOLOGY AND MINISTER OF STATE IN** THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, **ELECTRONICS AND SPACE (SHRI K.R.** NARAYANAN): (a) and (b). India Meteorological Department has been conducting expert studies by analysing data on the dates of onset of Monsoon for various places in the country for the last several decades. The analysis of the data did not reveal any decisive trend of early or delayed onset of monsoon.

(c) Does not arise.

#### New Expenditure by LIC on **Building in Cannaught Place**

- 547. DR. B.L. SHAILESH: Will the Minister of FINANCE be pleased to state:
- (a) whether his Ministry has received strong objections from a Central Investigating agency regarding the Rs. 2 crore expenditure by the Life Insurance Corporation on the aluminium and glass facade of its 15 crore new building in Cannaught Place, New Delhi;
- (b) whether his Ministry has examined the desirability of such an expenditure by the LIC: and
- (c) if so, his Ministry's reaction to this expenditure by the LIC?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY) (a) Based on technical examination by the CTE organisation of the Central vigilance Commission, the Commission had brought to the notice of Govt. the work pertaining to the LIC Mega Centre in New Delhi so as to evolve systems and procedures for checking expenditure on Central Govt. projects. The Commission had inter-alia drawn attention to the glass facde with aluminium frame in this building.

(b) and (c). Govt. have examined the matter in detail. The building has been taken up by LIC as a commercially viable venture. Looking to the importance of the building and its location, the construction plans have been got designed by the well-known architect, Shri Charles Correa. Since the expenditure on various items has been incurred as per specifications laid down in the overall plan for the project, the expenditure incurred on glass and aluminium facade, is not considered unreasonable.

#### Liberalisation of Gold Licensing Policy

- 548. DR. B. L. SHAILESH: Will the Minister of FINANCE be pleased to state:
- (a) whether the high powered Working Group on Gold Control Machinery has recommended the liberalisation of the licensing policy under the Gold Control Act, 1968;
- (b) if so, what are the other major recommendations made by this Group;
  - (c) the action proposed thereon?

THE MINISTER OF STATE IN THE FINANCE (SHRI MINISTRY OF JANARDHANA POOJARY): (a) Yes, Sir.

The other major recommendations include increase in the limits of primary gold that may be held by goldsmiths; exclusion of components of ornaments from the scope of the term "Primary Gold", conversion of quarterly returns of the dealers into an annual return and several modifications in the registers prescribed for maintenance by gold dealers.

Relaxations of the provisions of the Gold Control Act recommended in respect of gold jewellery and articles manufactured for export market include permission to commence work in gold jewellery complexes and export processing zones without having to wait for the issue of a gold dealer licence; relaxation of the quantitative limits of primary gold that may be held by a manufacturer of

gold jewellery; permitting the taking of samples of gold jewellery out of licensed premises in special export oriented complexes for being shown to foreign buyers and brought back; permission to sell gold jewellery outside licensed permises at Government-sponsored fairs.

(c) The recommendations of the Group are under examination of the Government.

#### **Bamboo Plantations**

549. SHRI VIJAY N. PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether tonnes of surplus bamboo seeds will be available this year due to large-scale flowering of bamboo trees in Gujarat, Maharashtra, Andhra Pradesh and other States:
- (b) if so, how Government propose to utilise the surplus bamboo seeds; and
- (c) whether Government have any proposal to distribute surplus bamboo seeds to voluntary agencies for raising bamboo plantation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). Flowering of bamboos is a natural phenomenon that occurs periodically. Some of the seeds fall on the ground and germinate to restock the area, while some seeds are collected for raising nursery seedlings in plantations.

(c) State Governments arrange supply of surplus bamboo seeds to organisations, including voluntary agencies.

### Re-employment of Retired Officers

550. SHRI KAMLA PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of retired officers reemployed in the Ministry of Personnel, Pension and details since when employed and on which assignment and the terms of re-employment;

- (b) the details of the senior officers holding ex-cadre posts in the above said Ministry, since when they hold it and when is their term expiring for reversion back to their parent organisations; and
- (c) the details of guidelines for selecting senior officers on ex-cadre posts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINSTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Three officers have been reemployed in this Ministry. The details of these officers and the terms of their reemployment are given in the Statement given below.

- (b) and (c), There are no ex-cadre posts at the senior level under this Ministry. The appointments to Senior posts under the Ministry are normally made under Central Staffing Scheme from amongst eligible officers belonging to All India and Central Services, keeping in view the job requirements of each post and the qualifications and experience of the officers in the field of choice.
- (b) and (c), There are no ex-cadre posts at the senior level under the Ministry are normally made under Central Staffing Scheme from amongst eligible officers belonging to All India and Central Services, keeping in view the job requirements of each post and the qualifications and experience of the officers in the field of choice.

#### STATEMENT

#### Details of retired officers reemployed

#### Staff Selection Commission

1. Shri S.C. Mittal, Chairman SSC

Shri S.C. Mittal, an officer of the Indian Civil Accounts Service formerly Additional Controller General

of Accounts was appointed as Chairman, SSC w.e.f. 23.7.85 for a tenure of 5 years upto 22.7.1990.

He attained the age of superannuation on 31.1.87 and was re-appointed in the same capacity w.e.f. 1.2.87 on re-employment basis.

#### 2. Shri B.R.R. Iyengar, Member SSC

Shri B.R. lyengar, an officer of the Indian Supply Service and formerly Joint Secretary in the Department of Industrial Development appointed as Member, SSC w.e.f. 8.3.83 for a tenure of 5 years upto 7.3.1988.

He attained the age of superannuation on 30.6.85 and was reappointed in the same capacity w.e.f. 1.7.85 on re-employment basis.

Both these officers have been reemployed on the usual terms offered to Central Government servants re-emploved after retirement. Important of these terms are.

- (1) Last pay dran at the time of retirement minus pension and pension equivalent of DCR Gratuity. Allowances based on the pay so fixed are also admissible.
- of (2) Benefits Contributory Provident Fund.
- (3) Other benefits such as leave, LTC, Govt. accomodation etc. admissible to Central Government employees of comp-arable status.

#### Bahadur Shastri National Administration Academy of Mussoorie

Shri Hazari Singh, Riding Instructor

Shri Hazari Singh, who retired from the post of Riding Instructor has been re-employed as Riding Instructor for the period from 1.3.87 to 31.7.87 on usual terms.

#### Opening of a Private Sector Bank at Delhi Airport

551. SHRI KAMLA PRASAD SINGH: Will the Minister of FINANCE be pleased to state:

- whether attention of Government has been drawn to the news item captioned. Private Sector Bank sought at Delhi Airport' appearing in the Indian express of 18 June, 1987;
- whether Government propose to ask some private sector bank to locate one of its branch at the Indira Gandhi International Airport as demanded by the Airlines Operators Committee (ACC);
  - (c) if so, the details thereof; and
- (d) whether there is any proposal to encourage the leading private sector banks by asking them to accept bills of electricity, telephones, water etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Government have seen the News Report referred to in the Question.

- (b) and (c). Keeping in view the limited banking services required at the Airports, Reserve Bank of India (RBI) is permitting opening of only limited Extension Counters/Exchange Bureaus etc. at the Airports. Existing banking facilities at Indira Gandhi International Airport are considered adequate for the present.
- (d) While private sector banks are not prevented from accepting bills of electricity, telephones, water, etc., arrangements in this regard are a matter of mutual agreement between the banks and the organisations concerned.

#### Decommissioning of Apsara Reactor

- SHRI **552**. MULLAPPALY RAMACHANDRAN; Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to decommission the Apsara reactor;

- (b) if so, the reasons tor the decision taken in this regard;
- (c) whether Government have sought foreign expertise to determine whether it is safe to permit the Apsra reactor to continue to function; and
  - (d) is so, the details therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELO-PMENT (SHRI K.R. NARAYANAN): (a) No.

(b) to (d). Do not arise.

[Translation]

#### Loans to Industries for Working Capital

553. SHRI KAMLA PRASAD RAWAT: Will the Minister of FINANCE be pleased to state:

- whether Government propose to further liberalise the terms and conditions for grant of bank loans to industries for their working capital needs; and
  - if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) and (b). There is no proposal under the consideration of Government or Reserve Bank of India (RBI) at present to further liberalise the terms and conditions for grant of Bank loans to industries for meeting their working capital requirements. The RBI, however, has recently issued some guidelines with regard to operation Authorisation Scheme. Under these guidelines, cases of borrowers who conform to the prescriptions regarding second method of lending, quarterly information system, norms for levels for inventory and receivables and regular submission of their annual accounts etc. need not be referred to the RBI for their prior authorisation. Banks have also been allowed discretion to allow deviation from standard norms in the levels of inventory

and receiveables not exceeding 20 percent, and ceiling for sanction of adhoc limits by banks has also been raised.

[English]

#### Promotion of Electronic Industry in Rourkela

554. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have a proposal to promote electronic industry in Rourkela:
  - (b) if so, the steps taken therefor;
- (c) whether some entrepreneurs have sought the permission of the Union Government to set up electronic units at Rourkela; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-LOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELO-PMENT. ATOMIC ENERGY. ELECTRO-NICS AND SPACE (SHRI. NARAYANAN): (a) and (b). The Department of Electronics is promoting the use of electronics in the process Training industries in Rourkela. programmes and workshops are held on the applications of electronics and computers in steel and fertilizer plants at Rourkela. Training facilities are being established at the Rourkela Steel Plant to cater to the needs of steel and fertilizer industry personnel. The Department of Electronics is playing a key role in helping these industries in Rourkela to plan and use electronics in their modernisation programmes. Technical reports are prepared and funds are also released for taking up specific project at these plants. Manufacturers, academic institutions and consultancy organisations are also brought together with the industry to contribute the over-all promotional measures for electronics industry in Rourkela.

- (c) No Sir.
- Does not arise.

#### Simplification of Rural Lending Procedure

555. SHRIMATI JAYANTI PATNAIK! Will the Minister of FINANCE be pleased to state:

- whether Government have simplified rural lending proceure, and
- if so, the details of the simplification made in providing loans to the educated unemployed for selfemployment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). According to the guidelines of the Reseve Bank of India (RBI), loans upto Rs. 5,000/in agricultural and its allied sectors were to be given without asking for collateral security or third party guarantee. This facility has recently been extended to loans upt Rs. 10,000/- given to IRDP beneficiaries in respect of investment loans for agriculture and its allied activities. Under the scheme for providing Employment to Educated Unemployed Youth (SEEUY) the loans exceeding Rs. 25,000 would now carry a lower rate of interest as applicable to loans for Rs.25,000/- and less. Further no margin or collateral security would be required for loans exceeding Rs. 25.000/under SEEUY.

#### Central Assistance to U.P. for Agriculture

556. SHRI SALEEM I. SHERVANI: Will the Minister of PLANNING be pleased to state:

- (a) the amount of central assistance given to UP for the development of agriculture during the year 1986-87; and
- the amount of additional central assistance proposed to be given to Uttar Pradesh during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) and (b). Central

assistance for the State Plans is given in the form of block loans and block grantsi, and not linked to any particular sector.

Total net Central assistance allocated to U.P. for Annual Plan in 1987-88 is Rs. 890.04 crores compared to Rs.694.76 crores in 1986-87. In addition, the State also receives substantial grants and loans under the Centrally Sponsored Schemes according to the prescribed formulae.

#### Effect of Ban on Recruitment

557. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have considered the effect of the ban imposed since 1984 on the filling of existiang vacancies and recruitment to the new posts on the planned development of the country?
- (b) whether on account of insufficient staff, most of the projects sanctioned in sixth plan had suffered and there was also loss of revenue and decline in efficiency?
- whether Government propose to lift the ban or modify its operation; and
  - if not, the reasons therefor? (d)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b). The instructions issued in January, 1984 advising the Ministries/Departments not to create new posts or fill up the existing vacancies were part of anti-inflationary measures taken to tide over a difficult situation. The ban on recruitment was, however, not absolute in as much as proposals for creation of posts or filling up of vacancies wherever justified in exceptional circumstances were cleared after obtaining approvals at appropriate levels. Thus, progress pof plan schemes of various Ministries/Departments did not suffer adversely on account of the aforesaid instructions.

(c) and (d). Government have reviewed and modified the guidelines relating to filling up of Vacancies/creation of posts. Copies of the instructions issued in this regard on 20th May and 15th July, 1986 have been placed in the Parliament Library.

### Opening of Bank Branches in Himachai Pradesh by UCO Bank

558. PROF. CHAND NARAIN PARASHAR: Will the Minister of FINANCE be pleased to state:

- whether the UCO Bank has informed the Reserve Bank of India of its inability to open any of the new branches for which licences have been given to this bank under the New Branch Licensing Policy of the RBI in Himachal Pradesh;
- if so, the reasons advanced by the UCO Bank for its inability to do so and whether the RBI has decided to allot the centres to the other nationalised banks operating in the region; and
- the names of the centres, district-wise, which were allotted to the UCO Banks for the opening up of new branches and where the bank has expressed its inability to open them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). Reserve Bank of India (RBI) has reported that under the current Branch Licensing Policy for 1985-90, 19 licences were issued to UCO Bank for opening branches in Himachal Pradesh as per details given below:

Name of Centre	Name of District
1. Behal	Bilaspur
2Ghandir	-do-
3. Dangota	Hamirpur
4. Lagipal	Kulu
5. Seobag	-do-
6. Kalath	-do-

7.	Manhri	Shimla
8.	Banoti	-do-
9.	Dangoli	-do-
10.	Dhagori	-do-
11.	Neripul	Sirmur
12.	Didag Khandtyon	-do-
13.	Wasani	do-
14.	Dharwa	-do-
15.	Kotidhiman	-do-
16.	Rajani	-do-
17.	Bhawai	-do-
18.	Nund	Solan
19.	Loharghat	-do-

UCO Bank had surrendered all the 19 centres expressing its inability to open branches at these centres on the ground that 73% of its existing branches in India are already in rural and semi-urban areas and they will have administrative and other problems in increasing this percentage. RBI has since reallotted these 19 centres to other banks in Himachal Pradesh.

### Customs Duty on fuel Efficient light Commercial Vehicles

559. SHRI R.M. BHOYE: Will the MINISTER OF FINANCE be pleased to state:

- (a) whether Government has recently reduced the customs duty on certain items for fuel efficient light commercial vehicles; and
- if so, the extent of such reduction alongwith the notification, if any, issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Yes, Sir.

(b) Customs duty (basic and auxiliary) has been reduced from 5% and valorem to 50% ad valorem on components of fuel efficient light commercial vehicles manufactued under an approved phased manufacturing programme. Notification No. 222/87-Customs, dated the 20th May, 1987 has been issued in this regard.

### Central Clearance to Projects in West Bengal

SHRIMATI BIBHA GHOSH GOSWAMI: Will the Minister of PLANNING be pleased to state:

- the projects for which Government of West Bengal approached Union Government during the last three years for central clearance and approval;
- which of them have been cleared; (b) and
- which are yet to be cleared and the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) to (c). The information is being collected.

#### Central Clearance to Projects in Kerala

- 561. SHRI SURESH KURUP: Will the Minister of PLANNING be pleased to state:
- the projects about which Government of Kerala approached Union Government during the last three years for central clearance and approval;
- which of them have been cleared: (b) and
- (c) which are yet to be cleared and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) to (c) . The requisite

information is being collected and will be laid on the Table of the House.

[Translation]

### Amount to Voluntary Organisations for De-Addiction

- 562. SHRI VIRDHI CHANDER JAIN: Will the Minister of WELFARE be pleased to state:
- (a) whether Union Government. propose to give assistance to voluntary organisations during 1987-88 for deaddiction; and
- (b) if so, the amount proposed to be given and the manner in which it would be given?

DEPUTY MINISTER IN THE THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

No amount has been earmarked as such for this purpose. However, assistance to eligible voluntary organisations will be considered on merits for various activities including de-addiction within the budgetary allocation under the Scheme of Assistance to Voluntary Organisations for Education Work for Prohibition, Counselling and Rehabilitative Work for Alcoholics, Drug Addicts and other Victims of Social Crime.

[English]

### Projects Delayed in West Bengal

- 563. SHRI ANANDA PATHAK: Will the Minister of PLANNING be pleased to state:
- which are the Projects of West (a) Bengal whose clearance has been delayed;
- (b) the cost of escalation on account of such delay; and
- (c) the steps Government propose to take to clear such projects?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) No project of West Bengal is pending for want of action by Planning Commission.

(b) and (c). Do not arise.

### Phase II of Sunderban Development Project

- 564. SHRI INDRAJIT GUPTA: Will the · Minister of PLANNING be pleased to state:
  - whether a preliminary proposal for the second phase of the Sunderban Development Project (in continuation of the first phase) has been received from the Project Director Sunderban Development Board;
  - (b) whether extension of the first phase from 30-6-87 to 30-6-88 has been recommended by the Union Government to International Fund for Agriculture Development and the World Bank; and
  - (c) whether the State Government's proposal for the second phase has also been approved?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF **PROGRAMME IMPLEMENTATION (SHRI** SUKH RAM): (a) Yes, Sir. The preliminary proposal for the second phase of the Sunderban Development Project continuation of the first phase) has been received by the Department of Agriculture and Cooperation.

- (b) Extension of the first phase from 30.6.87 to 30.6.88 has been recommended by the Government of India to the International Fund for Agriculture Development through World Bank.
- (c) A decision on the proposal for second phase of the Sunderban Development Project has not been taken by the Government of India.

### Supply of Geophysical Computer System by the Soveit Union

565. SHRI M.RAGHUMA REDDY: SHRI DHARAM PAL SINGH MALIK: SHRI PRAKASH CHANDRA: SHRI MANIK REDDY: SHRI R.M. BHOYE:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Soviet Union have supplied the first of three model EC-1061 computers for Geophysical exploration;
- (b) if so, the terms on which these computers have been obtained; and
- (c) the foreign exchange likely to be spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-LOGY AND MINISTER OF STATE IN THE DEPARETMENTS OF OCIEAN DEVELO-PMENT, ATOMIC ENERGY, ELECTRO-NICS AND SPACE (SHRI K.R. NARAYANAN): (a) and (b). The Soviet Union have supplied first of the three EC computers for geophysical exploration. The second model will be delivered on the acceptance of the first and the third will be delivered on the acceptance of the second one. The EC 1061 computers are being obtained from the Soveit Union on 10 year deferred payment basis.

(c). The total foreign exchange likely to be spent on the three system is US \$ 16,85,260 and DM 31,22,094.

### Cost over Run of the Projects

- 566. SHRI VIJOY KUMAR YADAV: Will the Minister of PROGRAMME IMPLEME-NTATION be pleased to state:
- (a) whether a number of major developmental projects approved by Union Government for implementation during the Seventh Plan have been found to cost much more than original estimates due to delay in their implementation;

- (b) if so, the details of these projects; and
  - (c) the reasons for the delay?

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) Yes, Sir.

- (b) According to the available information as on 31.3.1987 in respect of projects costing over Rs. 20 crores, six projects which were approved from 1.4.1985 to 31.3.1987 have reported time and cost over runs. Two projects are in coal, one in petroleum, two in fertiliser and one in power sectors.
- (c) The main reasons for the delay include problems concerning acquisition of land, clearance from environmental angle, industrial relations, equipment /material supply delays etc. [Translation]

### Value of Rupee

- 567. SHRI VIJOY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:
- (a) the value of Indian rupee at present in comparison the value of rupee in 1970;
- (b) whether the value rupee is continuously decreasing; and
- (c) if so, the steps being taken by the Government to stabilise it?

THE MINISTER OF FINANCE AND COMMERCE (SHRI MINISTER OF NARAYAN DATT TIWAR!): (a) and (b). The purchasing power of the rupee measured as the reciprocal of the All India Consumer Prime Index for Industrial Workers (Base; 1960 = 100) was 54.35 paise in 1970 and 14.22 paise in May, 1987 (latest available

The trust of Government's antiinflationary policy continues to be on effective demand and supply management including strengthening of public distribution stystem, regulated releases of

sugar and edible oils and mopping of excess liquidity in the system. The central Government has also advised the State Governments to take strict action against traders indulging in profiteering, hoarding the black-marketing.

### Interest on Provident Fund Deposits

568. SHRI MADAN PANDEY: Will the Minister of FINANCE be pleased to state:

- whether Government have decided to pay a higher rate of interest on the provident fund deposits of the Government employees;
- if so, the rates thereof and the date from which it would be paid; and
- (c) the number of employees that will be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). No, Sir. The rate of interest for 1987-88 on deposits in the Provident Funds of Government employees is the same as for 1986-87, that is 12% per annum.

[English]

### **Poverty Line**

- 569. SHRI C. JANGA REDDY: : WIII the Minister of PLANNING be pleased to state:
- whether the definition of poverty line keeps on changing with reference to prices and if so, what is the present level of poverty line; and
- (b) whether cost of fuel, cloth, housing and health care etc. is also taken into account while determining the poverty line?

THE MINISTER OF STATE IN THE MINITRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGR-AMME IMPLEMENTATION (SHRI SUKH RAM): (a) Yes, Sir. Poverty line is updated periodically for price rise. The latest estimates of poverty line pertain to the year 1984-85. The updated poverty line is Rs. 107 per capita per month in rural areas

and Rs. 122 per capita per month in urban areas at 1984-85 prices (base year of the Seven Plan).

(b) In determining the poverty line expenditure on food and non-food items have been taken into account and therefore include expenditure on fuel, clothing, housing and health care. But only the adequacy of calorie consumption has been ensured in the definition of pvoerty line.

### Survey to Widen Direct Tax Base

### 570. SHRI SATYENDRA NARAYAN SINHA: SHRIK. PRADHANI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to undertake a survey of potential income tax payers in major cities of the country to widen the direct tax base as reported in Hindustan Times of June 15, 1987:
- (b) if so, whether this would involve a house to house survey;
- (c) whether it is a fact that a large number of non-salaried and self employed persons are not filing income tax returns:
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE FINANCE (SHRI MINISTRY OF JANARDHANA POOJARY): (a) Yes, Sir.

- The provisions of section 133 B do not permit income-tax authorities to enter residential premises during the course of a survey.
- (c) and (d). The number of non-salaried and self-employed persons who are having taxable income but are not filing. their returns is not known. However, the Government is fully committed to combat tax evasion and every attempt is being made to bring such persons into the tax net

### Foreign Debts Repayment by **Developing Countries**

- 571. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of FINANCE be pleased to state:
- whether Government intend to take steps along with other developing countries at international forums to limit foreign debt repayments to a fixed percentage of export earnings.
- if so, whether International Monetary Fund and World Bank have agreed to this arrangement; and
- if not, what are their views on growing debt servicing burden of Third World countries?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE NARAYAN DATT TIWARI): (a) to (c). In a report presented by the Inter-Governmental Group of Twenty four on International Monetary Affairs, a suggestion has been put forward that while resources lent by the Fund should be repaid as expeditiously as possible, repayment, to be consistent with the purposes of the Fund should be related to the member's capacity to repay. Instead of the traidtional fixed repayment schedule, a country could be required to repay only a specified proportion of its export earnings, or alternatively, a sum determined on the basis of indicators (similar to those under the contingency mechanism). This suggestion pertains to repayments to the Fund and does not refer to the general debt problem. India is a member of the Group of Twenty four.

The World Bank and the Fund have not this taken any specific view on suggestion.

### Demand to Moderate Excise Duty on Industrial Oils

- 572. SHRI G.M. BANATWALLA: Will the Minister of FINANCE be pleased to state:
- (a) whether any demand has been made to moderate the slab structure of

excise duty on industrial oils which are used in the manufacture of toilet soaps:

- is so, the details thereof; and
- (c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) No, Sir. Majority of the industrial oils are exempted from excise duty. Where excise duty is payable on such oils relief of duty paid will be available to the manufacturer of soap through MODVAT Scheme.

(b) and (c). Do not arise in view of (a) above.

## Foreign Exchange Racket

**573. SHRI MANIK REDDY:** SHRI M.RAGHUMA REDDY: SHRI BALASAHEB VIKHE PATIL: SHRI SUBHASH YADAV: SHRI DHARAM PAL SINGH MALIK: SHRI PRAKASH CHANDRA:

Will the Minister of FINANCE be pleased to state;

- (a) whether a major foreign exchange racket involving compensatory payments to the tune of Rs. 30 crores in violation of the FERA has been recently busted in Bombay:
  - (b) is so, the details thereof; and
- (c) whether any inquiry has been made and if so, the action contemplated against the persons involved racket?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) 20 premises were searched in Bombay on 27th June, 1987 in an operation code-named 'RAHU' organised and supervised by the Central Economic Intelligence Bureau. As a result of the searches, several incriminating documents evidencing Hawala payments in violation of FERA to the tune of about Rs. 30 crores, Indian currency amounting to Rs. 15,39, 100 believed to be proceeds of compensatory payments, and foreign currency worth Rs. 1,100 were seized.

(c) After the conclusion of investigations conducted by the Enforcement Directorate, the adjudication proceedings will be initiated.

## Utilisation of Foreign Exchange Earning of Non-Resident Indians

**574. SHRI MANIK REDDY:** SHRI M.RAGHUMA REDDY: SHRI C.MADHAV REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether Governments attention has been drawn to the news report. appearing in the "Indian Express" dated 17.6.87 that about Rs. 25,000 crores of foreign exchange earnings of rural and semi-urban non-resident Indians have not been properly utilised in the past 12 years for want of viable investment schems in the country; and
- (b) if so, the reaction of the Government thereto and steps proposed for better utilization of foreign exchange earnings of non-resident Indians?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE(SHRI NARA-YAN DUTT TIWARI): (a) Yes, Sir. It is not correct that Government do not have any viable Scheme for NRI Investment in the country. The Investment Facilities for Non-Resident Indians / Persons of Indian Origin liberalised in 1982 are still in operation. These include Schemes both on non-repartiation and repartiation basis. NRIs can invest in any proprietorship, partnership and joint stock company, except those dealing in real estate business, on non-repatriation basis. Under the repatriation Scheme, investment can be made in any industrial /manufacturing activities, deposits in companies, deposits in Non-Resident (External) Rupee Accounts, Foreign Currency Non-Resident Accounts,

Units of UTI, National Savings Certificates and Government Securities The facilities offered to NRIs are reviewed from time to time and suitable changes introduced, wherever necessary.

## Implementation of 20-Point **Programme**

575. SHRI VIJAY N. PATIL: SHRIMATI PATEL RAMABEN RAMAJIBHAI MAVANI:

Will the Minister of PROGRAMME **IMPLEMENTATION** be pleased to state:

- whether targets set under each item of the 20-Point Programme in 1986-87 have been achieved fully:
  - if not, the reasons therefor; and (p)
- (c) the items under which targets could not be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) to (c). Achievement under various items of the 20-Point Programme has been 100% or more except in the case of (i) Irrigation Potential; (ii) Pulses Production; (iii) Oilseeds Production; (iv) Sterilisation; (v) Sub-Centres; (vi) Elementary Enrolment; and (vii) Adult Literacy. In the case of these 7 items information about actual achievement is not yet available and the achievement so far reported is 'estimates'. The main reasons for non-achievement of 100% target are shortage of funds, land acquisition problems, shortage of material. construction weather aberrations, lack of sufficient trained manpower, increased thrust on other family planning measures, problem of drop-outs etc.

### Opening of Branches of Regional rural Banks

RAM PRAKASH: Will the 576.CH Minister of FINANCE be pleased to state:

(a) whether Government propose to review the licensing policy in order to encourage opening of more branches of Regional Rural Banks; and

if so, the main features of the (b) proposals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Reserve Bank of India (RBI) has reported that while allotting centres for opening new bank offices, preference is given to Regional Rural Banks (RRBs) in the districts covered by them. In the case of newly established RRBs which do not have adequate number of branches, care has been taken by RBI to allot a certain minimum number of branches to them in the first instance, before licences are allotted to commercial banks. Even where RRBs have a sufficiently large number of branches, there is a kind of inbuilt perference for them in the matter of allotment of centres in the rural areas. RBI has in this connection reported that out of the total number of 4,396 centres allotted under the current Branch Licensing Policy, as many as 1,804 licences have been allotted to RRBs.

In the circumstances RBI are of the view that there is no need to review the present licensing policy or procedure in favour of RRBs.

[Translation]

### Loans to Unemployed Youth

- 577. PROF. NIRMALA KUMARI SHAKTAWAT: Will the Minister of FINANCE be pleased to state
- whether Government are aware (a) that actual benefits of the Scheme for providing self-employment to educated unemployed youth do not each the poor;
- (b) whether there is any control over the banks in regard to the procedure for disbursement of loans; and
- (c) whether Government propose to take any effective steps to bring about improvement in the working of the scheme?

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THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Self-Employment Scheme for Educated Unemployed Youth (SEEUY) is intended to provide selfemployment to the educated unemployed youth who are not able to muster their own capital. While continuing the Scheme during 1986-87, a ceiling of Rs. 10,000/on the annual family income beneficiary has been stipulated to ensure that the benefits of the Scheme reach only to persons belonging to a lower income group.

- (b) Bank branches are required to follow the instructions issued by Reserve Bank of India nad the Head Offices of the banks in regard to the loan formalities. The branches are audited/inspected by the internal auditors of bank, Reserve Bank Inspection Teams, Bank's statutory auditors and in respect of SEEUY loans also by the Comptroller and Auditor General of India.
- The Government has been exhorting the banks for prompt sanction and disbursel of loans under SEEUY and to improve suprevision of branches to ensure that instructions issued to them are followed both in letter and spirit.

### Rehabilitation of Unit-I of Atomic Power Plant in Rahasthan

578. SHRI VIRDHI CHANDER JAIN: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 276 on 25th February, 1987 regarding leakage in Rajasthan Atomic Power Plant-I and state:

- (b) whether the scheme for the rehabilitation of Unit-I of Rahasthan Atomic Power Plant has been finalised; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF OCEAN DEVELO-PMENT. ATOMIC ENERGY, ELECTRO-NICS AND SPACE (SHRI K.R. NARAYANAN): (a) and (b). Efforts are being made to run the unit after sealing the cracks in the south end shield of Unit-I of RAPS. However, the possibility of replacing the end shields, as a part of long term rehabilitation, is also being examined.

[English]

### Revision of Seventh Plan outlay of Bihar

579. DR.G.S. RAJHANS: SHRI LALITESHWAR SHAHI:

Will the Minister of PLANNING be pleased to state:

- (a) whether Bihar Government has urged Union Government to revise the Seventh Plan outlay from Rs. 5100 crores to Rs. 7800 crores; and
- if so, the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a). No, Sir.

Does not arise. (b)

#### Steps to Unearth Black Money

580, PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

- (a) year-wise details of the amount of black money unearthed during the last three years;
- (b) the estimated amount of black money actually existing; and
- details of the steps being taken to unearth black money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) During the financial years 1984-85, 1985-86 and 1986-87 Prima facie unaccounted assets worth Rs. 25.07, Rs, 50.32 and Rs. 100.70 crores respectively were sized in searches conducted by the Income-tax Department. The exact amount of tax evasion will be known when the assessments are completed and finalised.

- There is no official estimate of black money in circulation in the country. However, the National Institute of Public Finacne and Policy in their report on 'Aspects of Black Economy in India' have estimated the black income for 1983-84 between Rs. 31584 to 36786 crores. The authors have, however, admitted that this is based on numerous assumptions and approximations each of which could be challenged.
- Government is fully committed to combat the menace of black money. One limb of the policy is to increase voluntary compliance, by enlarging the scope of Summary Assessment Scheme: The other limb of the policy is intensification of deterrent actions like intensive scrutiny, search and seizures, prosecution and survey operations.

### Social Forestry Scheme in Orissa

- 581. SHRI CHINTAMANI JENA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- whether the targets set under the social forestry scheme in Orissa during the Sixth Five Year Plan period had been achieved;

- if not, the reasons therefor; (b)
- (c) the names of the districts in Orissa covered under the scheme during Sixth Plan period;
- the targets set for the Seventh Five Year Plan period in Orissa; and
- the details of Central assistance granted to the State of Orissa for the purpose during the Seventh Plan Period?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). No, Sir.

- (b) Two Social Forestry Programmes were implemented in Orissa in Sixth Five Year Plan. Targets were fully achieved under "Social Forestry including Rural Fuelwood Plantations" scheme while the targets were not fully achieved under "Orissa Social Forestry Project" assisted by Swedish International Development Authority (SIDA). The position of targets and achievements during Sixth Plan period is given in the Statment given below.
- (c) Out of 13 districts in Orissa State, the above Social Forestry programmes were implemented in 9 districts, namely Balasore, Bolangir, Cuttack, Dhenkanal, Ganjam, Keonjhar, Mayurbhanj Puri and Sambalpur.
- Targets under the Social Forestry programmes during the 7th Plan period in Orissa are as under:

Rs. in lakhs

S. No.	Name of the Scheme	Physical target	Financial outlay
1.	Rural Fuelwood Plantations & Afforestation or Ecosensitive, Non-Himalayan Areas.	21,953 ha. Plantations	540.00

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1	2	3	4
2.	Orissa social Forestry Project assisted by SIDA	49,430 ha Plantations & distribution of 46 million seedlings to Farmers	1793.00

(e) Central assistance granted to the State of Orissa for Rural Fuelwood Plantation scheme is Rs. 94.62 lakhs for 1985-86 and Rs. 85.00 lakhs for 1986-87. The alloted Central assistance for 1987-88 is Rs. 120.00 lakhs. The SIDA assistance

for Orissa Social Forestry Project is Rs. 1971.9 lakhs for five years. The State Govt. has utilised SIDA assistance of Rs. 450.9 lakhs upto 1985-86 and have filed further reimbursement claims for Rs. 916.75 lakhs upto March 1987.

### STATEMENT

Social Forestry Scheme in Orissa argets and Achievements under Social Forestry Programmes in Orissa during Sixth Plan Period.

	FINANCI	AL	Р	HYSICAL
	OUTLAY	EXPENDITURE	TARGET	ACHIEVEMENT
	(RS.	LAKH)		
1. Social Forestry including Rural Fuel Wood Plantation (1980-81 to 1984-85)	ing 426.00	485.61	20,000ha plant tion 23 million seedling distri- bution	& plantation
2. Orissa Social Forestry Project assisted by SII (1983-84 to 1984-85)		174.10	8570 ha plantatio plantation & 5 million seed lings distribution	n 3552 h a . plantation & 1.5 million seedlings distribution

### Scarcity of Stamps Papers in Kerala

**582. SHRI MULLAPPALLY** RAMACHANDRAN: SHRI G.M. BANATWALLA:

Will the Minister of FINANCE be Pleased to state:

(a) whether any complaints have been received from the State of Kerala regarding the scarcity of stamaps and stamp papers; and

(b) steps taken by the Government to ensure adequate supply of stamps and stamps papers of all denominations to the State of Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Yes, Sir.

(b) The Government has already stepped up production of stamp papers. Special wagons containing 83.83 lakhs stamps and stamp papers were rushed to Trivandrum on 3 occasions during the last 7 months to help mitigate the shortage.

### Environmental Clearance for Industrial Project in Uttar Pradesh

583 SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether permission has been given for starting any industry near Hempur, adjoining the famous Jim Corbett National Park in U.P and
  - (b) If so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). No proposal has been referred for approval to the Ministry of Environment and Forests for setting up of an industrial project near Hempur.

# Recommendations of UNDP Mission on Venture Capital

584. SHRI VAKKOM PURUSHO-THAMAN: Will the Minister of FINANCE be pleased to state:

- (a) the major policy recommendations made by the United Nations Development Programme mission that visited India in May-June, 1987 to identify the type of venture capital that would be requried to such the country's needs;
- (b) the reaction of Government to the recommendations; and
  - (c) the decision taken thereof?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE SHRI NARAYAN DATT TIWARI): (a) The Report

of the UNDP mission has not been received by the Government.

(b) and (c). In view of the answer to (a) above, the questions do not arise.

Implementation of the Recommendations of Dr. G.V.K. Rao Committee

585. SHRI YASHWANTRAO GADAKH PATIL: Will the Minister of PLANNING be pleased to state:

- (a) whether the recommendations made by the GVK Rao Committee on the administrative arrangements for rural development and poverty alleviation programmes have been implemented;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI • SUKH RAM): (a). No, Sir.

- (b) Does not arise.
- (c) The matter has to be placed before the National Development Council for consideration before final decisions are taken.

## Duty Drawback due to the Engineering Goods Exporters

586. SHRI YASHWANTRAO GADAKH, PATIL: Will the Minister of FINANCE be pleased to state;

- (a) whether a sizeable amount of duty drawack remains due to the exporters of engineering goods;
- (b) if so, details thereof and the reasons therefor; and
- (c) the effect of such non-payment on the export trade?

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THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) No. Sir.

(b) and (c). Do not arise.

### Development of Technologies for **Pesticides**

587. SHRI YASHWANTRAO GADAKH PATIL: Will the PRIME MINISTER be pleased to state:

- (a) whether the Regional Research Laboratory, Hyderabad has launched a crash programme for development of technologies for pesticides;
  - if so, the details thereof; and (b)
- the progress achieved and utilisation thereof by the industry?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC **ENERGY, ELECTRONICS AND SPACE** (SHRI K.R. NARAYANAN): (a) and (b). R & D on agro-chemicals including pesticides is a major thrust area of Council of Scientific and Industrial Research and Regional Research Laboratory, Hyderabad is a nodal laboratory coordinating this programme. The projects being persued presently under this programme are given in the statement -I given below.

The Laboratory has developed know-how for a number of pesticide and their formulations. While several of the pesticides are already being produced, production of some others is in various stages of implementation. The list of these pesticides is given in the Statement -II given below.

#### STATEMENT -1

Current R & D projects at Regional Research Laboratory, Hyderabad

- **Thiophanate** (i)
- Flucythrinate (ii)
- (iii) Canap
- (iv) Acephate
- Chlorsulturon (v)
- (vi) Bentazon
- Ediphenphos (vii)
- Neem Kernel extract (viii)
- **Pheromones** (ix)
- (x) Plant growth promoters

#### STATEMENT-II

Pesticides developed by Regional Research Laboratory, Hyderabad which have been commercialised.

### Technical

- 1. Butachlor
- **DDVP** 2.
- **MBC** 3.
- Monocrotophos 4.
- 5. Quinalphos

#### **Formulations**

- Diazinon 20 EC 1.
- DDVP 76 EC 2.
- Disinfectant black 3.
- Monocrotophos 36 WSC 4.
- Sulfur wettable 5.

### Income Tax Raids in 1987 Against Government Officers

588. SHRI MOHANBHAI PATEL: Will the Minister of FINANFE be pleased to state:

- (a) whether any Income Tax raids have been conducted on Government officers during the period January-June, 1987; and
- if so, the details thereof and the value of the goods seized and the action taken against the offenders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The information is being collected and will be laid on the Table of the House.

### Manufacture of CTV in India

### 589. SHRI MOHANBHAI PATEL: SHRI AMARSINH RATHAWA:

Will the PRIME MINISTER be pleased to state:

- (a) the steps being taken to manufacture all the parts for CTV in the country to avoid import and save on foreign exchange;
- whether any private sector company has offered their services to manufacture these parts;
- if so, the details thereof and the action taken by the Government thereon: and
- (d) the names of the public undertakings which are kin the field of manufacturing CTV parts including Tubes?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) / The following steps have been taken for the indigenous manufacture of parts for CTV:

- i) Electronic component industry has been delicensed.
- ii) Foreign collaboration has been allowed liberally for manufacture of parts for CTV.
- iii) Electronic component industry has been exempted from application of provisions of Sections 21 & 22 o MRTP Act.
- iv) The import duty for the inputs for the manufacture of electronic components have been substantially reduced.
- v) Import duty on Capital Goods for the industry is only 30%.
- vi) Excise duty on 25 electronic components has been waived.
- (b) and (c). A large number of private sector companies have obtained approvals for the manufacture of parts of CTV. A list of units in production and those taking effective steps to implement their projects for critical components of CTV, is given below in the Statement.
- The following three public sector units are engaged in the manufacture of critical components of CTV;
  - i) Bharat Electronics Ltd.
  - ii) Keltron Magnetics Ltd.
  - iii) Uptron Colour Picture Tubes Ltd.

### **STATEMENT**

List of Units in Production & those taking effective steps to implement their projects for critical Components of CTV:

1.	Units in Pro	duction
		Juucion

Name of the Unit Item

1. Punjab Display Devices Ltd. CPTs

2. Uptron Colour Picture Tubes Ltd CPTs

3. Electronic Research Pvt. Ltd. Electronic Tuners and

Deflection

Cokmponents for CTV

4. Keltron Magnetics Ltd. Delay Lines

5. Continental device India Ltd. Operating Units

6. Suchitra Components Ltd. CTV Deflection

Il Units those taking effective steps Components

1. Andhra Pradesh Electronics Development CPTs

Corporation Ltd.

2. Peico Electronics & Electricals Ltd. Operating Units Electronic
TV Tuners, Control Units
for Tuners, Operating Units

for Tuners EHT/Line
Output Transformers,

Luminance

Delay Lines, Chrominance

Delay Lines, Focus Potentiometers.

3. Continental Device India Ltd. Electronic Tuners

4. United Watches Ltd. Electronic TV Tuners

5. Terlevision & Components Pvt. Ltd. Electronic Tuners for CTV.

6. Uptron India Ltd. Line Output Transformers

7. Samtel India Ltd. CPTs.

8. Electro Scan India Ltd. EHTs.

9. Tunerteck India Pvt. Ltd. Electronic Tuners.

10. M.S. Chawla & Co. Electronic Tuners

11. Electronic Consortium Pvt. Ltd. EHT, Deflection Yoke

[Translation]

### High Powered Committee on ASLV Failure

590. DR. CHINTA MOHAN: SHRI BALWANT SINGH RAMOOWALIA: SHRI KALI PRASAD PANDEY:

Will the PRIME MINISTER be pleased to state:

- whether a High Powered (a) Committee consisting of experts and specialists has been set up to find the causes leading to the failure of ASLV launch;
- (b) if so, the composition of the committee;
- whether the causes leading to the failure were identified by the Committee: and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS & SPACE (SHRI K.R. NARAYANAN). (a). Yes, Sir.

The Failure Analysis Committee (FAC) was headed by Shri R. Aravamudan, Director, ISRO Reliability Office (ISREL) and included 14 expert members drawn from the different Centres of India Space Research Organisation (ISRO) belonging to various groups and disciplines including Structures, Control Systems, Propellants, Range Safety, Mechanisms, Telemetry & Tracking, Communications Safety etc.

In addition, the FAC also co-opted over a hundred specialists both from within and outside ISRO, including the Project Directors of earlier ISRO launch vehicle projects.

- (c) and (d). The FAC has confirmed that the failure of the mission is due to the non-ignition of the first stage at 48. 5 sec. after lift off. The FAC has therefore. focused efforts towards the identification of the causes for the malfunction of the ignition system of the first stage. An exhaustive list of thirty seven possible failure modes was identified and after a detailed investigation of all these modes. the FAC has ruled out the possibility of occurrence of any of these failure modes. After a thorough analysis of all the flight data and extensive simulation studies, the FAC has concluded that the nonignition of the motor could only be explained by an extremely small but finite probability of:
  - a) Inadvertent short circuit in both the ignition circuits; or
  - b) Inadvertent electrical open circuit in both the ignition circuits; or
  - c) Random malfunction of Safe/Arm device.

As all these three possible failure mechanisms are of random nature, it has not been possible to further pin point a single cause of failure among these three.

A comprehensive set of recommendations has been given by the FAC furthere increase the reliability and prevent possible future failures. All the steps recommended by the FAC are being incorporated in the second developmental flight of ASLV.

[English]

Super Computers in Delhi, Pune and Bhubaneswar

- 591. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have set up Super Computers in Delhi, Pune and Bhubaneswar;

- (b) If so, whether the super computers set up in Bhubaneswar have started functioning,
- if not, when it will become operational;
- whether Government propose to grant any special incentives to Non-Resident Indians and other entrepreneurs desirous of setting up software centres at Bhubaneswar; and

#### if so, details thereot? (e)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF **OCEAN** DEVELOPMENT, ATOMIC ENERGY. ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir. Government have set up large mainframe computers in Pune, Delhi, Bhubaneswar Hyderabad.

- Yes Sir, the computer set up in Bhubaneswar has started functioning since November 1986.
  - (c) Does not arise.
- (d) and (e). The Government have announed the new policy in November 1986 on computer software export, software development and training, in which a large number of incentives in terms of import of hardware, concessional customs duties, cash compensatory support, excess-export entitlement, expanses for marketing abroad etc. have been given to the entrepreneurs, including NRIs to set up software organisations in India with certain export commitments. These are applicable for setting up software houses at Bhubaneswar also.

### Recruitment in Nationalised Banks in Orissa

592. SHRIMATI JAYANTI PATNAIK: Will the FINANCE MINISTER be pleased to state:

- whether new recruitment has been stopped in all the nationalised banks in Orissa despite the fact that large number of posts are still lying vacant;
- if so, the number of posts lying vacant in different branches of nationalised banks in Orissa:
- (c) the reasons as to why recruitment has been stopped; and
- the steps taken to fill up those vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) No, Sir.

(b) to (d). Banks are permitted to create/fill up posts, including those lying vacant in Orissa subject to the norms stipulated for their staff expansion.

### [Translation]

### Liberalisation of Bank Loan Policy

- 593. SHRI KALI PRASAD PANDEY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that a meeting between the Prime Minister and heads of Banks and financial institutions was held recently to consider liberalisation of the bank loan policies and for providing maximum benefit to the poor; and
- if so, the details of the new policies decided?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The Prime Minister had convened a meeting of Chief Executives of public sector banks and financial institutions on 1st July, 1987 in order to review their performance and the new initiatives taken. In relation to public sector banks the meeting discussed a number of important

issues including rural lending and antipoverty programmes, customer service. discipline and efficiency. A number of important announcements relating to credit policy were made at this meeting by the Reserve Bank of India and I.D.B.I.. which encompass better coordination between banks and term-lending institutions for rehabilitation of sick unitsa measure of liberalisation by way of discretion given to the banks by the Reserve Bank of India under the Credit Authorisation Scheme and a series of measures by way of improving the flow of credit to the weaker sections by way of certain liberalisations under the integrated Rural Development Programme a and self-employment to Educated Unemployed Youth Scheme. The decisions announced by way of further liberalisation in credit to weaker sections and educated unemployed youth are as follows:-

- (i) Banks will not insist upon collateral security/third party guarantee for investment loans upto Rs. 10,000 under Integrated Rural Development Programme for agriculture and allied activities (as against limit for Rs. 5,000/prescribed earlier).
- The loans sanctioned under the Self-Employment to Educated Unemployed Youth Scheme, including loans upto Rs. 35,000/- for industrial ventures, shall attract interest at the rate of 10 per cent per annum for the specified backward areas and 12 per cent per annum for other areas as against 12.5 per cent per annum and 13. 5 per cent per annum for specified backward areas and other areas respectively. The norms relating hither to margin, security etc. not being applicable to loans upto Rs. 25,000/- will also not be applicable to loans upto Rs. 35,000/- under the scheme.

[Ènglish]

Sale of Super Computer by USA 594. SHRI H.B. PATIL: DR. (MRS) T.KALPANA DEVI:

DR. (MRS) T.KALPANA DEVI DR. SUDHIR ROY: SHRIMATI N.P.JHANSI LAKSHMI:

Will the PRIME MINISTER be pleased to state:

- , (a) whether USA has offered to sell the Cray XMP-N Super computer to India which is regarded by experts as some generations behind the State-of-art equipment; and
- (b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a): US had offered to sell the CRAY XMP-14 super computer to India.

(b) Government has not taken a decision yet on this.

## New National deposit Scheme to Tap Black Money

595. SHRI H.B. PATEL: SHRI JAGANATH PATTNAIK:

Will the Minister of FINANCE be pleased to state:

- (a) Whether a new National Deposit Scheme for tapping black money has been mooted at the highest level of the Government; and
- (b) if so, the details regarding this Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) No, Sir.

(b) Does not arise.

# Budgetary Allocation for Public Sector Undertakings

596. SHRI H.B. PATIL: Will the Minister of FINANCE be pleased to state;

- (a) whether it is a fact that Union Government has decided to cut budgetary allocation for public sector undertaking if they default on payment of interest and repayment of loan instalments; and
- (b) if so, the details regarding the procedure followed in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b). Ministries/ Departments have been advised to review the performance of public enterprises under their control and report to Government cases of enterprises where shortfalls are anticipated in meeting obligations towards repayment of loans and payment of interest.

### [Translation]

## Naming of Environment Institute after Pandit Gobind Ballabh Pant

597. SHRI HARISH RAWAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Environment Institute at Katramal in Almora District of Uttar Pradesh is to be named after Pandit Gobind Ballabh Pant; and
  - (b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). Yes, Sir. The Institute has been registered as an autonomous body under the Societies Registration Act, 1860 on 14.7.1987. The institute has been named

the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan.

## Curb on Smuggling of Narcotics

598. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

- (a) whether any scheme has been formulated for making joint efforts to curb smuggling of narcotic durgs etc. between Nepal and India; and
  - (b) if so, the details thereof?

THE MINISTER OF STAFE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a), There is an agreement between the Governments of India and Nepal for co-operation to Control Unauthorised Trade between the two countries.

(b) This agreement, inter alia, provides that the two countries shall take all such measures as are necessary to ensure that the economic interests of the other country are not adversely affected through unauthorised trade between the two countries; to compile and exchange with each other statistical and other information relating to unauthorised trade across the common border; and to have regular meetings between the respective heads of border customs offices of each other, there is provision for regular Inter-Governmental Committee meetings too. Such meetings are being held from time to time.

## Assistance to States for Old age Homes

599. SHRI HARISH RAWAT: Will the Minister of WELFARE be pleased to state:

(a) the assistance given to various States for the construction of Old Age Homes during 1986-87 and 1987-88;

- (b) the procedure followed in giving the Central assistance to States for construction of Old Age Homes; and
- (c) whether voluntary organisations are also given assistance for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) No assistance is provided to the State Governments for construction of Old Age Homes.

- (b) Does not arise in view of (a) above.
- (c) There is no scheme for assistance to Old Age Homes. However, a few voluntary organisations have been given limited assistance towards construction of Homes on the recommendation of the State Governments under the general grant-in-aid scheme for voluntary organisation.

[English]

## Research cell to Watch Tax Evasion by Top Companies

600. SHRI MATI BASAVARA)
JESWARI:
SHRI G.S. BASAVARAJU:
SHRI S.M. GURADDI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to set up a centralised research cell to keep a close watch on the operations of top companies in the country for detecting tax evasion;
  - (b) if so, details thereof; and
- (c) to what extent this scheme would help to check tax evasion?

THE-MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) There is no such proposal under consideration, of the Government.

(b) and (c). In view of reply to (a) above question does not arise.

## Meeting of Planning Commission on Resources for Seventh Plan

601.SHRIMATI BASAVARAJESWARI: SHRI H.N. NANJE GOWDA: SHRI S.M. GURADDI:

Will the Minister of PLANNING be pleased to state:

- (a) whether a meetiang of the Planning Commission was held in May, 1987 to discuss the resources position for the Seventh Plan; and
- (b) if so, the other issues discussed in the meeting by the Planning Commission and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) The meeting of the planning Commission held in May, 1987 discussed the major financial policy issues having a bearing on the long-term financial Planning and not the resources for the Seventh Plan:

(b) The meeting discussed and decided to have a closer scrutiny of those areas of fiscal system which could strengthen resource generation for Plan funding in a non-inflationary manner.

## Panchayati Raj Institutions in Pian Formulations

602. SHRI R.M. BHOYE: SHRI PARASRAM BHARDWAJ:

Will the Minister of PLANNING be pleased to state:

- (a) whether Government plan to involve panchayati raj institutions in the process of plan formulation for implementation at block and district levels:
- (b) whether Government considering a strategy for ensuring greater People's involvement in the Planning and implementing process;
- (c) if so, whether final decision in this regard has been taken; and
- (d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) and (b). The involvement of elected representative of the people right from the Panchayat level to the Member of Parliament, in the formulation and implementation of the Plan process at different levels has all along been emphasised by the Planning Commission. As Panchayati Raj Institutions fall within the purview of the States under the Constitution States/Union Territories have been impressed upon from time to time to involve their public representatives in the Planning process.

(c) and (d). This process has already been started in varying degrees in different States. It is an ongoing process.

## Agreement on Sale of Super Computer by USSR

603. SHRIMATI KISHORI SINHA: SHRI H.N. NANJE GOWDA. SHRI G.S. BASAVARAJU:

Will the PRIME MINISTER be pleased to state: (a) whether Soviet Union has agreed to provide detailed technical literature on computers including the super computers - 'Elbrus';

- whether Government have (b) decided to send a technical team to the Soveit Union to evaluate the main frame EC-1066 and Elbrus system;
- whether any agreement between the two countries has been signed in this regard; and
  - (d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY MINISTER OF STATE IN THE AND DEPARTMENTS OF OCEAN DEVELOPM ENT ATOMIC ENERGY, ELECTRONICS, AND SPACE (SHRI K.R. NARAYANAN). (a) Yes, sir. Soviet Union has agreed to provide detailed technical literature on computers including super computer ELBRUS.

(b) to (d). A provision has been included in the protocol signed during the 5th Meeting of the Indo-Soviet Working Group on Electronics in May 1987 for cooperation in the field of computers. Government have proposed to send a technical team to the Soviet Union to evaluate the mainframe DC-1066 and the Elbrus systems.

### Air Pollution

604. SHRI SALEEM I. SHERVANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether studies for determining air pollution and its control have been carried out at the Central Mining Research Station, Dhanbad, Bihar;
  - (b) if so, details thereof; and
- whether any similar studies have been taken up or proposed for Uttar Pradesh in order to ensure that air pollution is controlled to the barest minimum?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) and

- (b). Yes, Sir. Studies relating to Air Pollution and its control in Mining were carried out at Central Mining Research Station, Dhanbad with the following objectives:-
  - (i) to assess the qualitative and quantitative effects of dust and gases in the working environment of mines:
  - (ii) to evaluate the effectiveness of dust suppression techniques; and
  - (iii) to ascertain the extent and nature of air pollution in the mine areas due to mining and other associated industrial activities.
  - (c) No, Sir.

## Foreign Banks Operating in India

605. SHRI SALEEM I. SHERVANI: Will the Minister of FINANCE be pleased to state:

- the number and names of foreign banks operating in India till date:
- whether any other foreign banks have applied for the permission to open branches in India; and
  - if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) At present, 21 foreign banks are having operating branches in India. In addition, 18 foreign banks maintain Representative Offices in India. The names of these foreign banks operating branches and Representative Offices are given in the Statement given below.

(b) and (c). Reserve Bank of India has reported that Barclays Bank p.l.c. has applied for upgradation of its Representative Office in India into a fullfledged branch. No final decision has so far been taken on this application.

#### STATEMENT

## Names of the Foreign Banks operating in India as on Date

Banks having branches		Banks maintaining Representative Offic	
Sr. No.	Name of Foreign Bank	Sr. No.	Name of Foreign Bank
1.	Grindlays Bank plc	1.	Chase Manhattan Bank
2.	Hongkong and Shanghai Banking Corporat (Hongkong Bank)	ion 2.	Manufacturers Hanover Trust Co.
3.	Citi Bank N.A.	3.	Chemical Bank
4.	Standard Chartered Bank	4.	Bankers Trust Co.
5.	Bank of America NT & SA	5.	Amsterdam Rotterdam Bank
6.	American Express Bank	6.	Barclays Bank I nternational Ltd.
7.	Banque Nationale de paris	7.	Credit Lyonnaisk

1	2	3	4
8.	British Bank of the Middle East	8.	Midland Bank p.l.c.
9.	Bank of Tokyo	9.	Banque Paribas
11.	Mitsui Bank	11.	Lloyds Bank International
12.	Sonali Bank	12.	Irving Trust Co.
13.	Banque Indo-Suez	13.	Credit Commerciale -de- France
14.	European Asian Bank	14.	Royal Bank of Canada
15.	Bank of Oman Ltd.	15.	Bank of Califormia
16.	Abudhabi Coommercial Bank	16.	Banca Nazionale Del- Lavaro (B.N.L)
	Bank of Credit and Commerce International	17.	Dai Ichi Kangyo Band
	(Overseas) Ltd <sup>@</sup> Bank of Nova Scotia	18.	Sanwa Bank Ltd.
19.	Societe General		
20.	Oman International Bank SAO		
21.	Bank of Bahrain and Kuwait		

Wholly owned subsidiary of Hongkong and shanghai Banking Corporation, based in Honokong.

@ Wholly owned subsidiary of BCCI Holdings (Luxembourg S.A.

## Loss due to Delay in Disposal of **Confiscated Goods**

606. SHRI MOHD. MAHFOOZ ALI KHAN: Will the Minister of FINANCE be pleased to state:-

- (a) the annual loss suffered by the Government because of delay in the disposal of goods seized or confiscated by the customs authorities at various places in the country;
- (b) whether Government have reviewed the existing procedure and mode of disposing the seized/confiscated articles by the customs department

particularly in the case of goods which are prone to rapid decay to avoid or to minimise the losses;

- if so, the details thereof; and
- steps taken by the (d) the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) The average annual loss suffered due to theft, damage and deterioration etc. for the last three financial years was about Rs. 28 lakhs as against the total stock of seized goods of Rs. 260 crores as on 1.4.1986.

(b) to (d). The confiscated goods become ripe for disposal after completion of appeal, revision proceedings etc. The procedure and mode of disposal of seized/confiscated goods have been reviewed from time to time and instru-- ctions have been issued for expediting the disposal of seized/confiscated goods. Modes/channels of disposal were increased in 1983. In 1984 goods were divided into four categories to expedite disposal of goods susceptible to deterioration or rapid obsolescence. In 1985, section 110 of the Customs Act, 1962, relating to seizures was amended to enable immediate disposal of seized goods specified by the Government by notification by filing an application before a magistrate.

### Diversion of Funds Allotted for Tribal Sub Plan

607, SHRI MOHD, MAHFOOZ ALI KHAN: Will the Minister of WELFARE be pleased to state:

- whether Union Government have made any ciritical analysis of the diversion of the Central assistance for Tribal Sub-Plan by the State Governments:
- if so, the outcome thereof and the names of the States with the percentage of the Central assistance meant for Tribal Sub-Plan diverted by them for other programmes; and
- (c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) No case of diversion, of Special Central Assistance meant for Tribal Sub-Plan, by the State Governments has come to the notice of the Government.

(b) and (c), Do not arise.

### Smuggling of Charas

608. SHRI KAMLA PRASAD RAWAT: Will the Minister of FINANCE be pleased to state:

- (a) whether smuggling of charas in Delhi and other parts of the country is continuing on a large scale;
- (b) if so, the quantity of charas recovered from the smugglers and the number of gangs detected by the Government during this year;
- whether Government have taken any measures to check the smuggling of charas; and

#### If so, the details thereof? (d)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (d). It is difficult to quantify the extent of smuggling in charas in Delhi and other parts of the country. However, during the period from 1.1.1987 to 30.6.1987, 1.2 tonnes of charas were seized in 49 cases as against 6.3 tonnes in 108 cases during the corresponding period last year. This declining trend appears to indicate that the aggressive countermeasures initiated by the Government against drugtrafficking, which include strengthening of preventive and intelligence machiadotpion of a liberalised reward scheme for officers and informers, vigorous enforcement of the Narcotic Drugs and Psychotropic Substances Act, 1985, etc., have been effective in checking drug smuggling.

### Irregularities Committed by Officials of State Bank of Indore

609. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to state:

(a) the number of complaints received by the Government during 1983-

- 84, and 1984-85, 1985-86 against the officals of State Bank of Indore in its branches at Devas, Madras, Gwalior, Bhopal, Ujjain, Delhi, Bombay and Indore for bungling, committing irregularities and other corrupt practices;
- (b) the branch-wise details of the action taken against the officials in each case; and
- (c) if no action has been taken the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (c). The information is being collected and, to the extent available, will be laid on the Table of the House.

### Forgeries in State Bank of Indore, Delhi Branch

- 610. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to state:
- (a) the number of case of forgery detected in Delhi branch of State Bank of Indore during 1986 and 1987 (till date):
  - (b) the details thereof; and
- (c) the number of persons found guilty and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). State Bank of Indore has reported that two cases of fraud were detected at its Chandni Chowk Branch, Delhi, during 1986 and 1987. The Bank has further reported that in the first case a fraud took place on 26.6.86 through payment of a spurious bank draft of Rs. 30,000/- which was presented through clearing by another bank. Whilst the Police have filed this case as untraced, the Bank has issued a charge-sheet to the concerned official.

in the second case, a fraud took place on 7.3.87 through payment of a forged

cheque of Rs. 52,000/-. The Bank has lodged a police complaint. The Bank has also called for the explanations from two bank officials.

[English]

## Raids on Multi-Nationals in Bombay

- 611. SHRI MUKUL WASNIK: Will the Minister of FINANCE be pleased to state:
- (a) whether the Special Flying Squad of the Central Excise Department at Bombay recently raided some multinational companies in Bombay and Thane;
  - (b) if so, details thereof; and
  - (c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) The Special Flying 2 Squad of the Collectorate of Central Excise, Bombay-III, consisting of three Assistant Collectors, four Superintendents and twenty one Inspectors, visited the premises of the chemicals and synthetic organic dye stuff section of the factory of M/s. Sandoz (I) Ltd. at Kolshet Road, Thane for surprise checks.

(b) and (c). a stock taking of the excisable goods was undertaken by this flying squad from 1.7.1987 to 3.7.1987. In the course of such stock-taking 6799 kgs. of S.O. Dye and 41543 kgs of varieties of chemicals valued at Rs. 118,68,688/were found not recorded in the statutory production register. These excess goods have been seized. Shortages of 2116 kgs. of other varieties of S.Q. Dye and 3096 kgs. of other chemicals involving duty to the tune of Rs. 2,32, 224/- and Rs.24,413 respectively were also detected. An offence case has been registered against this company and investigations are in progress.

## National Equity Fund

## 612. SHRI MUKUL WASNIK: SHRI KRISHNA SINGH:

Wil the Minister of FINANCE be pleased to state:

- (a) whether Government have decided to set up a National Equity Fund for providing equity support to the small scale industries in the country;
- (b) if so, to what extent the small scale industries in the country are likely to be benefited by this fund; and
- (c) details of the terms and conditions under which funds will be given to the small scale industries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). Government have decided to set up a National Equity Fund in the Industrial Development Bank of India (IDBI) for providing support towards equity to small scale entrepreneurs for setting up of new projects and also for rehabilitation of potentially viable sick units. The Government of India would contribute Rs. 5 crores towards this Fund in 1987-88 and IDBI would provide a matching contribution. These assistance will be channelised initially through the nationalised banks.

## Setting up of Stock Holding Corporation

- 613. DR. V.VENKATESH:Will the Minister of FINANCE be pleased to state:
- (a) whether Government have decided to set up a Stock Holding Corporations; and
  - (b) if so, the details thereof?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) No, Sir.

(b) In view of answer to part (a) above, the question does not arise.

### International Credit Card Scheme

- 614. SHRI V. TUISIRAM: Will the Minister of FINANCE be pleased to state:
- (a) whether Union Government have issued directions to the nationalised banks to introduce the scheme of international credit cards;
- (b) if so, the details of the instructions;
- (c) the number of persons/ institutions etc. benefited under the scheme as on 30 June, 1987; and
- (d) the names of the nationalised banks that have introduced the schemes particularly in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) No, Sir.

- (b) Does not arise.
- (c) and (d). Among the nationalised banks only Andhra Bank has so far introduced the International Credit Card Scheme. As on 30.6.1987, Andhra Bank is reported to have issued International Credit Card to 70 institutions covering 122 executives.

## Bank Deposits in Andhra Pradesh

- 615. SHRI V. TUSLIRAM: Will the Minister of FINANCE be pleased to state:
- (a) the total amount as savings deposited in the branches of nationalised banks in Andhra Pradesh during the last three years, year-wise;
- (b) the total amount of instalments against loan deposited in the banks in Andhra Pradesh during the last three years;

- (c) the total amount of loans advanced to the public in Andhra Pradesh during the last three years; and
- the position of repayment of instalments of loans to the banks in Andhra Pradesh as compared to other States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) and (c). The deposits and advances of public sector banks in the State of Andhra Pradesh as at the end of 1984, 1985 and 1986 are given below:-

(Amount in Rs. crores)

As at the end of	Deposits	Advances
1984	3937	3053
1985	4316	3449
1986	5347	4223

(b) and (d). The present data reporting system of Reserve Bank of India does not yield the information in the manner asked for. However, the percentage of Recopvery to demand in Andhra Pradesh in respect of Direct Agricultural advances of public sector banks stood at 57.4 per cent as at the end of June 1985 as compared to 54.2 per cent at all-India level.

#### **FERA Violations**

- 616. SHRI SUBHASH YADAV: Will the Minister of FINANCE be pleased to state:
- (a) the number of the persons against whom cases for violation of the Foreign exchange Regulation Act (FERA) have been registered during 1987;
- whether any warrant of arrest has been issued in this connection: and

(c) nature of action taken so far in each case?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) The Directorate of Enforcement has issued 3.690 show cause notices for alleged violation of the provisions of foreign Exchange Regulation Act upto 30th June. 1987.

(b) and (c). During the same period, 106 persons were arrested under section 35 of FERA, 1973. Investigations in these cases are in progress. Appropriate action under the law, as warranted by result of investigations, will be taken.

#### Circulation of Rotton Notes

- 617. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:
- whether Government are aware (a) of the fact that large number of rotton notes are being given to people by nationalised banks in the country; and
- (b) the action taken to stop circulation of these rotton notes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) and (b). Reserve Bank of India have issued instructions to all banks maintaining currency chests to sort out notes available with them into reissuables and non-issuables and issue to public and other banks only re-issueable notes which are not soiled/torn/mutilated alongwith the fresh notes. Facilities for exchange of soiled notes have been made available at all the branches of public sector banks for the benefit of the public.

### Bank Charges on Government Cheques

618. SHRI V.S. KRISHNA IYER: WIII the Minister of FINANCE be pleased to state:

- (a) whether the nationalised banks have been collecting bank charges on Government cheques;
- (b) if so, whether Government propose to given exemption from the collection of bank charges on Government cheques sicne they are fully secured; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Public Sector Banks do not levy charges for clearing of local cheques, including Government cheques, presented within the Clearing Zone of the Clearing House attached to a centre. Banks, however, recover collection charges, postal and other incidental expenses for collection of outstation cheques. Such charges are not recovered on cheques emanating as grants from Prime Minister's Relief Fund.

(b) and (c). There is no proposal to exempt Government's outstation cheques from the tevy of banks' collection charges. The levy of bank charges is not finked in any way with the security of the instrument but generally to the costs incurred by the banks in rendering specific services.

## Recommendations of Aid India Consortium

619. SHRI H.M. PATEL: Will the Minister of FINANCE be pleased to state:

- (a) whether the Aid India Consortium at its meeting held in Paris recently recommended to the Indian Government for reforming the existing complex system of domestic regulatory controls;
- (b) whether it has also recommended to have regulatory prices and modification of taxes and subsidies;
- endations of Aid India Consortium; and

(d) whether Government have accepted these recommendations?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI), (a) to (d). No specific recommendation was made by the Aid India Consortium as such in its meeting held in Paris recently, regarding reforms in the domestic regulatory controls, regulatory prices and modification of taxes and subsidies.

## Investment of 1DB1 and ICICI in Kerala

620. SHRI T. BASHEER: Will the Minister of FINANCE be pleased to state the investment of Industrial Development Bank of India and Industrial Credit and Investment Corporation of India in Kerala during 1983-84, 1984-85, 1985-86 and 1986-87?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): A statement showing the assistance disbursed by the Industrial Development Bank of India and Industrial Credit & Investment Corporation of India to projects in Kerala during the year 1983-84 to 1986-87 is given below:

### STATEMENT

Assistance disbursed by the Industrial Development Bank of India (IDBI) and Industrial Credit & Investment Corporation of India (ICICI) to projects in Kerala

Year Disbursements

19**83-84** -- ,

IDBI 52.50

ıcici A.3

102 Maiton Accusa	0	
193 Written Answers	Sravana 7,	, 1909 ( <i>SAKA</i> )
1DÉI	66.50	in four volume articles coverin will also contain
ICICI	7.06	organisations w welfare.
1985-86		(e) There
IDBI	79.30	Petrol subs
ICICI	4.06	622. SHRIS
1986-87		Minister of WEL
IDBI	119,30	(a) whether scheme fo
ICICI	5.87	handicapped;
	· · · · · · · · · · · · · · · · · · ·	(b) if so, s operation; and
Note: Data for IDB1 period July-June and for	relates to the or ICICI to April-	(c) the n benefited State
March.	•	THE DEPU

## Encyclopaedia on Social Work

- 621. SHRI SHANTARAM NAIK: Will the Minister of WELFARE be pleased to state:
- (a) whether her Ministry propose to publish a new Encyclopaedia on Social work in India:
- if so, the essential features of this encyclopaedia;
- (c) whether the new Encyclopaedia is different from the one published in 1968.
  - if so, the details thereof; and
- (a) whether her Ministry propose to give rebate to the education institutions on the said publication?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

(b) to (d). The new Encyclopaedia is the revised Edition of the earlier one. It is

in four volume and will have about 140 articles covering various social issues, Itwill also contain information on voluntary organisations working in the field of social

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(e) There is no such proposal.

## Petrol subsidy to Handicapped

622. SHRI SHANTARAM NAIK: W#the Minister of WELFARE be pleased to state:

- (a) whether her Ministry is having a scheme for petrol subsidy for handicapped;
- (b) if so, since when the scheme is in operation; and
- (c) the number of handicapped benefited State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b). Yes, Sir. the scheme has been in operation since 1979-80. However, since 1985-86 the Scheme is operated by the States who in trurn can claim reimbursement from the Centre.

(c) A list of beneficiaries state-wise for 1984-85 is given below in the statement.

#### STATEMENT

List of Beneficiaries State-wise 1984-85 During under Petrol subsidy Scheme.

SI,		eme of the . tate/U.T	No. of benefici	ì
		-		<u> </u>
1.	Andhra	a Pradesh	10	
.2	Bihar		2	
3.	Gujara	<b>u</b> t	16	

1		
	2	3
4.	Haryana	2
5.	Karnataka	8
6.	Kerala	10
7,	Madhya Pradesh	10
8.	Maharashtra	17
9.	Punjab	4
10.	Rajasthan	10
11.	Uttar Pradesh	9
12.	Tamil Nadu	26
13.	Chadigarh	14
14.	Delhi	2
15.	Goa, Daman & Diu	5
-		145

Note: There were in claimante for the subsidy under this scheme from other states/ U.T.s.

## Forest Land Occupied by Tribals

- 623. DR. K.G. ADIYODI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the total extent of forest land occupied by tribal, population in the country State-wise including the wild life sanctuaries if any:
- whether any steps have been taken to rehabilitate them from the forest land; and

if so, details of rehabilitation schemes carried out already with the number of families rehabilitated Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS: (SHRI Z.R. ANSARI) (a) Government have not carried out any survey to ascertain the total extent of forest lands occupied by the tribal population in the country.

- Some States have taken steps to resettle shifting cultivators, project affected tribals and other tribals.
- Details will be collected and placed on the Table of the House.

## Wastelands Development

- 624. DR.K.G. ADIYODI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- whether any scheme has been formulated by the Wasteland Development Board for the development of wasteland in the State of Kerala: and
  - if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). Yes, Sir.

The Centrally sponsored scheme. "Rural Fuelwood Plantations and Afforestation of Ecologically Sensitive Non-Himalayan Areas", for the development of wastelands is being implemented in the State of Kerala. The progress is as under:-

Year	Physical	(ha.)	Financial	(Rs. in lakh)
	Target	Achievement	Target	Achievement
1985-86	2000 - 15	3627 + 76 MSD	200	116.45

_1	2	3	4	5
1986-87	4000	7 + 5.6 M.S.D	180	16.09
1987-88	5557	Current Year	180	Current year
MSD	- Million See	dlings Distribution		

The World Bank assisted Kerala Social Forestry Project is under implementation since 1984-85. The project involves a total investment of Rs. 5991.3 lakhs of which IDA contribution amounts to Rs.

3498.0 lakhs. The project will be implemented in 6 years period for raising plantations on 86,300 ha. of private and Government lands. The progress of implementation is as under:

Year	Physical Target	(ha.) Achievement	Financial Target	(Rs. in lakhs) Achievement
1985-86	9,710	11,726	924.2	712.0
1986-87	12,665	24,132	888.9	950.0
1987-88	15,420	Current year	1021.8	Current year

### Repayment of IMF Loans

625. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:-

- (a) the rupee vlue of the various instalments of the IMF loans on the date of drawal;
- (b) the rupee vlue of the repayment on capital and interest account on the date of repayment; and
- (c). the outstanding amount in rupees in capital and interest separately as 1.4.85, 1.4.86 and 1.4.87.?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYANAN DATT TIWARI: (a) to (c).

# Drawals under Extended Fund Facility (EFF)

India had drawn SDR 3900 million Equivalent to Rs. 4115.19 crores at the prevailing exchange rate) in several instalments during the period November 1981 to April 1984. Drawals under EFF were in the form of purchase of SDRs or other foreign currencies against Indian rupees which were deposited into IMF account with RBI at exchange rate prevailing on the date of each drawal.

The drawals from IMF under EFF were in SDR and the repayments are also made in SDRs. The rupee amounts corresponding to these transactions which are credited/debited by RBI to IMF account maintained by them at the exchange rates prevailing on the dates of

drawal/repayments are relevant only for accounting purposes

In accordance with the articles of agreement of IMF the value of Indian rupees held by I MF is required to be maintained in terms of SDRs and is revalued every year on 30th April on the basis of Rupee - SDR exchange rate on that date. Additional rupees required to be paid to IMF for this purpose are kept with RBI in the form of non-negotiabl and non-interest bearing securities which does not involve any cash outgo.

Repayments to IMF of the above mentioned EFF borrowings are made in the form of repurchase of Indian rupees in return for SDRs or other foreign currencies specified by IMF at the exchange rate prevailing on the date of repurchase. The findian rupees repurchased are dedited to IMF account with RBI and credited to Government account.

Upto 31 st March, 1987 we have repaid IMF, SDR 562.50 million (equivalent to Rs. 782.18 crores). The outstanding balance on 1.4.1987 Was SDR 3337. 5 million (equivalent to Rs.5501.64 crores at current SDR Rupee exchange rate). The year-wise break-up of the repayment and the charges paid given in the Statement I-given below

#### Trust Fund loans

India had taken a loan of SDR 529.1 million (equivalent to Rs. 537. 51 crores at the then prevailing rate) from trust fund administered by IMF in August 1980, Upto 1st April 1987 we have repaid an amount of SDR 157.638 million (equivalent to Rs. 241.08, crores) and the outstanding balance on 1.4.1987 was SDR 371.371 million (equivalent to Rs. 612.32 crores at the current SDR - Rupee latchange rate). The year-wise break-up of the repayments and interest paid is given in the Statement-II, given below:

Year-Wise Break-up of Repayments and Charges paid under E.F.F.

Year	Amount of Repayments made under E F.F	Chargespaid under E.F.F
•	In SDR Million (Rs. crores)	In SDR Million (Rs. crores)
1981-82	-	9.06 (10.58)
1982-83	-	120.27 (128. <del>64)</del>
1983-84	-	245. <b>41</b> · (269. <del>58)</del>
1984-85	-	358.68 (410.37)
1985-86	131.23 (162 57)	336. <b>8</b> 0 (417.16)
1986-87	431.25 (619.61)	256.05 (370.21)

STATEMENT -II

Yearwise break-up of Hepayments and interest paid under Trust Fund

Year	Amount of Repayments	Amountof Interest
<u> </u>	In SDR Million (Rs crores)	Rs. crores
1980-81	-	1.01
1981-82	•	2.75
1982-83		2.81
1983-84	•	2.89
1984-85	-	3.15
1985-86	52.546 (73.71)	3.42
1986-87	106,092 (167,37 <del>)</del>	3.55

## Computerisation in Banks -

626.SHRI K:RAMAGHANDRA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) the number of branches of banks in the country which have so far been computerised and how many remained to be computerised;
  - (b) the number of branches of banks likely to be computerised by the end of this financial year; and
  - (c) the effects of computerisation on employment potential in banking sector?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (c). The programme of computerisation /mechanisation in banks has been drawn up on the basis of the recommendations of the Rangarajan Committee set up by Reserve Bank of India. The Committee had recommended installation of Advanced Ledger Posting Machines (ALPMs) at the branch level. The agreement entered into in 1983 between the managements of the banks represented by Indian Banks Association (IBA) and the bank employees unions has been renewed by both the parties in March, 1987 with some modifications. In terms of the renewed agreement, Advanced Ledger Posting Machines will be installed in such branches in the Metropolitan and Urban Centres which are entitled to have the machines as per the norms laid down in the agreement. The agreement stipulates that the total number of ALPMs that could be installed by the banks by 7.9.87 and by 7.9.89 shall be 3500 and 5700 respectively. As per the information furnished by the Reserve Bank of India 2755 ALPMs have been installed by Public Sector Banks in 1060 branches as on 30th June, 1987. The banks are taking necessary further action to instal machines at branches as per the sättlemtn entered into with the unions.

Computerisation and mechanisation in the banking industry has been initiated with the main objective for improving customer service and to have better house-keeping and more effective management information system. Computerisation in the banking sector is not expected to have any adverse impact on the employment potential in the banking sector. In terms of the agreement entered into with the unions, there shall be no retrenchment of staff as a result of computerisation/mechanisation.

## Recovery of Loans from Weaker Sections

627.SHRI. K RAMACHANDRA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) the total amount of loans advanced by banks to the weaker sections and agriculturists in the years 1985-86 and 1986-87;
- (b) whether the rate of recovery of this loan has been poor;
- (c) if so, the steps taken to improve the rate of recovery of these loans; and
- (d) the state-wise, break-up of the rate of recovery of the loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Public sector banks advances to Agriculture & Weaker sections as at the end of March 1986 and 1987 are set out below:

(Amount in Rs. crores)

As at the end of	Agriculture	Weaker Sections
March 1986	7420	5098
March 1987	10432	6119

- (b) Percentage of recovery to demand in respect of Direct Agricultural Advances of Public Sector Banks stood at 56.2 per cent as at the end of June 1986.
- (c) With a view to improving recovery performance, the Reserve Bank of India has issued various guidelines to the Banks for taking effective measures like strengthening and gearing up of the organisational structure at the controlling offices and field level, adopting schematic appraisal systems and post lending supervision and launching of recovery drives with the help of State Government: Banks have also been advised to create

separarte 'Recovery Cell' for a duster of nearby branches for continuous and effective supervision. Banks have been instructed that for both short-term and loans the repayment schedule should coincide with the time when the cultivator has sold his produce and is in funds. Recovery position has also to be reviewed periodically by the Board of Directors of the Banks.

(d) State-wise data relating to percentage recovery to demand of Agricultural Advances (Direct) is not available for June 1986. State-wise position as at the end of June 1985 is given below in The Statement.

#### STATEMENT

Sta	State-wise recovery position of direct agricultural advances of public sector banks		
	e of State/Union Territory	Percentage of recovery to demand June 1985	
1.	Northern Region	60.9	
	Haryana	58.9	
	Himachal Pradesh	50.6	
	Jammu & Kashmir	43.1	
	Punjab	70.9	
	Rajasthan	48.2	
	Chandigarh	41.1	
	Delhi	39.9	
11.	North Eastern Region	39.3	
	Assam	35.2	
	Manipur	21.2	
	Meghalaya	55.7	
	Nagaland	44.4	

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### Changes in Gold Control Act. 1968

628.SHRI K. RAMACHANDRA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government propose to make changes in the Gold Control Act, 1986; and
  - **(b)** if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY: (a) and (b). Government appointed two Working Groups to study the Gold Control Machinery and Gold Policy. The Datta Committee, to study the Gold Control Machinery has submitted its report. The recommendations made by the Working Group are under examination of the Government. Necessary changes in the Gold Control Act, 1968 will be made wherever required.

The report of the other Working Group headed by Dr. C. Rangarajan is awaited.

### Amount to Orissa for Sixth Five Year Plan

- 629. SHRI SOMNATH RATH: Will the Minister of PLANNING be pleased to state:
- the amount sanctioned to Orissa for Sixth Five Year Plan:
- whether the entire amount was utifised by the State Government;
  - (c) if not, the reasons therefor; and
- '(d) whether the un-utilised amount is proposed to be given back to Union Government?

THE MINISTER OF STATE IN THE **MINISTRY OF PLANNING AND MINISTER** OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI **SUKH RAM):** (a) The outlay for Sixth Plan of Origen was Rs. 1500 crores.

- (b) Yes, Sir.
- (c) and (d). do not arise.

#### Effluent Treatment Plants

- 630. SHRI SOMNATH RATH: Will the of ENVIRONMENT AND Minister FORESTS be pleased to state:
- whether United Nations Environment Programme (UNEP) has selected Hindustan News Print Ltd. (HNL) as a model effluent treatment newsprint factory in Asia:
- (b) if so, the financial assistance provided to the factory by United Nations Environment Programme;
- (c) the installed capacity of effluent treatment plant in HNL:
- (d) whether this type of plants would be installed in other places in the country; and
  - (e) if so, when and where?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir.

- (b) United Nations Environment Programme (UNEP) has sanctioned 15,000 U.S. dollars for the study by Hindustan Paper Corporation.
- The Installed capacity of the treatment plant is 50,000 cubic meters per day of effluent volume.
- (d) and (e). Plants of this type for effluent treatment have been installed in other units of Hindustan Paper Corporation in the country.

## Black Buck Sanctury

631. SHRI SOMNATH RATH: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

- (a) whether Orissa Government have sought Central Assistance for development of the Black Buck Sanctuary; and
  - (b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI. Z.R. ANSARI): (a) No, Sir.

(b) Does not arise.

## Development of Chilka Lake Sanctuary

632. SHRI SOMNATH RATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether any specific steps have been taken to develop Bird Sanctuary in Chilka Lake of Orissa:
- (b) if so, the amount sanctioned and spent so far;
- (c) the number of birds found in the sanctuary, species-wise; how many of them are migratory; and
- (d) whether any survey has been made by ornithologists in Chilka to have a Bird Sanctuary at Sorada and Bhanjanagar reservoir in Ganjam, District and to connect the bird sancturary at Chilka and have a bird sancturary complex?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRIZ.R. ANSARI): (a) Yes, Sir.

- (b) The Orissa State Government has spent Rs. 1,04,745 during 1985-86 and 1986-87. No amount was sanctioned specificially for Chilka Sancturary.
- (c) One study has reported that 77 species of birds are found in Chilka. Out of

- these, 42 species are migratory. A specieswise survey of the number of birds has not been carried out.
- (d) Government are not aware of such a survey.

## Research in Development of Pesticide Formulations by CSIR

633. SHRI G. BHOOPATHY: Will the PRIME MINISTER be pleased to state:

- (a) whether the National Chemcial Laboratory under the Council of Scientific and Industrial Research is making any research in the development of pesticide formulations; and
- (b) if so, the details of the research made in the formulation of advanced pesticides?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (2) Yes, Sir.

(b) Details of research made are given below in the statement.

### **STATEMENT**

Details of Research made in pesticides formulations by National Chemical Laboratory, Pune.

- 1. National Chemical Laboratory (NCL), Pune under an UNDP assistance programme has developed controlled release formulations for abate a mosquito larvicide and carbofuran -a broad spectrum insecticide.
- NCL has developed a system for controlled release of Abate for application in stagnant water. The system consists of a dispenser

April 1, 1987 will be eligible under section 80 (c) of the Income-tax Act for a deduction in respect of any payment

made by them towards cost of project/construction of a new residential property not exceeding Rs. 10,000/during the previous year;

- if so, whether this benefit is proposed to be extended to persons who have availed of loan from their companies or banks earlier to April 1, 1987; and
  - if not, the reasons therefor? (c)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Yes, Sir; however, the deduction is available only in respect of those payments which are made by way of any instalments due under any selffinancing or other scheme of any Development Authority, housing board or other authorities engaged in the construction and sale of house property on ownership basis or where the payment is made by way of any instalment due to any company or cooperative society of which the assessee is a shareholder or member.

- In respect of houses completed after 31.3.87, the benefit is already available to persons in respect of repayments of amounts borrowed by them, interalia, from employer company provided it is a public company and from banks even though such loans are obtained prior to 1.4.87.
  - (c) Does not arise.

# Festival of Science of India in USA

635. SHRIMATI KISHORI SINHA: Will the PRIME MINISTER be pleased to state:

(a) whether the 'Festival of Science' of India exhibition in USA is to be extended: .

which is a multi armed satellite type configuration using a hydrogel reservoir. The system has been field tested and it has been found that cumulative release of the pesticide in water for six months was within safety limits prescribed . by WHO. The laboratory has also carried out actual location trials in collaboration with Maharashtra State Government malaria control agency. For Carbofuran, three different controlled release formulations containing varying amounts of the active ingredient have been developed viz.

- a) two granular formulations containing 25% & 20% of the active ingredient for soil applications:
- b) a powder formulation containing 50% of the active ingredient for seed application.

These formulations have much less toxicity of the conventional formulations and hence reduces handling hazards. The field trials of these formulations are in progress and the results have been encouraging.

2. NCL is developing controlled release tormulations for quinalphos for foliar spray and seed treatment. Field trials are in progress.

In addition NCL is also developing formulation for Glyphosate - a post emergence herbicide.

## income Tax Exemption for Loans fer House Construction

634. SHRI G. BHOOPATHY: Will the Minister of FINANCE be pleased to state:

whether persons who build houses and completed them on or after

- (b) whether the American public response to this has been extra-ordinary; and
- (c) whether an exhibition of America Science is proposed to be held in India as sequal to this?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE'& TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) The Festival of Science of India exhibition in USA will come to an end by August, 1987. However, a small part of the exhibition will be retained by the "Association of Science & Technology Centres" of USA for display in smaller communities for another five years.

- (b) Response of the American public has been very encouraging. The exhibition when it ends in Boston where it is presently showing, is expected to record over 10 lakh visitors.
- (c) There is no definite proposal on hand at present.

# Time Limit for Finalisation of Provisional Assessment Cases

636. SHRI HANNAN MOLLAH: Will the Minister of FINANCE be pleased to state:

- (a) whether the Public Accounts Committee (1977-78) in their Sixty-seventh Report had recommended that a statutory time limit of one year for finalisation of provisional assessment cases in customs duties and excise levies be laid down; and
- (b) if so, whether this recommendation is being implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI JANAR-DHANA POOJARY): (a) The 67th report of the Public Accounts Committee (1977-78-

Sixth Lok Sabha) recommended to prescribe a suitable time limit for finalisation of cases of provisional assessments in customs cases only. This recommendation did not specifically say that the time limit should be statutorily prescribed.

(b) Suitable time limit has been prescribed by the Central Board of Excise and Customs for finalisation of provisional assessments both in respect of Customs and Central Excise cases through executive instructions.

#### Forest Cover in India

- 637. SHRI HANNAN MOLLAH: Will the Minister of ENVIRONMENT & FOREST be pleased to state:
- (a) the reason why there is only 14 percent of forest cover as against a desirable 33 percent in the country; and
- (b) which are the areas State-wise most effected by such inadequate forest cover?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) Acute biotic pressure on forest resources and diversion of forest land to non-forestry uses have resulted in lower forest cover than envisaged in the National Forest Policy of 1952.

(b) The National Remote Sensing Agency has estimated the forest cover as less than 14% of the geographical area during the period 1980-82 in Bihar, Gujarat, Haryana, Jammu & Kashmir, Karnataka, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal and Union Territory of Delhi.

#### Jhum Cultivation

638. SHRI N. TOMBI SINGH: Will the Minister of ENVIRONMENT AND FOREST be pleased to state:

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- (a) the steps taken in the North-Eastern States especially in Manipur to stop the deforestation by the hill population for jhumming and other purposes;
- (b) whether the North-Eastern Council has a role to play in this;
  - (c) if so, details thereof; and
- (d) the quantum and nature of Central assistance given to the States in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) to (c). 9574 Jhumia families have been settled under the schemes implemented by the North-Eastern Council during five year plan periods. These include 1369 families from Manipur. In addition, there are some state sector schemes for settling jhumias and soil conservation.

(d) The Central assistance to the States has been Rs. 428 lakhs for pilot projects for control of jhum, crop husbandry and soil and water conservation.

## World Development Report on Economic development

- 639. DR. B.L. SHAILESH: Will the Minister of FINANCE be pleased to state:
- (a) whether Government have examined the 1987 World development report calling upon both the industrial nations and the developing countries to undertake structural adjustments of their economies;
- (b) whether the above Report has warned the industrial nations of a "serious risk" that their protectionist policies will set back economic development by many years and inflici suttering on some of the poorest people in the world; and

(c) if so, Government's reaction thereto and the strategies which it proposes to adopt to meet the challenge from the more protectionist industrial world?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) In various international fora, India and other developing countries have emphasised the need for a roll back in protectionism against developing countries' exports to the industrial countries. In addition, the Government has been taking various measures to strengthen its balance of payments position through export promotion and import substitution strategies.

#### **Bio-Technology**

640. SHRI C. MADHAV REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that Bio-technology revolution in the West is due to close relationship between the universities and the industry; and
- (b) whether similar relationship exists in this country between ICAR/CSIR/ICMR etc. and the Industry and if not, the reasons thereof and coirective steps proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF OCEAN DEVELOPMENTS, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir.

(b) Indian Council of Agriculture Research (ICAR)/ Council of Scientific and Industrial Research (CSIR)/ Indian Council of Medical Research (ICMR) are having some interaction with the industries for introducing, promoting, and validating technologies and products biotechnology. These agencies and the Department of Biotechnology are making greater efforts to improve interaction with the industries, particularly through seminars, workshops, etc. These interactions will become greater as more progress is being made through indigenous research for development of new products and technologies in the broad areas of environment, industry agriculture, and medicine through emerging new bio-technologies.

## Public Savings

641 SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of PLANNING be pleased to state:

- whether any survey has been conducted regarding the savings made by the public;
- if so, the estimates of such savings during the last three years;
- the main avenues of investment of savings done by the people, the percentage of total savings invested in each avenue and the order of preference

of people for different avenues of investment; and

the investment of savings done by the people in various sectors like postal certificates, nationalised banks, shares and debentures of joint stock companies, immoveable properties, life insurance during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) to (d). Annual estimates of domestic savings of the economy are compiled by the Central Statistical Organisation on the basis of information available in the budget documents of Central and State Governments, annual reports and profit & loss accounts of public sector and private sector enterprises, Reserve Bank of India Reports, and some research studies, etc. The estimates for the year 1985-86 and revised estimates for earlier years were released in January 1987. According to these estimates the savings of the public (household) in various avenues of investment for the last three years along with corresponding percentages and order of preference of the people are given in the statement given below.

# STATEMENT

Ì	Ne	et Savings	of the Pu	blic (Househ	Net Savings of the Public (Household) in Various Avenues of Investment	Avenues c	f Investment			
		Amoun	Amount (Rs crores)	(se.	Percen	Percentage distribution	bution	ŏ	Order of preference	ference
	Item	1983-84 1984-85	1984-85	1985-86	1983-84	1983-84 1984-85	1986-86	1983-84	1983-84 1984-85 1985-86	982-86
	1	2	က	4	5	9	7	8	<b>o</b>	10
<del>-</del>	Physical assets including immovable properties	11768	12401	15382	45.2	40.3	45.1	<b></b>	-	-
6	Deposits with Banks	4197	5133	4336	16.1	16.7	12.7	8	8	8
က်	Provident and Pension Funds	2962	3527	3954	11.4	11.4	11.6	e e	က	ო
4	Postal Saving Certificates	1595	2636	3039	6.1	8.5	6.8	S	S	4
5.	Currency (cash)	2768	2978	2167	10.7	9.7	<b>6.4</b>	4	4	S
œ.	Shares and debentures	1004	1517	1688	9. 8.	4.9	5.0	7	9	9
7.	Life insurance	1290	1408	1647	5.0	4.6	8.8	9	7	7
œ.	Deposits with Post Offices	818	1015	1170	3.2	3.3	3.4	60	æ	œ
တ်	Deposits with other institutions	235	915	957	6.0 ·	3.0	2.8	Ó	G	တ

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	rence	35-86	10	10	•	
	Order of preference	1-85 19(	6	10	•	
	Order	1983-84 1984-85 1985-86		10	i	
in Various Avenues of Investment	bution	1986-86	7	(-) 0.7	100.0	
arious Avenues of Investercentage distribution 983-84 1984-85 1986-8	1984-85	မ	(-) 2.4 (-) 0.7	100.0		
in Various A	Percent	1983-84 1984-85 1986-86	သ	(-) 2.4	100.0	
(blode						
Net Savings of the Public (Household)	(se)	1985-86	4	(-) 225	34115	
of the Pu	Amount (Rs. crores)	1983-84 1984-85 1985-86	က	(-) 731	30799	
et Savings	Amonu	1983-84	. 2		26015	
N		Item	-	10. Purchase of Govt. securities etc. (-) 622 net of advances	11. Total (1 to 10)	

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# Funds Management by Scheduled Banks

642. SHRI P.M. SAYEED: Will the Minister of FINANCE be pleased to state:

- (a) whether fresh instructions have been issued to the scheduled banks to improve their funds management and reduce dependence on market borrowings;
- (b) if so, the details of the advice tendered; and
- (c) the steps taken by the RBI to see that the commercial banks maintain their reserve requirements particularly the cash reserve ratio?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (c). Banks have all along been advised by Reserve Bank of India (RBI) to avoid excessive reliance on money market funds particularly to maintain reserve requirements and to manage their funds properly. Reserve Bank of India in its credit policy announcement made on 31st March, 1987 had reiterated these instructions mentioning that excessive and chronic reliance on money market funds to maintain cash reserve ratio amounts to hazardous cash management and banks should not develop chronic deficit in reserve requirements. R.B.I. have also informed the banks that reserve requirements default cannot be condoned on the grounds of shrinkage of volatile money market funds. These instructions have been further reiterated by R.B.I on 8th May, 1987.

Maintenance of reserve requirements is monitored by R.B.I. through fortnightly returns which are to be submitted by the banks in accordance with the provisions of the Banking Regulation Act, 1949. Compliance with the requirements is verified on the basis of these returns. Compliance with the requirements is also

cross-checked at the periodical inspections conducted by R.B.I.

# Backward and Non-Backward States

643. SHRI S.G. GHOLAP: Will the Minister of PLANNING be pleased to state:

- (a) since when the States have been categorised as backward and non-backward for the purposes of planning;
- (b) the names of the States in each group; and
- (c) which of the States have progressed from backward to non-backward States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) States have not been categorised backward and non-backward for the purposes of planning.

(b) and (c). Do not arise.

# Proposal Regarding Loans to Agriculturists

- 644. SHRI S.G. GHOLAP: Will the Minister of FINANCE be pleased to state:
- (a) whether the Maharashtra Government have sought permission of Union government to their proposal to give loans to agriculturists at the rate of interest of 6 per cent;
- (b) if so, whether the permission has been granted; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (c). In January 1985, the Government of Maharashtra had

referred to Government of India and Reserve Bank of India a proposal to subsidise the interest payable by small cultivators in Maharashtra on the loans availed by them from the cooperative banking system so as to reduce the rate of interest to the small and marginal farmers to 6% p.a. both on short term loans and long term loans. It has been the considered policy of the Government that interest rate structure should not be disturbed in a piecemeal manner and any review in the interest rate structure has to be done on an all India basis with due regard to all sectors. In the circumstances, Government and Reserve Bank of India did not favour the proposals of the Government of Maharashtra.

Recently, the Chairman of Maharashtra State Cooperative Bank had mooted a proposal to grant loans to small borrowers at a concessional rate of interest of 6% with the State Government and the cooperative credit institutions subsidising the interest differential. The National Bank for Agriculture and Rural Development (NABARD) with whom the proposal was discussed by the Chairman of Maharashtra State Cooperative Bank, has not approved the proposal for the reason that the lending institutions are required to maintain a uniform level of interest rates under the multi-agency credit delivery system and the interest subsidy scheme by one agency would vitiate the financial discipline imposed by Reserve Bank of India besides descriminating against borrowers of commercial banks and regional rural banks. NABARD has also felt that the cooperatives which are already working on a slender margin would not be in a position to function on a viable after contributing the subsidy envisaged under the scheme.

# Raids on Residences of Senior Officers

645. SHRIMATI N.P.JHANSI LAKSHMI: DR. T. KALPANA DEVI:

Will the PRIME MINISTER be pleased to state:

- (a) the number of raids for unaccounted wealth carried out on the residences of the senior officers of the Government so far during the year 1987 upto 30 June, 1987.
- (b) the total amount of unaccounted wealth discovered as a result of the raids;and
- (c) the number of cases of disciplinary and legal proceedings that have been started against these Government officers for possessing wealth disproportionate to their known resources of income and also the number of cases which ended in conviction and in acquittal separately?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (a) During the period 1.1.87 to 30.6.87 42 searches were conducted by the various Branches on the C.B.I on the residential/office premises of Government officers in connection with the investigation of 9 cases registered against them.

(b) Details of the items, both movable/immovable, discovered during the course of the above searches are given below:-

Cash, Bank Balances, Rs. 6.55 lakhs. FDRs. NSCs., Share etc.

Movable assets like Rs.61.72 lakhs. TVs., VCRs., Jewellary & house-holds item etc.

Immovable assest like Rs. 92.83 lakhs. house, flats and land

(c) All the 9, cases registered by the C.B.I are still under investigation and appropriate action will be taken against the officials based on the findings of the C.B.I.

# Setting up of a Customs Office at Hyderabad Airport

646. SHRI V. SOBHANADREESWARA RAO: Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to set up a customs office at Hyderabad airport to facilitate quick customs clearance of large consignments of poultry products, vegetables, etc. exported to Middle East by international flights from Hyderabad;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) and (b). A Customs office already exists at Hyderabad airport, from where all export goods including goods for export to Middle East, are cleared.

(c) Does not arise.

## Lion Population

- 647. PHULRENU GUHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the number of lions in the country both in Zoos and also in the forests;
- (b) whether Lion population in India is facing extinction; and
- (c) if so, the steps taken to increase their population?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI Z.R. ANSARI): (a) 471 lions have been reported in the forests and zoos in India in 1985

- (b) No, Sir.
- (c) Does not arise.

## Wasteland Development

## 648. PROF. NARAIN CHAND PARASHAR: SHRI AMARSINH RATHAWA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the exact area of land reclaimed under wasteland development programme during the years 1985-86, 1986-87 and the targets for the remaining years of the Seventh Five Year Plan; separately for each year for each State; and
- (b) the type of trees that are being planted on wasteland?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) A Statement is given below indicating the area of land reclaimed in 1985-86 for each State.

(b) Broadly the type of trees planted are those that could survive and grow in the local ecological conditions, species that fulfil the needs of the rural community in respect of small timber, fuelwood, fodder and fruit are selected for planting. In general the policy is to plant fast growing indegenous species.

#### STATEMENT

Land Reclaimed by Afforestation

Area in 'OOOHa.

S. No.	State/U.T	Achie	vements	Target
		1985-86	1986-87	1987-88
1. Andi	nra Pradesh	157.80	143.71	180.00

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S. No. State/U.T	Achie	vements	Target
	1985-86	1986-87	1987-88
27. Delhi	1.25	3.15	3.20
28. Goa, Daman, Diu	2.25	3.40	5.00
29. Lakshadweep`	0.0125	0.01	0.015
30. Mizoram	35.00	23.90	36.75
31. Pondicherry	0.55	0.65	0.535
Total:	1514.538	1761.87	2300.00

Some of the States have been reporting only the number of trees planted in lakhs. The area reclaimed in such cases is worked out on notional performance yard-stick at 2000 seedlings per hectare.

#### Interest Rebate on Loans Given to Foreign Exchange Earning Hotels

649. SHRI D.B. PATIL: Will the Minister of FINANCE be pleased to state:

- whether Industrial Development Bank of India (IDBI) and other financial institutions have decided to extend insterest rebate on loans given to foreign exchange earning hotels:
- if so, the extent of interest rebate and original rate of interest;
- how does this rate of interest and rebate thereon compare with rate of interest on loans to agriculturist and small scale industry; and
- the quantum of the rebate of interest given in 1986-87 and estimated quantum for the years 1987-88, 1988-89 and 1989-90?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) to (c). The Industrial Development Bank of India has reported that the scheme of interest rebate on loans has been extended to hotels earning foreign exchange. Under this scheme interest rebate to the extent of 1/5th of the interest payments on rupee loans, provided by the institutions, can be granted subject to fulfilment of prescribed norms regarding foreign exchange earnings. The rate of interest of the institutions for projects depends upon the location of the unit as well as purpose ofloan: the basic lending rate being 11% per annum. The scheme envisages that the floor rate of interest, after allowing interest rebate would not be less than 10% per annum. As far as loans to agriculturists and small scale industry are concerned, these are covered under the priority sector advances of banks for which suitable concessional terms in the norms for security, margin money, etc. have been provided. Rates of interest on term loans for agriculturists and SSI units are given in the Statement given below.

Industrial Development Bank of India has reported that it has not sanctioned any financial assistance to hotel projects after the scheme came into force w.e.f. 24th March, 1987. The quantum of interest rebate, in future years, would depend on the quantum of

assistance to be availed of by new/existing hotels.

#### STATEMENT

Rates of interest on term loans for small scale industry and Agriculture under the priority sector advances of banks

	per cent per annum
Term Loans	

# Small Scale Industry Units in

50 <sup>+</sup>

## (ii) Other areas 13.50

## Agriculture £

(1)	Minor Irrigation land	
• •	development	10.00

#### (ii) Other purposes

(a)	Small Farmers	10.00

- (b) Other farmers 12.50
- (iii) Advances by way of term loans for purchase of equipment based on 10.00 new and renewable sources of energy for agricultural purposes, irrespective of whether the borrower/farmer is "Smalle Farmer" on otherwise

# Bank Credit to Large and Medium Scale Industries

650. SHRI BASUDEB ACHARIA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that seventy percent of the total bank credit given to industrial sector is accounted for by large and medium scale industries; and
- (b) the amount of bank credit given to industrial units which are controlled by big business houses governed by Monopolies and Restrictive Trade Practices Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): (a) Yes, Sir.

(b) The Reserve Bank of India has reported that an amount of Rs. 2425 crores was outstanding against the parties belonging to 20 large industrial houses enjoying limits of Rs. one crore or more from the banking system as on last Friday of December, 1986.

#### Cleaning of Ganga

651. SHRI BANWARI LAL PUROHIT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Government has been drawn to a news item captioned "No Impact of Ganga Plan" as reported in Indian Express on 14th June, 1987; and

These rates are also applicable to the loans to the ultimate borrowers where the loans are routed through PACS/LAMPS/FSS. The rates to be charged by the banks to the PACS/LAMPS/FSS should be lower than the rates to the ultimate borrowers by 1.5 percentage points.

<sup>£</sup>This rate of interest is applicable for new units set up in backward areas. For expansion/diversification of existing small scale units, the rate of 13.50% should be applied.

(b) the reaction of Government thereto in this regard and further steps Government propose to take to purify Ganga?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI Z.R. ANSARI): (a) Yes, Sir.

(b) The Government does not agree with the view expressed in the news item that no progress has been made. On the contrary, work is in progress on 29 schemes sanctioned so far at Varanasi at a total estimated cost of Rs. 37.92 crores. The ghat pumping stations have been made operational and are working satisfactorily. Interception and diversion schemes have made good progress. Out of three sewage treatment plants, 2 are under construction. The construction of Sulabh Sauchalayas along the river front as also other important parts in the city have been undertaken. Integrated development of the Raighat, protection of slopes along the river front and extension of steps have also been taken up. Special arrangements have been made to monitor the progress of work. Extensive arrangements have also been made for monitoring water quality in a number of points along the river front to assess the present situation and evaluate the impact of the Ganga Action Plan schemes on river quality.

[Translation]

#### **Ecological Balance**

652. SHRI JAGDISH AWASTHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to State:

- (a) the recommendations made in the Brundtland Report on maintaining ecological balance which was presented recently in a conference on Environment held in Delhi;
- (b) whether Government propose to take steps in pursuance of the recommendations made in the report; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) to (c), The main recommendations made in the report of The World Commission on Environment and Development are:-

- Environmental problems should be dealt with a broader perspective that encompasses the factors underlying world poverty and international inequality.
- 2. There is need for sustainable global development.
- The environmental agencies should be given more power to cope with the effects of unsustainable development.
- The environmental concerns should be taken into account at the planning stage itself.
- 5. The International agencies concerned with development lending, trade regulation, agricultural development, etc. should take the environmental effects of their work into account.
- 6. There is a growing need for effective international co-operation to manage ecological and economic interdependence.
- 7. The 'Population Policy' of countries, apart from limiting the numbers must improve human potential to manage environmental resources.
- 8. Most developing nations need more effective incentive systems to encourage production, especially of food crops. The Industrial nations on the other hand, must reduce the unfair competition in this regard. Integrated rural development coupled with land reforms will substantially help provide Food Security.

- The problem to disappearing species 9. and threatened eco-systems should be given high priority on political agenda as a major economic and resource issue.
- 10. Reformation of forest revenue system and concession terms should be taken up to promote more efficient, long term forest resource use and to curtail deforestation.
- 11. Less Energy-intensive policies must be the cutting edge of the national energy strategies for sustainable development. In the field of nuclear energy the highest priority should be accorded to research development on environmentally sound solution to the problem of nuclear wastes as well as a means of increasing the safety of nuclear energy. The low energy path should be the future goal of Ithe world. The wood poor nations must organise their agricultural sectors to produce large amounts of wood and other plants.
- 12. The anti-pollution technology is costeffective in terms of health prosperity and environmental damage avoided. This may be puersed by all governments.
- 13. Transnational corporations have a special responsibility to smooth the path of industrialisation in the nations in which they operate.
- 14. There is an urgent need for tighter control over the export of hazardous industrial and agricultural chemicals. Present controls over dumping of hazardous wastes should be tightened.
- 15. Government need to develop explicit settlements strategies to guide the process of urbanisation, taking the pressure off the largest urban centres and building up smaller towns and cities, more closely integrating them with their rural hinter lands.

- 16. The UN Environment Programme (UNEP) should be strengthened as the principal source on environmental data, assessment and reporting and the principal advocate and agent for change and international co-operation on critical environment and natural resource protection issues.
- 17. Governments, individually and collectively, have the principal responsibility to identify, assess, and report on risks of irreversible damage to natural systems and threats to the survival, security, and well being of the World Community: UNEP's Earthwatch programme should be the centre of leadership in the U.N. system on risk assessment.
- 18. The international convensions dealing with transfrontier pollution should adhere to the following key principles:
- (a) Responsibility of every state not to harm the health and environment of other states:
- (b) liability for any damage caused by trans-frontier pollution, and
- (c) Equal right of access to remedial measures by all concerned parties.
- 19. In the context of managing 'global' commons' (Oceans, Outer-space, Antarctica), nations should protect the Antartica environment. The international community should seek to design and implement a space regime to ensure that space remains a peaceful environment. The Oceans must be protected from pollution.
- 20. There should be tighter control over the protection and testing of various of weapons of mass types destruction-nuclear and non-nuclear.

The Governemt has taken the following steps with reference to the points made by the World Commission:

- 1. The concept of sustainable development is integrated by the government in the Five Year Plans.
- 2. An Integrated Ministry of Environment, Forests and Wildlife was created in September, 1985. It is charged with responsibility of implementing various environmental laws and with co-ordination of activities pertaining to protection of environment. The government has adequate power to deal with the effects of unsustainable development.
- The environmental concerns are taken into account by each ministry of the government at the planning stage itself.
- 4. The Government is seeking the cooperation of International and bilateral lending agencies to help protect the environment. India has also been constantly pointing out the responsibilities of developed countries towards developing countries.
- 5. The 'Family Welfare' and 'Food Production' programmes of the government are implemented successfully. Today the country has sufficient reserves of food and the growth rate of population is coming down.
- 6. A National Wastlands Development Board was created in 1985 to fulfil the fuelwood and fodder needs of the people. The Forest (Conservation) Act is being implemented strictly to protect the forests.
- 7. The Government have taken up several conservation measures to preserve floral and faunal resources.
- 8. Effective steps are taken to promote non-renewable sources of energy. Safety aspects in generation of nuclear energy are fully taken into account.

- For pollution control at source, environmental standards have been notified for several industries, operations and processes and are being implemented through Central and State Pollution Control Boards.
- 10. A National Wildlife action plan is lunder implementation to protect wildlife.
- 11. A programme on research, education and training is being implemented by the Government in collaboration with Universities, research and development institutions and non-government organisations.
- 12. India is a consultative party to the Antarctica treaty.
- 13. The Government is helping in mobilising resources for housing sector. It provides funds to financing institutions such as Housing and Urban Development Corporation. The environmental improvement of slums (EIS) programme is continued during the Seventh Plan.
- 14. For balanced distribution of urban population, a scheme of integrated development of small and medium towns is implemented during the Seventh Plan.
- 15. On-going centrally sponsored schemes of Soil Conservation in the river valley projects and integrated water-shed management in catchments of flood prone rivers are under execution.
- 16. Drought Prone Area Programme (DPAP) of government was started in 1973-74. This programme is still continuing. A desert development programme (DDP) is under implementation with the objectives of controlling desertification in identified desert and semi-desert areas.

[English]

## Shortage of coin

- 653. SHRI SHANTARAM NAIK: Will the Minister of FINANCE be pleased to state:
- (a) whether Government have overcome the problem of coin shortage in the country;
- (b) the latest position with the availability of coins;
- (c) steps taken by the Government to overcome the coin shortage;
- (d) whether Government propose to further modernise the mints; and
  - (e) if so, the details thereoff?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE JANARDHANA POOJARY): (a) to (c). Government has taken various steps to increase production and availability of coins. These include introduction of an incentive scheme in the Mints for achieving higher production, increase in the working hours of the Mints, starting a second shift in the Calcutta Mint, replacement of old coining presses by modern high speed coining presses, instatllation of additional coining presses, import of coins and coin blanks, streamlining of the distribution system of coins, opening of more small coin depots and currency chests in even the remoter areas of the country etc. As a result of these steps, there has been considerable improvement in the availability of coins in the country and the shortage situation has greatly eased.

(d) and (e). With a view to modernise the Mints, a public sector consultancy firm was engaged to prepare a report. The report submitted by them is presently under the consideration of the Government.

# Pre-EmptivePurchase of Immovable Properties

- 654. SHRI M. RAGHUMA REDDY: Will the Minister of FINANCE be pleased to state;
- (a) whether Government have made a number of pre-emptive purchases of immovable properties in four major cities; and
  - (b) if so, the latest city-wise details?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI JANARDHANA POOJARY: (a) Yes, Sir.

(b) The total number of properties (in Madras, Delhi, Bombay and Calcutta) ordered to be purchased under Chapter XXC of the Income Tax Act, 1961 is 106 till date.

A detailed statement in this regard is being laid on the Table of the House. [Placed in Library see No. LT-457387]

#### Shortage of Coin

655. SHRI SHANTI DHARIWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether there is shortage of small coins in the country and particularly in Rajasthan;
- (b) if so, the number and names of the districts in Rajasthan which are having scarcity of small coins; and
- (c) the steps being taken to improve the position and arrange the supply of small coins?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Information received from Reserve Bank of India indicates that the shortage position of small coins through out the country, including Rajasthan has eased considerably.

- (c) The important steps taken are:
- (i) Increase in production of indigenous coins.
- (ii) Distribution of coins through special counters at the branches of the Public Sector Banks.
- (iii) Expansion of small coins depot net work to cove the entire country including the more remote areas.
- (iv) Augmented/speedy supply of coins to deficit areas as well as important railway stations on trunk routes.
- (v) Import of coins in the denominations of Re.1, 50 paise and 25 paise.
- (vi) Close monitoring/review of coin distribution.

# Writing off of Loans In Rajasthan

656. SHRI SHANTI DHARIWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether Government of Rajasthan have approached the Union Government to issue direction to the nationalised and other banks in that State either write off or waive the loan amount against the scheduled castes and adivasis in the State;
  - (b) if so, the details thereof;
- (c) the number of adivasis and scheduled castes in Rajasthan likely to be benefited as a result thereof; and
- (d) the time by which Government propose to issue such directions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The Reserve Bank of India has reported that no proposal to write off or waive the loan amount against SC/ST has been received by them from the State Government of Rajasthan.

(b) to (d). Do not arise.

# Self Employment Programme for Urban Poor

657. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state

- (a) the number of beneficiaries, Statevise, during 1986-87 of the Self Employment Programme for Urban Poor;
- (b) the total credit sanctioned and disbursed during 1986-87 and its bread-up, State-wise;
- (c) the break-up of beneficiaries and the total amount sanctioned and disbursed, trade or profession-wise; and
- (d) the number of applications received and rejected. State-wise during 1986-87?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). The information is being collected and will be laid on the Table of Ithe House, to the extent possible.

# Credit Flow to Minority Concentration Districts

658. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

- (a) whether the credit flow by the banking system to the minorities in 40 minority concentration districts is being monitored, district-wise, bank-wise or as a whole:
- (b) the names of the lead banks in each selected district;
- (c) whether each bank has designated an official to monitor the flow at the district level;
- (d) whether each bank has designated an officer in the central office to monitor

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the flow in its branches in the selected districts:

- (e) whether the monitoring is being done on a quarterly basis; and
- (f) if so, whether the reports for the last two quarters show any appreciable increase in the flow?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The Reserve Bank of India has informed that flow of bank credit to Minorities in the 40 identified districts is being monitored by District Consultative Committees which is district level forum for ensuring Participation of banks in providing credit support to various target groups including minority communities.

- (b) A list showing the names of the Lead Banks in 40 identified districts is given below in the statement.
- (c) and (d). Lead Banks in each of the 40 identified districts has been advised by RBI to designate one Officer to look after the problems regarding credit flow to Minority Communities. All Public Sector Banks have also been advised to set up special cells for monitoring the flow of credit to Minority Communities.
- (e) and (f). The RBI has informed that it has only recently advised the banks to furnish data in respect of priority sector advances granted to minority communities on a half yearly basis.

# STATEMENT List Showing the Names of the Lead Banks in the Identified 40 Districts

STATES	DISTRICTS	LEAD BANKS
Uttar Pradesh	<ol> <li>Rampur</li> <li>Bijnor</li> <li>Moradabad</li> <li>Saharanpur</li> <li>Muzaffarnagar</li> <li>Meerut</li> <li>Bahraich</li> <li>Gonda</li> <li>Gaziabad</li> <li>Pilibhit</li> <li>Deoria</li> <li>Barabanki</li> <li>Basti</li> </ol>	Bank of Baroda Punjab National Bank Syndicate Bank Punjab National Bank do Syndicate Bank Allahabad Bankdo Syndicte Bank Bank of Baroda Central Bank of India Bank of India State Bank of India
West Bengal	14. Murshidaba 15. Malda 16. West Dinajpur 17. Birbhum 18. Nadin 19. 24 parganas(South) 24 Parganas(North) 20. Coach-Bihar 21. Howrah	United Bank of Indiadodo UCO Bank United Bank of Indiado Allahabad Bank Central Bank of India UCO Bank
Kerala	22. Mallappura 23. Kozikhode	Canara Bank do

1	2	3
	24. Cannanor 25. Palghat 26. Wyanad	Syndicate Bank Canara Bank do
Bihar	27. Purnea 28. Katihar 29. Darbhanga 30. Bida	Central Bank of Indiadodo State Bank of India
Karnataka	31. Gulbarga 32. Bijapur	State Bank of India Syndicate Bank
Maharashtra	33. Greater Bombay 34. Aurangabad	Bank of Maharashtrado
Andhra Pradesh	35. Hyderaba 36. Kurnool	Andhra Bank Syndicate Bank
Haryana	37. Gurgaon	Syndicate Bank
Madhya Pradesh	38. Bhopal	Bank of India
Rajasthan	39. Jaisalmer	State Bank of Bikaner and Jaipur
Gujarat	40. Kutch	Dena Bank

#### Cleaning of Ganga River

659. DR. G. VIJAYA RAMA RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the progress made in cleaning of Ganga river along Varanasi;
- (b) whether there is a proposal to create a special police patrol to maintain pollution free Ganges along Varanasi;
- (c) the annual expenditure likely to be involved in maintaining the police squad; and
- (d) whether similar police patrol squads will be created along other river fronts:

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Out of

- a total of 34 schemes identified for taking up in Varanasi under Ganga Action Plan at an estimated cost of Rs. 45.77 crores, till 30 June, 1987, 29 schemes at a cost of Rs. 37.92 crores have been sanctioned. An amount of Rs. 9.24 crores have been released for execution of these schemes till 30th June, 1987. Two schemes at a cost of Rs. 1.06 crores have been completed.
- (b) The river front in Varanasi is extensively used and certain practices such as defecation along the bank, throwing of construction debris and wastes, dumping of animal carcasses, blocking the flow of water along the ghats by indiscriminate mooring of boats etc. have been reported. Local voluntary organisations have been trying to persuade people to refrain from such practices. To supplement their efforts, the U.P. Government formulated a scheme to

increase the mobility of the local police to move along the river front as a squad and help prevent the throwing of waste material into the river. The squad will also help the municipal authorities in removing animal carcasses and dead bodies floating in the river and arrange for their proper disposal. The scheme which has been sanctioned at an estimated cost of Rs. 27 lakhs is principally for the procurement of boats and communication equipment.

- (c) The police personnel is being provided by the State Government from its own resources.
- (d) The West Bengal Government has submitted a proposal for improving the mobility of the Calcutta River Traffic Police to control river pollution.

## Study Group on Taxation of Expenditure

660. SHRIMATI BASAVARAJESWARI: SHRI H.N. NANJE GOWDA: SHRI G.S. BASAVARAJU: PROF. NARAIN CHAND PARASHAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether the study group on Taxation of Expenditure has submitted its final report;
- (b) if so, the main recommendations made by the Study Group; and
- (c) by what time, the Government propose to examine these points and the action proposed in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) In their Final Report, the Study Group has concluded that whereas restructuring the direct tax system on the basis of expenditure tax principle would be advantageous, introduction of expenditure tax proper would create insurmountable administrative problems and cause great hardship to average taxpayers. The Study Group has, therefore, recommended that the income-tax structure be retained and the expenditure tax principle may be introduced therein to the extent possible subject to the requirements of revenue. Regarding the existing schemes of incentives built into the Income-tax Act, 1961, the Group has made the following various recommendations:

- (i) The scheme of tax incentives for savings should be such that it encourages and rewards only net savings as for as possible, that is to say, if an investment or deposit (saving) is exempt, the disinvestment or withdrawal must be brought under charge.
- (ii) If deduction is allowed for making an investment, then the income from the same investment should not also be exempt.
- (iii) Savings flowing into private sector should be extended concessional treatment to a creator extent so that there is greater competition between investment of savings to public sector and the private sector; leading to a higher degree of efficiency.
- (c) The recommendation of the Study Group to devise a scheme of incentives based on the net saving principle has already accepted by been Government. On this principle, the National Savings Scheme has been notified. A new section 80 CCA has been incorporated in the Income-tax Act, 1961 which provides for tax incentive for the net saving made under this scheme. The other recommendations made by the Study Group are being examined and any change if considered necessary will be made in due course.

# Plan to Handle Emergences in Nuclear Power Plants

661. SMT. BASAVARAJESWARI: SHRI H.N. NANJE GOWDA: SHRI G.S. BASAVARAJU:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have for the first time prepared a plan to handle emergencies arising out of accidents in any of its nuclear power plants; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) and (b). There are comprehensive and detailed plans at each station to cope with situations arising out of a reactor accident. These plans contain details of the emergency action to be taken both within the plant (on-site) and in the public (off-site) domain.

11.09 hrs.

MOTION RE SUSPENSION OF MEMBER

[English]

MR. SPEAKER: Shri Bhagat.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to move:

"That Shri Ajoy Biswas, Member, Lok Sabha, be suspended from the service of the House for misbehaviour quite unbecoming of a Member on the floor of the House on Tuesday, the 28th July, 1987, for the rest of the session."

(Interruptions)

SHRI V. SOBHANADREESWARA RAO (Vijaywada):
Sir, I am on a point of order....

(Interruptions)

MR. SPEAKER: For the knowledge of hon. members, I have got a written letter from Shri Ajoy Biswas. I will like to read it to the House...

#### (Interruptions)

SHRI INDRAJIT GUPTA(Basirhat): You should not have allowed the hon. Minister to move his motion, before you read out his letter.

(Interruptions)

MR. SPEAKER: Please sit down

PROF. MADHU DANDAVATE (Rajapur): Courtesy demands that he also should have waited till you read the letter.

(Interruptions)

MR. SPEAKER: This is his letter:

"During the sitting of the House today, you are aware that there was considerable commotion in the House and hon. members from both sides were agitated...

(Interruptions)

MR. SPEAKER: Let me finish.

"During the said period, on the spur of the moment, I took away from the hands of Shri K.C. Pant, hon. Minister of Defence, some papers which he was holding in his hand.

I am sincerely sorry that such an incident happened. I can assure you that there was no.....

(Interruptions)

MR. SPEAKER: Please Let me finish.

"I can assure you that there was no premeditation on my part.

I have the highest respect for the hon. House and the hon. members thereof and I express my sincere regret for the incident that took place in the House."

(Interruptions)

MR. SPEAKER: Look here, I have not finished yet. Please sit down.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, in the highest traditions of parliamentary life, the motion moved by.....(*Interruptions*)

MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: You please sit down.

[Translation]

Wasnikji, please sit down. In the Parliamentary procedure and parliament......

(Interruptions)

[English]

MR.SPEAKER: Order please. I would like to point this out. Just now, Prof. Madhu Dandavate mentioned about highest parliamentary traditions. I respect that and I appeal to all of you to respect those high traditions.

(Interruptions)

[Translation]

MR. SPEAKER: There is a difference byween what one says and what one does.

[English]

I will like you all not to say something and then do someting different. We should bridge the gulf between 'saying' and 'doing'. And that is what it is.

(Interruptions)

[Translation]

MR. SPEAKER: Why don't you listen to me? What is troubling you? I want to say one thing that you should understand and do it like that. To err is human but there is nothing greater than forgiveness.

(Interruptions)

[Translation]

MR. SPEAKER: Muttemwarji, please listen to me; I know, you will do according to your own will. My writ is not going to run but I can simply request. Even then if it happens, then there is no use of forgiving or doing anything.

(Interruptions)

MR. SPEAKER: I want to ask, why do you interrupt? Why don't you realise that what the people will say? Why don't you think what for we have come here. You are free to speak but fifty people stand up at a time. I will be able to run this House only when you behave properly. Otherwise it is not essential for me to run the house like that.

[English]

I will close.

[Translation.]

I will close my both ears and eyes. I cannot tolerate Ithis unruly behaviour.

[English]

It is very bad, it reflects on all of us. It reflects on the democratic institutions of

this great country. it does not behave us. That is what I appeal to you.

(Interruptions)

MR. SPEAKER: Why should you do it?

[Translation]

If I have my own way, I can express regret at once on behalf of Ajayji. If you don't agree, it is your sweet will.

[English]

I will allow neither your dictatorship nor their dictatorship. I am not going to bow down to any pressure, whatsoever..

[Translation]

It is upto you, I cannot do it

[English]

SHRI H.K.L. BHAGAT: We have the highest respect for your feelings and sentiments. But unfortunately, the behaviour is unprecedentedly bad. That is why I insist that the Motion should be put.

(Interruptions)

PROF. MADHU DANDAVATE: I would like to remind you what they did in 1977. They held the House to ransom for two months.

(Interruptions)

[Translation]

MR. SPEAKER: I can allow one or two persons, but first of all there should be decorum in the House.

[ English]

SHRI T. BASHEER (Chirayinki): The same thing had happened in the Kerala

Assembly where one Member was suspended and also in the West Bengal Assembly.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, we share your sentiments, but we want to point out to you that yesterday, when myself and Inderjit Gupta were sitting in our seats, some hon. Members brought certain papers and banged them on our table. We did not say anything. (Interruptions)

Sir, did you see yesterday, when two Members came here and banged the papers on my table? Did you see that? Did you see that yesterday, when two of the ruling party members came to our table, and banged the papers here?

(Interruptions)

[ Translation ]

MR. SPEAKER: I have been listening you to always. (Interruptions)

[ English]

Unruly behaviour I have always condemned. (Interruptions)

PROF. MADHU DANDAVATE: The Minister of Parliamentary Affairs did not object to it then. We did not take those Members seriously-Members who banged the table with the papers. (Interruptions)

SHRI T. BASHEER: What have you done in West Bengal and Kerala?

[ Translation ]

MR. SPEAKER: That I have heard. Have you to say something else.

[ English]

SHRI T. BASHEER: For the same thing, in the Kerala Assembly your leader moved that motion...(Interruptions)

PROF. MADHU DANDAVATE: Two members from the Treasury benches came to our table. Did you object to that? Was their explanation asked for?

MR. SPEAKER: I always object to such unruly behaviour by anybody. I do not differentiate between this side and thatwhosoever is involved, it is bad. Now I have to put it to vote.

SHRI SAIFUDDIN CHOWDHARY (Katwa): Under what rule? Sir, what is your reaction? Why don't you speak about the Treasury benches who banged the tables here with papers? Why don't you listen to us?

PROF. MADHU DANDAVATE: When they did it yesterday, we did not object. They came here... I(nterruptions)

[Translation]

MR. SPEAKER: May I put it to the vote?.....(Interruptions)

[English]

I have no other option. (Interruptions)

SHRI SAIFUDDIN CHOWDHARY: Before you put it, we have to say something. You can allow us one by one.

SHRI SOMNATH CHATTERJEE , Bolpur): What was the motion? We could not hear it here.

#### [ Translation]

MR. SPEAKER: There is a motion from the ruling party that Ajay Bisws be Suspended from the House of the whole. term for creating disorder.

[ English]

SHRI SOMNATH CHATTERJEE: Supension for how long?

[ Translation]

MR. SPEAKER: There is a Motion from the ruling party that he may be suspended from the House for the rest of the present session.

[ English]

PROF. MADHU DANDAVATE: I have given a notice to you, of an amendment, after Mr. Bhagat moved his motion.

SHRI BASUDEB ACHARIA (Bankura): I want to make a submission, Sir.

[Translation]

MR. SPEAKER: Yes, what is the submission?

[English]

SHRI T. BASHEER: Let the House decide.

SHRI BASUDEB ACHARIA: This is most unprecedented. In spite of the regret expressed by the hon. Member, he is being suspended.

(Interruptions)

MR. SPEAKER: Not all I cannot do it.

SHRI BASUDEB ACHARIA: Sir, you have expressed your sentiments also. He should have responded to those sentiments.

SHRI T. BASHEER: What happened in West Bengal?

SHRI A. CHARLES (Trivandrum): In Kerala, what happened?

SHRI H.K.L. BHAGAT: Sir, you will agree that it was a very unprecedented thing. You should take disciplinary action against him.

PROF. MADHU DANDAVATE: With your permission, Sir,.....(Interruptions)

MR. SPEAKER: Order Please.

[Translation]

I will do it I will give time to you also.

[English]

I will give you time. (Interruptions)

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, fully appreciate the sentiments that you have expressed about preserving the dignity of the House.

[Interruptiopns]

Please allow us to have our say.

[Interruptiopns]

Please bring the House to order

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down. I am calling the minister.

[English]

After him I will call you. Mr. T. Basheer, I will just call you.

SHRI T. BASHEER: I think this is not a debatable point.

(Interruptions)

MR. SPEAKER: I will call upon you.

(Interruptions)

[Translation]

MR. SPEAKER: I will call both the sides and discuss it, don't worry.

[English]

SHRI T. BASHEER: I do not want to speak. I think this is not a debatable point.

The House is supreme. Let the House decide. The Minister has already moved the motion. (Interruptions)

[Translation]

MR. SPEAKER: I will call you. I will allow you. Mr. Saifuddin, don't be angry.

[English]

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I want to say a word. (Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar): You have already allowed Prof. Madhu Dandavate.

PROF. MADHU DANDAVATE: With your permission I was allowed to speak. Kindly restrain the Minister from speaking. (Interruptions)

[Translation]

MR. SPEAKER: Please wait for two minutes only. Please stop it.

[English]

I will just call you.

(Interruptions)

PROF. MADHU DANDAVATE: Mr. Speaker, we welcome the sentiments that you have expressed ......

(Interruptions)

[Translation]

MR. SPEAKER: Please wait, Sit down. Do not interrupt.

(Interruptions)

MR. SPEAKER: I will allow you.

[English]

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, we welcome the sentiments

that you have expressed about the maintenance of the dignity of the House. Let me make it explicitly clear, as my colleague, Mr. Biswas himself had very clearly said in his letter....(Interruptions)

## [Translation]

MR. SPEAKER: It would be better, if you could kindly resume your seat.

(Interruptions)

MR. SPEAKER: Please wait.

[English]

I will allow you ample time.

(Interruptions)

PROF. MADHU DANDAVATE: In this House, we never speak whatever is approved by them; we speak according to our conscience and conviction. (Interruptions) Even if 400 people shout, they cannot drown my voice, let it be made clear. (Interruptions) Can you lend your ears to me?

MR. SPEAKER: I always lend them.

(Interruptions)

PROF. MADHU DANDAVATE: Are you listening to me or to Prof .Tewary? (Interruptions)

[Translation]

MR. SPEAKER: Mr. Tewary, if you please sit down and wait for two minutes, I will call you also.

[English]

I will not allow you; I will allow you but not like this.

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down and wait for two minutes, I will call you also.

[English]

PROF. MADHU DANDAVATE: Sir, every time I have to begin from the beginning.

Mr. Speaker, I welcome the sentiments that you have expressed about the dignity of the House. Just as there are certain standards and norms about the dignity of the House, there are certain conventions even when dignity is violated. Sir, in the heat of the moment there are cases, when, in the last few years .... (Interruptions)

MR. SPEAKER: Mr. Purushothaman, please sit down.

(Interruptions)

PROF. MADHU DANDAVATE: If I have said anything unparliamentary kindly put it out of record.

(Interruptions)

MR. SPEAKER: Please sit down.

PROF. MADHU DANDAVATE: There are certain traditions of the dignity of the House. In certain moments of heat and storm if some incident takes place and also even the dignity of the House is violated and in that event also, there are certain traditions and conventions of the House. There are occasions, so many, when some members got up from here and went to the Podium of the Speaker in Lok Sabha and got hold of the microphone. The Opposition did not justify it. The concerned Member expressed his regrets and apology and after that the Speaker himself has said that in the heat of the moment the Member has acted like that. But I would like you to ..... (Interruptions) I will give you any number of instances, not (Prof. Madhu Dandavate)

one. Yesterday, you may remember that, two Members of the ruling party came with photo copies of *Blitz* and came to Shri Indrajit Gupta and me.....(Interruptions)

MR. SPEAKER: I will allow you also.

PROF. MADHU DANDAVATE: They came to our table. [Interruptiopns]. Not only snatching the paper is bad---I also do not approve of what my colleague has done by snatching the paper from the hands of the hon. Minister---but even if the same treatment is given to us,......

THE MINISTER OF DEFENCE (SHRI K.C. PANT): Sir, may I ask him a question? When Prof. Dandavate says that he does not also approve of somebody snatching the paper and destroying it, is he putting those two incidents at par, the two Members coming and giving a paper to Shri Indrajit Gupta and Mr. Biswas snatching the paper from my hands? What do you mean by 'also' (Interruptions)

PROF. MADHU DANDAVATE: I do not want to compare. In a small or bigger degree the dignity of the House is violated. I only want to request the House through you, that the dignity of the House lies in the fact that if the Member has expressed his categorical regret for what he has done and assured that it will not happen again, the dignity of the House demands that we should close the matter and therefore I demand that the Resolution should be withdrawn.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Mr. Speaker, I wish I could agree to the suggestion of Prof. Dandavate.

SHRI S. JAIPAL REDDY: Do agree.

SHRI BHAGWAT JGA AZAD: Please listen. Or, if you do not listen, then the same thing will continue.

(Interruptions)

[Translation]

MR. SPEAKER; Choubeyji, please sit down, you have because old now, you should not be agitated.

[English]

SHRI BHAGWAT JHA AZAD: I wish I could agree with Prof. Dandavate. The example given of the podium---yes, that happened in this House, not once, I remember but twice. Since 1952, Sir, when I have been in this parliament, barring two times, never was such outrageous behaviour displayed by members.

(Interruptions)

PROF. MADHU DANDAVATE: On the question of Kanti Desai issue they held the House to ransom for over two months....(Interruptions)

SHRI BHAGWAT JHA AZAD: I would like to put a question to the hon. Members. Do they want to plead for the acceptance of this apology or do they want to threaten us to accept this?

PROF. MADHU DANDAVATE: No.

SHRI BHAGWAT JHA AZAD: Then please stop this behaviour.

PROF. MADHU DANDAVATE: I used the words 'appeal to the House."

SHRI BHAGWAT JHA AZAD: Then I would request the hon. Members to hear us what we have also to say. We are not going to be cowed down by this threat to accept their apology--what I want to say is that Prof. Dandavate complimented you and expressed his sentiments in support of that. I also support that. You also complimented him....

MR. SPEAKER: I also compliment you,

SHRI BHAGWAT JHA AZAD : Quoting a line "Aho Roopam Aho Dhwanayam". I am

reminded of this compliment. But, sir, I am also reminded.. (Interruptions)

[Translation]

MR. SPEAKER; You please sit down.

[English]

SHRI BHAGWAT JHA AZAD: I am reminded of Dr. Jekyll and Mr. Hyde who was keeping all sentiments of good things during the day and doing just the reverse in the night. We have a professor who talks of democratic principles and democratic institutions but himself hundred times breaks that tradition. What happened to his sentiments yesterday when you were pleading.....(Interruptions)

[Translation]

MR. SPEAKER: Let him speak, what are you doing?

[English]

SHRI BHAGWAT JHA AZAD: We did not like to propose this extreme punishment, but in the light of the rising......(Interruptions) Yes, Prime Minister is our leader. We are not like you who do not care for their leader....(Interruptions) Therefore, in the light of growing violence, I mean verbal violence bordering on physical as shown yesterday, i think, there must be an exemplary punishment for the Member, as was done in Kerala and West Bengal Assemblies. Therefore, Sir, we are not inclined to agree to this suggestion. Let the motion be put to the vote of the House.

PROF. K.K. TEWARY (Buxar): What happened yesterday is really shameful and the whole nation is watching us and our wanton behaviour in this House. This sovereign House which represents the will of the people of India, is being taken so lightly and all norms and principles are being violated. What is more important

than this is that an organised attempt and this we must....(Interruptions) There is an organised attempt to obstruct the proceedings of Parliament and to show to the people that this institution cannot be allowed to Iconduct the proceddings. I say that this outrageous behaviour of the Members was not on the spur of the moment. What is happening outside Parliament? Concocted charges, manipulated charges are being bandied around in the country and the same dis-inormation is sought to be discussed in this House.

Sir, what we are saying is that till you agree to Itheir suggestion...(Interruptions)

[Translation]

MR. SPEAKER: If you interrupt, there will be disorder.

(Interruptions)

PROF. K. K. TEWARY: They will not allow the proceedings or the House to be conducted peacefully. Therefore, I plead that the behaviour of the Member was part of that obstructive tactics. Therefore, I plead, as my senior colleague said, Sir, that when prof. Dandavate talks of democracy here, we need not have a lecture from Dandavate Ji on democracy....(Interruptions).

[Translation]

MR. SPEAKER: Why are you interrupting?

[English]

Please sit down. I have not given you the floor. Now sit down please.

PROF. K.K. TEWARY: Sir, Mr. Dandavate should not forget that when he brought a revolver in the House in the last parliament, the Seventh lok Sabha, it was not an act which was done at the spur of the moment. It was a very well thought out plan....(Interruptions) that he brought a

(Prof. K K. Tewary)

revolver land brandished that revolver in the House. We remember the role of Mr. Dandavate....(Interruptions).

#### [Translation]

MR. SPEAKER: Please sit down. Why are you talking? Please sit down. let me do my Job.

(Interruptions)

## [English]

PROF. K.K. TEWARY: Therefore, Sir, what we plead is, in order to protect the prestige, preserve the prestige of Parliament, in order to preserve the sovereignty of this House, and in order to implore the faith of people that parliamentary democracy will sustain in the country, we must award an exemplary punishment to this arring man.

SHRI DINESH GOSWAMI (Guwahati): Mr. Speaker, Sir, what I am submitting is not to compel the Members of the ruling party, I am making my submissions for the purpose of record. It will be upto the ruling party to accept it or not to accept it. I want to make it very clear that I do not approve of the action of Mr. Ajoy Biswas yesterday. It was unfortunate. But the question remains what should be the punishment. Sir, if you look, my friends have referred to Kerala Assembly and West Bengal Assembly. I do not think this Parliament should look to Kerala Assembly and the West Bengal Assembly. Let this Parliament look to the House of Commons for guidance....(Interruptions)

#### [Translation]

MR. SPEAKER: For all purposes and not for only this one, that you note it.

(Interruptions)

[English]

SHRI DINESH GOSWAMI: In the House of Commons, whenever a Member has expressed his apology... (Interruptions)

#### [Translation]

AN HON. MEMBER: Hon'ble Member is only wasting the time of this House.

MR. SPEAKER: You sit patiently. Whatever I am doing, I am doing rightly.

(Interruptions)

[English]

SHRI DINESH GOSWAMI: Sir, in the House of Commons there have been occasions when there have been physical assaults. Even then, when the Member has expressed his regret.. [Interruptiopns]

PROF. K.K. TEWARY: Sir, on a point of order....(Interruptions)

MR. SPEAKER: No point of order...(Interruptions)

[Translation]

MR. SPEAKER: Tewaryji, please sit down.

(Interruptions)

[English]

MR. SPEAKER: Please take your seat....(Interruptions)

[Translation]

MR. SPEAKER: Prof. Saheb, please resume your seat. (Interruptions)

[English]

MR. SPEAKER: No, I am not allowing you....(Interruptions)

MR. SPEAKER: Please. I am not allowing you, Sir.....

MR. SPEAKER: What is he doing? You cannot take the House for a ride.

SHRI DINESH GOSWAMI: Sir, may I point out that the House has always been indulgent if a Member has expressed apology, particularly when the view has come from the hon. Speaker that such apology should be accepted. But by rejecting it, the House will be casting reflection on the sentiments expressed by the Chair (Interruptions). Therefore, my submission is that in view of the apology, no action should be taken, though we disapprove of the action of Mr. Ajoy Biswas.

SHRI VASANT SATHE: Sir, all I would like to add to what my hon. colleague Shri Bhagwat Jha Azad has said....(Interruptions).

[Translation]

MR. SPEAKER: I allowed you. Fiirst of all I allowed you.

(Interruptions)

MR. SPEAKER: I will allow you.

(Interruptions)

MR. SPEAKER: I have allowed one. I can't allow all.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: Sir, it is not a party matter.

MR. SPEAKER: No, it is not a party matter.

[Translation]

I can not allow all.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: I am not going to challenge your authority. They are challenging your authority and sentiments, I am not going to do that.

MR. SPEAKER: No, you are doing it the same way...

(Interruptions)

[Translation]

SHRI SAIFUDDIN CHOWDHARY: Sir, you will have to call me....(Interruptions)...

[Engish]

SHRI SOMNATH CHATTERJEE: Where is the leader of the House? A Member is being treated in this manner.

(Interruptions)

SHRI VASANT SATHE: When hon. Prof. Madhu Dandavate and some of his colleagues were on the Treasury Benches, this House can never forget the incident particularly the one where for the so-called breach of privilege of Fourth Lok Sabha an elected Member and ex-Prime Minister of this House was not only condemned without...

(Interruptions)

PROF. MADHU DANDAVATE: No regret was expressed.

(Interruptions)

SHRI VASANT SATHE: But they also get perturbed...(Interruptions)

No guilt was proved and even then, just because they had the majority, they expelled the Member from the House.

PROF. MADHU DANDAVATE: Did Mrs. Gandhi Express regret?

(Interruptions)

SHRI VASANT SATHE: She did not because she had not committed any crime. What regret could she have made?

SHRI SAIFUDDIN CHOWDHARY: Do lyou understand the meaning of regret?

SHRI VASANT SATHE: I know.

PROF. MADHU DANDAVATE: She had tampered with the proceedings of the Lok Sabha.

SHRI VASANT SATHE: No. (Interruptions)

Actually Shri Shankaranand was the member of the Privileges Committee. It was shown that there was...(Interruptions)

PROF. MADHU DANDAVATE: He sent a note.

(Interruptions)

SHRI VASANT SATHE: The question to-day is, if we want to maintain the dignity and decorum of this House.....

[Translation]

MR. SPEAKER: It does not seem so.

[English]

SHRI VASANT SATHE: Mistake can always be made. But a deliberate mischief cannot be forgiven. If you forgive a mischief there will be no end to mischief and, therefore, mischief must be firmly put down. And in our magnanimity we are saying....(Interruptions)

We are here on behalf of the people. We are here elected by the people. We know what the view of the people is. My request to you is, since mischief was

deliberately, brazenly committed-a man goes to the Minister, and snatches the papers, tears them and throws them---ls it called a mistake. It is a deliberate mischief. If you really want to restore decorum and dignity of this House, mischief must be put down and that is why the Resolution-for the entire Session, the man must be suspended.

(Interruptions)

SHRI C.MADHAV REDDI (Adilabad): It is very unfortunate that inspite of expressing unconditional regrets the Motion has come before us. I suggest before you put the Motion to vote, you kindly adjourn the House for some time...

SOME HON. MEMBERS: No.

SHRI C. MADHAV REDDI: You talk to the leaders in the Chamber and then take a decision...(Interruptions)

[Translation]

SHRI NARAYAN CHOUBEY (Midnapur): Why you are worried now?

[English]

SHRI C. MADHAV REDDI: Teaching a lesson to the Opposition-that the objective of the Government? Because there is a verbal violence as he said and he wants to teach us a lesson, then I can tell him that he is not going to be the only member. Every member of the Opposition has to be expelled by this House before the end of the Session.

(Interruptions)

SHRI H.K.L. BHAGAT: With profound respect and apology to Prof. Madhu Dandavate, Shri Dinesh Goswami, other members and also my affection for Shri Ajoy Biswas, I wish to say with greatest humility that what is being said now, I may be excused for using a strong word 'it is shedding crocodile tears'.

SHRI NARAYAN CHOUBEY: As you do always (Interruptions)

SHRI H.K.L.BHAGAT: It is shedding crocodile tears. (Interruptions).

Sir, firstly, no action i as been taken against the Members who went willfully to the well of the House. Your authority was defied. Again it is shedding crocodile tears. Your authority has been defied by these very hon. Members. Some of them who are speaking now have defied your authority. What respect they have for you. for your sentiments and authority? We know that. They are shedding crocodile tears. Secondly, Sir, as I said this whole Thing is unprecedented. (Interruptions) Why do they not join us in condemning his action? If they do not condemn his action, nothing we can do for him. So, Sir, I feel that you will be doing a disservice if you do not take action against the Member as suggested by me. Therefore, I request that the motion be put to vote.

SOME HON. MEMBERS: No, no.

(Interruptions)

MR. SPEAKER: There is an amendment to the Motion moved by Prof. Madhu Dandavate.

(Interruptions)

MR. SPEAKER: Mr. Venkatesh, you have misbehaved yesterday and again you are misbehaving today. you are exceeding your limit. Please do not do it and this is going to mar the very foundation of democracy in this country.

(Interruptions)

MR. SPEAKER: There is an amendment by Prof. Madhu Dandavate. It reads as follows:

"I give notice of the following amendment to the motion moved by Shri H.K.L. Bhagat regarding the incident in the House on 28-7-1987.

"Delete the reference to suspension of Shri Ajoy Biswas"

and add the following para:-

"In view of the regrets expressed by Shri Ajoy Biswas about his conduct in the House on 28th July 1987, the House considers the matter closed."

Now, Prof. Madhu Dandavate may move his amendment.

PROF. MADHU DANDAVATE: I beg to move:

"In the motion moved by Shri H.K.L. Bhagat regarding the incident in the House on 28-7-1987-

"Delete the reference to suspension of Shri Ajoy Biswas"

and add the following para:

"In view of the regrets expressed by Shri Ajoy Biswas about his conduct in the House on 28th July, 1987, the House considers the matter closed."

I appeal to the Parliamentary Affairs Minister, in all his good sense, to please accept this amendment. It is not threat, but an appeal. Remember that this will set a precedent for the future.

(Interruptions)

MR. SPEAKER: The question is:

"In the motion moved by Shri H.K.L. Bhagat regarding the incident in the House on 20-7-1987-

"Delete the reference to suspension of Shri Ajoy Biswas"

and add the following para:

"In view of the regrets expressed by Shri Ajoy Biswas about his conduct in (Mr. Speaker)

the House on 28th July, 1987, the House considers the matter closed."

Let the lobbies be cleared---

Lobbies have been cleared. I shall now put the amendment to the vote.

#### (Interruptions)

MR. SPEAKER: The position is that Prof. Madhu Dandavate moved an amendment to the motion moved by Shri H.K.L. Bhagat regarding the incident in the House on 28-7-1987. I will put it to the vote of the House now.

## (Interruptions)

SHRI VASANT SATHE: Are you putting first Prof. Madhu Dandavate's amemdment?

MR. SPEAKER: Yes, that is what I am saying, Sir.

#### (Interruptions)

MR SPEAKER: Mr. Vasantji, you did not listen to me. I said that I am putting Prof. Madhu Dandvate's amendment because we have to dispose of the amendment first. Then we have to put the main motion. So, I am putting Prof. Madhu Dandvate's amendment to the vote of the House.

The question is:

"In the motion moved by Shri H.K.L. Bhagat regarding the incident in the House on 28-7-1987-

"Delete the reference to suspension of Shri Ajoy Biswas"

and add the following para:

"In view of the regrets expressed by Shri Ajoy Biswas about his conduct in the House on 28th July 1987, the House considers the matter closed."

The Lok Sabha divided: 12.00 hrs.

Division No.1

#### AYES

Abdul Hamid, Shri Acharia, Shri Basudeb Ahmed, Shri Saifudddin Appalanarasimham, Shri P. Banatwalla, Shri G.M. Barman, Shri Palas Bhandari, Shrimati D.K. Bhattam, Shri Srirama Murty Bhoopathy, Shri G. Biswas, Shri Ajoy \* Buta Singh, S. Chatterjee, Shri Somnath Chinta Mohan, Dr. Chowdhary, Shri Saifuddin Dandavate, Prof. Madhu Das. Shri R.P. Datta, Shri Amal Dora, Shri H.A. Gill, Shri M.S. Goswami, Shri Dinesh Gupta, Shri Indrajit Hannan Mollah, Shri lyer, Shri V.S. Krishna Kakade, Shri Sambhajirao Kalpana Devi, Dr. T. Khan, Shri Mohd. Mahfooz Ali Kinder Lal, Shri Kurup, Shri Suresh Mahata, Shri Chitta Mandal, Shri Sanat Kumar Masudal Hossain, Shri Syed Mishra, Shri Vijay Kumar Mukherjee, Shrimati Geeta Patel, Dr. A.K. Pathak, Shri Ananda Patil, Shri D.B. Penchalliah, Shri P. Raju, Shri Vijaya Kumar Rao, Shri A.J.V.B. Maheswara Rao, Dr. G. Vijaya Rama Rao, Shri Srihari Ratnam, Shri N. Venkata

Reddi, Shri C. Madhav Reddy, Shri B.N.

Reddy, Shri Bezawada Papi

Reddy, Shri C. Janga Reddy, Shri E. Ayyapu

Reddy, Shri K. Ramachandra

Reddy, Shri M. Raghuma Reddy, Shri P. Manik Reddy, Shri S. Jaipal Riyan, Shri Baju Ban

Roy, Dr. Sudhir

Roypradhan, Shri Amar Saha, Shri Ajit Kumar Saha, Shri Gadadhar

Sait, Shrı Ebrahim Sulaiman

Sambu, Shri C.

Shahabuddin, Shri Syed

Swamy, Shri Katuri Narayana

Tanti, Shri Bhadreswar Thomas, Shri Thampan

Tiraky, Shri Piyus Tulsiram, Shri V.

Venkatesh, Dr. V. Yadav, Shri Vijoy Kumar

## NOES

Abbasi, Shri K.J. Abdul Ghafoor, Shri

Adiyodi, Dr. K.G.

Agarwal, Shri Jai Prakash Ahmad, Shri Sarfaraz

Ahmed, Shrimati Abida

Akhtar Hasan, Shri Alkha Ram, Shri

Anand Singh, Shri Anjiah, Shrimati Manemma

Ansari, Shri Z.R. Anthony, Shri Frank Antony, Shri P.A. Arjun Singh, Shri

Arunachalam, Shri M.

Athithan, Shri R. Dhanuskodi Azad, Shri Bhagwat Jha

Baghel, Shri Pratapsinh Bairagi, Shri Balkavi Bairwa, Shri Banwari Lal

Baitha, Shri D.L.

Bajpai, Dr. Rajendra Kumari

Balaraman, Shri L.

Bali, Shrimati Vyjayanthimala

Banerjee, Kumari Mamata

Barman, Shri Palas

Basavarajeswari, Shrimati

Basavaraju, Shri G.S.

Basheer, Shri T.

Bhagat, Shri B.R.

Bhagat, Shri H.K.L.

Bhakta, Shri Manoranjan

Bharat Singh, Shri

Bhardwaj, Shri Parasram

Bhatia, Shri R.L.

Bhosale, Shri Prataprao B.

Bhoye, Shri R.M. Bhoye, Shri S.S. Bhumij, Shri Haren

Bhuria, Shri Dileep Singh

Birbal, Shri

Birendra Singh, Rao

Birinder Singh, Shri

Brahma Dutt, Shri

Budania, Shri Narendra

Bundela, Shri Sujan Singh Chandrasekhar, Shrimati M.

Chandrashekharappa, Shri T.V.

Chandresh Kumari, Shrimati

Charles, Shri A.

Chaturvedi, Shri Naresh Chandra

Chaturvedi, Shrimati Vidyavati

Chaudhary, Shri Manphool Singh

Chaudhry, Shri Kamal

Chavan, Shri Ashok Shankar rao

Chavan, Shrimati Premalabai

\*Choubey, Shri Narayan

Choudhari, Shrimati Usha

Choudhary, Shri Jagannath

Choudhary, Shri Nandlal

Choudhury, Shri A.B.A. Ghani Khan

Dabhi, Shri Ajitsinh

Dalbir Singh, Ch.

Dalbir Singh, Shri

Dalwai, Shri Hussain

Damor, Shri Somjibhai

Das, Shri Anadi Charan

Das, Shri Bipin Pal

Das, Shri Sudarsan

Dennis, Shri N.

Deora, Shri Murli

Dev, Shri Sontosh Mohan

Devarajan, Shri B. Devi. Prof. Chandra Bhanu Dhariwal, Shri Shanti Digal, Shri Radhakanta Dighe, Shri Sharad Digvijay Sinh, Shri Dikshit, Shrimati Sheila Dogra, Shri G.L. Dube, Shri Bhishma Deo Engti, Shri Biren Singh Faleiro, Shri Eduardo Fernandes, Shri Oscar Gadgil, Shri V.N. Gadhvi, Shri B.K. Gaikwad, Shri Udaysingrao Gamit, Shri C.D. Gavit, Shri Mani Karao Hodlya Gehlot, Shri Ashok Gholap, Shri S.G. Ghorpade, Shri M.Y. Ghosal, Shri Debi Ghosh, Shri Bimal Kanti Ghosh, Shri Tarun Kanti Gohil, Shri G.B. Gomango, Shri Giridhar Gopeshwar, Shri Gowda, Shri H.N. Nanje Guha, Dr. Phulrenu Gupta, Shri Janak Raj Gupta, Shrimati Prabhawati Halder, Prof. M.R. Harpal Singh, Shri Jagannath Prasad, Shri Jagathrakshakan, Dr. S. Jaideep Singh, Shri Jain, Shri Nihal Singh Jain Shri Virdhi Chander Jangde, Shri Khelan Ram Jatav, Shri Kammodilal Jayamohan, Shri A. Jeevarathinam, Shri R. Jena, Shri Chintamani Jhikram, Shri M.L. Jitendra Prasada, Shri Jujhar Singh, Shri Kamal Nath, Shri Kamat, Shri Gurudas Kamble, Shri Arvind Tulshiram Kamla Kumari, Kumari Kamson, Prof. Meijinlung Kaul, Shrimati Sheila

Kaushal, Shri Jagan Nath

Keyur Bhushan, Shri Khan, Shri Aslam Sher Khan, Shri Khurshid Alam Khan, Shri Rahim Khan, Shri Zulfiquar Ali Khattri, Shri Nirmal Khirhar, Shri R.S. Kidwai, Shrimati Mohsina Kisku, Shri Prithvi Chand Kolandaivelu, Shri P. Konyak, Shri Chingwang Krishna Kumar, Shri S. Krishna Singh, Shri Kshirsagar, Shrimati Kesharbai Kuchan, Shri Gangadhar S. Kujur, Shri Maurice Kumaramangalam, Shri P.R. Kunjambu, Shri Kunwar Ram, Shri Kuppuswamy, Shri C.K. Kurien, Prof. P.J. Lachchhi Ram, Shri Law, Shri Asutosh Lowang, Shri Wangpha Madhuree Singh, Shrimati Mahabir Prasad, Shri Mahajan, Shri Y.S. Mahalingam, Shri M. Makwana, Shri Narsinh Malik, Shri Dharampal Singh Mallick, Shri Lakshman Malviya, Shri Bapulal Mane, Shri Murlidhar Manorama Singh, Shrimati Manvendra Singh, Shri Mehta, Shri Haroobhai Meira Kumar, Shrimati Mishra, Shri G.S. Mishra, Dr. Prabhat Kumar Mishra, Shri Ram Nagina Mishra, Shri Shripati Mishra, Shri Umakant Misra, Shri Nityananda Modi, Shri Vishnu Mohandas, Shri K. Mohanty, Shri Brajamohan More, Prof. Ramkrishna Mukhopadhyay, Shri Ananda Gopal Murmu, Shri Sidha Lal Murthy, Shri M.V. Chandrashekara Mushran, Shri Ajay Mutternwar, Shri Vilas

Naik, Shri G. Devaraya Naik, Shri Shantaram

Naikar, Shri D.K. Namgyal, Shri P. Narayanan, Shri K.R. Natarajan, Shri K.R.

Nawal Prabhakar, Shrimati Sunderwati

Neekhra, Shri Rameshwar Negi, Shri Chandra Mohan Singh

Netam, Shri Arvind

Odedra, Shri Bharat Kumar Odeyar, Shri Channaiah Oraon, Shrimati Sumati

Pakeer Mohamed, Shri E.S.M.

Pandey, Shri Madan Pandey, Shri Manoj

Panigrahi, Shri Chintamani Panigrahi, Shri Sriballav

Panja, Shri A.K. Pant, Shri K.C.

Panwar, Shri Satyanarayan Parashar, Prof. Narain Chand

Pardhi, Shri Keshaorao Paswan, Shri Ram Bhagat Patel, Shri Ahmed M. Patel, Shri Mohanbhai Patel, Shri Ram Pujan

Patel, Shri U.H.

Pathak, Shri Chandra Kishore Patil, Shri Balasaheb Vikhe

Patil, Shri Prakash V. Patil, Shri Shivraj V. Patil, Shri Veerendra

Patil, Shri Yashwantrao Gadakh

Patnaik, Shrimati Jayanti Pattnaik, Shri Jagannath Pawar, Shri Balasaheb Peruman, Dr. P. Vallal Poojary, Shri Janardhana Potdukhe, Shri Shantaram

Pradhan, Shri K.N.
Pradhani, Shri K.
Puran Chandra, Shri
Purohit, Shri Banwari Lal
Purushothaman, Shri Vakkom

Pushpa Devi, Kumari Qureshi, Shri Aziz

Raghuraj Singh, Chaudhary

Rai, Shri I. Rama Rai, Shri Raj Kumar Raj Karan Singh, Shri Rajeshwaran, Dr. V. Rajhans, Dr. G.S. Ram, Shri Ram Ratan Ram, Shri Ramswaroop Ram Awadh Prasad, Shri

Ram Prakash, Ch. Ram Singh, Shri

Ramachandran, Shri Mullappally

Ramamurthy, Shri K. Rampal Singh, Shri Rana Vir Singh, Shri Ranganath, Shri K.H. Rao, Shri J. Chokka Rao, Shri J. Vengala

Rao, Shri K.S.
Rao, Shri, V.Krishna
Rath, Shri Somnath
Rathod, Shri Uttam
Raut, Shri Bhola
Ravani, Shri Navin
Saha, Shri Gadadhar
Sahi, Shrimati Krishna

Sahu, Shri Shiv Prasad

Sait, Shri Azeez

Sakargaym, Shri Kalicharan

Salahuddin, Shri Sangma, Shri P.A.

Sankhawar, Shri Ashkaran Satyendra Chandra, Shri Sathe, Shri Vasant Scindia, Shri Madhavrao

Sen, Shri Bholanath Sethi, Shri Ananta Prasad

Sethi, Shri P.C.

Shah, Shri Anoopchand

Shailesh, Dr. B.L.

Shaktawat Prof. Nirmala Kumari

Shankarnand, Shri B.
Shanmugam, Shri P
Shanti Devi, Shrimati
Sharma, Shri Chiranji Lal
Sharma, Shri Nand Kishore
Sharma, Shri Nawal Kishore
Sharma, Shri Pratap Bhanu
Shastri, Shri Hari Krishna
Shervani, Shri Saleem I.

Shingda, Shri D.B.

Shivendra Bahadur Singh, Shri

Siddiq, Shri Hafzi Mohd.

Sidnal, Shri S.B.

Singaravadivel, Shri S.

Singh, Shri Chandra Pratap Narain

Singh, Shri K.N.

Singh, Shri Kamla Prasad

Singh, Shri Krishna Pratap

Singh, Shri Lal Vijay Pratap

Singh, Shri N. Tombi

Singh, Shri Santosh Kumar

Sinha, Shri Atish Chandra

Sinha, Shrimati Kishori

Sinha, Shrimati Ram Dulari

Sinha, Shri Satyendra Narayan

Sodi, Shri Mankuram

Solanki, Shri Kalyan Singh

Soren, Shri Harihar

Soundararajan, Shri N.

Sparrow, Shri R.S.

Sreenivasa Prasad, Shri V.

Subburaman, Shri A.G.

Sukh Ram, Shri

Sukhadia, Shrimati Indubala

Sukhbuns Kaur, Shrimati

Sultanpuri, Shri K.D.

Suman, Shri R.P.

Sundararaj, Shri N.

Sunder Singh, Ch.

Surendra Pal Singh, Shri

Suryawanshi, Shri Narsing

Swell, Shri G.G.

Tariq Anwar, Shri

Tewary, Prof. K.K.

Thakkar, Shrimati Usha

Thakur, Shri C.P.

Thambi Durai, Shri M.

Thangaraju, Shri S.

Thara Devi, Kumari D.K.

Thomas, Prof. K.V.

Thorat, Shri Bhausaheb

Thungon, Shri P.K.

Tigga, Shri Simon

Tilakdhari Singh, Shri

Tomar, Shrimati Usha Rani

Timethi Chrimati Chandra

Tripathi, Shrimati Chandra Tripathi, Dr. Chandra Shekhar

Tytler, Shri Jagdish

Vairale, Shri Madhusudan

Vanakar, Shri Punam Chand Mithabhai

Verma, Dr. C.S.

Verma, Shrimati Usha

Vijayaraghavan, Shri V.S.

Vir Sen, Shri

Vyas Shri Girdhari Lal

Wasnik, Shri Mukul

Yadav, Shri R.N.

Yadav, Shri Ram Singh

Yadav, Shri Shyam Lal

Yadava, Shri Bal Ram Singh

Yadava, Shri D.P.

Yashpal Singh, Shri

Yogesh, Shri Yogeshwar Prasad

Zainul Basher, Shri

[English]

MR. SPEAKER: Subject to correction, the result \* of the divisions is:

**AYES**: 66

NOES: 338

The motion was negatived.

12.00 hrs.

MR. SPEAKER: Now, I put the main motion moved by Shri H.K.L. Bhagat.

(Interruptions)

SHRI INDRAJIT GUPTA: Before you proceed to put Mr. Bhagat's motion to vote, may I say something, because you are the custodian of the House, you are the Speaker. You are the person most concerned with the dignity and decorum of the House. A very unfortunate thing happened yesterday. We all agree. But you as the Speaker and custodian, should tell us whether you are not at all satisfied with the unconditional regret expressed by the Member.

AYES: Dr. Datta Samant, S/Shri V. Sobhanadreeswara Rao, D. Narayana Swamy, B.B. Ramaiah, D.N. Reddy, V. Kishore Chandra S. Deo, Shrimati N. P. Jhansi Lakshmi, S/Shri Narayan Choubey, Sode ramaiah, Gopal Krishna Thota, Ramashray Prasad Singh, Prof. Parag Chaliha and Ram Narain Singh.

NOES: S. Buta Singn, S'Shri Kamla Prasad Rawat, Swami Prasad Singh, Lala Ram Ken. Prakesh Chandra, Kinder Lal George Joseph Mundackal and B.B. Ramaiah.

The following Members also recorded their votes:

MR. SPEAKER: I have already said what I could say.

SHRI INDRAJIT GUPTA: If you are satisfied, then why are you allowing....

(Interruptions)

MR. SPEAKER: I have already said what I could say. But I am not supreme over the House.

SHRI INDRAJIT GUPTA: What is your view, I want to know. We are entitled to know your view. (Interruptions)

MR. SPEAKER: You cannot do it now like this. What I have said, I have said. But the House is supreme. I cannot over-ride the wishes of the House.

SHRI INDRAJIT GUPTA: Suspension for the rest of Ithe whole session?

MR. SPEAKER: That is the motion.

PROF. MADHU DANDAVATE: Mr. Speaker, Sir.

MR. SPEAKER: I cannot do anything now. What can I do? I cannot do anything.

The question is .....

PROF. MADHU DANDAVATE: Mr. Speaker, are you satisfied with the conduct of the two Members of the Treasury Benches yesterday? Are you satisfied with it? (Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Here is the situation which is most unfortunate. Nobody is pleased to take this action. But unfortunately the whole Opposition have not condemned the action of the hon. Member. Instead of condemning his action, they are trying to make apologies for all. Therefore, the motion should be put to vote.

#### (Interruptions)

MR. SPEAKER: After the voting process has started, I cannot do anything.

The question is:

"That Shri Ajoy Biswas, Member, Lok Sabha be suspended from the service of the House for misbehaviour quite unbecoming of a Member on the floor of the House on Tuesday, 28th July, 1987 for the rest of the session."

The Lobbies are already cleared.

The question is:

"That Shri Ajoy Biswas, Member Lok Sabha be suspended from the service of the House for misbehaviour quite unbecoming of a Member on the floor of the House on Tuesday, 28th July, 1987 for the rest of the session."

The Lok Sabha divided:

12.04 hrs. Division No. 2

## AYES

Abbasi, Shri K.J. Abdul Ghafoor, Shri Adiyodi, Dr. K.G. Agarwal, Shri Jai Prakash Ahmad, Shri Sarfaraz Alkha Ram, Shri Anand Singh, Shri Anjiah, Shrimati Manamma Ansari, Shri Z.R. Anthony, Shri Frank Antony, Shri P.A. Arjun Singh, Shri Arunachalam, Shri M. Athithan, Shri R. Dhanuskodi Azad, Shri Bhagwat Jha Baghel, Shri Pratapsinh Bairagi, Shri Balkavi Bairwa, Shri Banwari Lal Baitha, Shri D.L. Bajpai, Dr. Rajendra Kumari Balaraman, Shri L. Baneriee, Kumari Mamata Barman, Shri Palas Basavarajeswari, Shrimati Basavaraju, Shri G.S.

287 Motion re. Suspension Basheer, Shri T. Bagat, Shri B.R. Bhagat, Shri H.K.L. Bhakta, Shri Manoranjan Bharat Singh, Shri Bhardwaj, Shri Parasram Bhatia, Shri R.L. Bhosale, Shri Prataprao B. Bhoye, Shri R.M. Bhoye, Shri S.S. Bhumij, Shri Haren Bhuria, Shri Dileep Singh Birbal, Shri Birendra Singh, Rao Birinder Singh, Shri Brahma Dutt, Shri Budania, Shri Narendra Bundela, Shri Sujan Singh Buta Singh, S. Chandrasekhar, Shrimati M. Chandrashekharappa, Shri T.V. Chandresb Kumari, Shrimati Charles, Shri A.

Chaturvedi, Shri Naresh Chandra Chaturvedi, Shrimati Vidyavati Chaudhary, Shri Manphool Singh Chaudhry, Shri Kamal

Chavan, Shri Ashok Shankarrao Chavan, Shrimati Premalabai Choudhari, Shrimati Usha Choudhary, Shri Jagannath Choudhary, Shri nandlal

Choudhury, Shri A.B.A. Ghani Khan

Dabhi, Shri Ajitsinh Dalbir Singh, Ch. Dalbir Singh, Shri Dalwai, Shri Hussain Damor, Shri Somjibhai Das, Shri Anadi Charan Das,. Shri Bipin Pal Das, Shri Sudarsan Dennis, Shri N. Deora, Shri Murli

Dev, Shri Sontosh Mohan

Devarajan, Shri B.

Devi, Prof. Chandra Bhanu

Dhariwal, Shri Shanti Digal, Shri Radhakanta Dighe, Shri Sharad Digvijay Sinh. Shri Dikshit, Shrimati Sheila Dogra, Shri G.L.

Dube, Shri Bhishma Deo Engti, Shri Biren Singh Faleiro, Shri Eduardo Fernandes, Shri Oscar Gadgil, Shri V.N. Gadhvi, Shri B.K.

Gaikwad, Shri Udaysingrao

Gamit, Shri C.D.

Gavit, Shri Manikrao Hodiya

Gehlot, Shri Ashok Gholap, Shri S.G. Ghorpade, Shri M.Y. Ghosal, Shri Debi Ghosh, Shri Bimal Kanti Ghosh, Shri Tarun Kanti

Gohil, Shri G.B.

Gomango, Shri Giridhar

Gopeshwar, Shri Gowda, Shri H.N. Nanje Guha, Dr. Phulrenu Gupta, Shri Janak Raj

Gupta, Shrimati Prabhawati

Halder, Prof. M.R. Jagannath Prasad, Shri Jagathrakshakan, Dr. S. Jaidéep Singh, Shri Jain, Shri Nihal Singh Jangde, Shri Khelan Ram Jatav, Shri Kammodilal Jayamohan, Shri A. Jeevarathinam, Shri R. Jena, Shri Chintamani Jhikram, Shri M.L.

Jitendra Prasada, Shri Jujhar Singh, Shri Kamal Nath, Shri Kamat, Shri Gurudas

Kamble, Shri Arvind Tulshiram

Kamla Kumari, Kumari Kamson, Prof. Meijinlung Kaul, Shrimati Sheila Kaushal, Shri Jagan Nath Ken, Shri Lala Ram

Keyur Bhushan, Shri Khan, Shri Aslam Sher Khan, Shri Khurshid Alam

Khan, Shri Rahim Khan, Shri Zulfiquar Ali Khattri, Shri Nirmal Khirhar, Shri R.S.

Kidwai, Shrimati Mohsina Kisku, Shri Prithvi Chand Konyak, Shri Chingwang Krishna Kumar, Shri S. Krishna Singh, Shri

Kshirsagar, Shrimati Kesharbai Kuchan, Shri Gangadhar S.

Kujur, Shri Maurice

Kumaramangalam, Shri P.R.

Kunjambu, Shri

Kuppuswamy, Shri C.K.

Kurien, Prof. P.J. Lachchhi Ram, Shri Lal Duhoma, Shri Law, Shri Asutosh Lowang, Shri Wangpha Madhuree Singh, Shrimati Mahabir Prasad, Shri

Mahajan, Shri Y.S. Makwana, Shri Narsinh Malik, Shri Dharampal Singh

Mallick, Shri Lakshman Malviya, Shri Bapulal Mane, Shri Murlidhar Manorama Singh, Shrimati

Manvendra Singh, Shri Mehta. Shri Haroobhai Meira Kumar, Shrimati Mishra, Shri G.S.

Mishra, Dr. Prabhat Kumar Mishra, Shri Ram Nagina Mishra, Shri Umakant Modi. Shri Vishnu Mohandas, Shri K.

Mohanty, Shri Brajamohan More, Prof. Ramkrishna

Mukhopadhyay, Shri Ananda Gopal

Murmu, Shri Sidha Lal

Murthy, Shri M.V. Chandrashekara

Mushran, Shri Ajay Muttemwar, Shri Vilas Naīk, Shri G. Devaraya Naik, Shri Shantaram Naikar, Shri D.K. Namgyal, Shri P. Narayanan, Shri K.R. Natarajan, Shri K.R.

Nawal Prabhakar, Shrimati Sunderwati

Neekhra, Shri Rameshwar

Negi. Shri Chandra Mohan Singh

Netam, Shri Arvind

Odedra, Shri Bharat Kumar Odeyar, Shri Channaiah

Oraon, Shrimati Sumati

Pakeer Mohamed, Shri E.S.M.

Pandey, Shri Madan Pandey, Shri Manoj

Panigrahi, Shri Chintamani Panigrahi, Shri Sriballav

Panja, Shri A.K. Pant, Shri K.C.

Panwar, Shri Satyanarayan Parashar, Prof. Narain Chand

Pardhi, Shri Keshaorao Paswan, Shri Ram Bhagat Patel, Shri Ahmed M. Patel, Shri Mohanbhai Patel, Shri Ram Pujan

Patel, Shri U.H.

Pathak, Shri Chandra Kishore Patil, Shri Balasaheb Vikhe Patil, Shri Prakash V. Patil, Shri Shivraj V.

Patil, Shri Veerendra

Patil, Shri Yashwantrao Gadakh

Patnaik, Shrimati Jayanti Pawar, Shri Balasaheb Peruman, Dr. P. Vallal Poojary, Shri Janardhana Potdukhe, Shri Shantaram

Pradhan, Shri K.N. Pradhani, Shri K. Puran Chandra, Shri Purohit, Shri Banwari Lal Purushothaman, Shri Vakkom

Pushpa Devi, Kumari Qureshi, Shri Aziz

Reghuraj Singh, Chaudhary

Rai, Shri I. Rama Rai, Shri Raj Kumar Raj Karan Singh, Shri Rajeshwaran, Dr. V. Rajhans, Dr. G.S. Ram, Shri Ram Ratan Ram, Shri Ramswaroop Ram Awadh Prasad, Shri

Ram Prakash, Ch. Ram Samujhawan, Shri

Ram Singh, Shri

Ramachandran, Shri Mullappally

Ramaiah, Shri Sode Ramamurthy, Shri K. Rampal Singh, Shri Rana Vir Singh, Shri Ranganath, Shri K.H. Rao, Shri J. Chokka Rao, Shri J. Vengala Rao, Shri K.S.

Rao, Shri V. K rishna Rath, Shri Somnath Rathod, Shri Uttam

Ratnam, Shri N. Venkata

Raut, Shri Bhola Ravami, Shri Navin Sahu, Shri Shiv Prasad Sait, Shri Azeez

Sakargaym, Shri Kalicharan

Salahuddin, Shri Sangma, Shri P.A.

Sankhawar, Shri Ashkaran Satyendra Chandra, Shri

Sathe, Shri Vasant

Scindia, Shri Madhavrao Sen, Shri Bholanath

Sethi, Shri Ananta Prasad

Sethi, Shri P.C.

Shah, Shri Anoopchand

Shailesh, Dr. B.L.

Shaktawat, Prof. Nirmala Kumari

Shankaranand, Shri B. Shanmugam, Shri P. Sharma, Shri Chiranji Lal Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Sharma, Shri Pratap Bhanu Shastri, Shri Hari Krishna Shervani, Shri Saleem I.

Shingda, Shri D.B.

Shivendra Bahadur Singh, Shri

Siddiq, Shri Hafiz Mohd.

Sidnal. Shri S.B.

Singaravadivel, Shri S.

Singh, Shri Chandra Pratap Narain

Singh, Shri K.N.

Singh, Shri Kamla Prasad

Singh, Shri Krishna Pratap

Singh, Shri Lal Vijay Pratap

Singh, Shri N. Tombi

Singh, Shri Santosh Kumar

Sinha, Shri Atish Chandra

Sinha, Shrimati Kishori

Sinha, Shriamti Ram Dulari

Sinha, Shri Satyendra Narayan

Sodi, Shri Mankuram

Solanki, Shri Kalyan Singh

Soren, Shri Harihar

Soundararajan, Shri N.

Saparrow, Shri R.S.

Sreenivasa Prasad, Shri V.

Subburaman, Shri A.G.

Sukh Ram, Shri

Sukhadia, Shrimati Indubala

Sukhbuns Kaur, Shrimati

Sultanpuri, Shri K,D.

Suman, Shri R.F.

Sundararaj, Shri N.

Surendra Pal Singh, Shri Suryawanshi, Shri Narsing

Swami Prasad Singh, Shri

Swell, Shri G.G.

Tariq Anwar, Shri

Tewary, Prof. K.K.

Thakkar, Shrimati Usha

Thakur, Shri C.P.

Thambi Durai, Shri M.

Thangaraju, Shri S.

Thara Devi, Kumari D.K.

Thomas, Prof. K.V.

Thorat, Shri Bhausaheb

Thungon, Shri P.K.

Tigga, Shri Simon

Tilakdhari Singh, Shri

Tripathi, Shrimati Chandra

Tripathi, Dr. Chandra Shekhar

Tytler, Shri Jagdish

Vairale, Shri Madhusudan

Vanakar, Shri Punam Chand Mithabhai

Verma, Dr. C.S.

Verma, Shrimati Usha

Vijayaraghavan, Shri V.S.

Vir Sen, Shri

Vyas, Shri Girdhari Lal

Wasnik, Shri Mukul

Yadav, Shri R.N.

Yadav, Shri Ram Singh

Yadav, Shri Shyam Lal

Yadava, Shri D.P.

Yogesh, Shri Yogeshwar Prasad

Zainul Basher, Shri

#### NOES

Acharia. Shri Basudeb Appalanarasimham, Shri P.

Banatwalla, Sri G.M.

Barman, Shri Palas

Bhandari, Shrimati D.K.

Bhattam, Shri Srirama Murty

Biswas, Shri Ajoy

Chatterjee, Shri Somnath Choubey, Shri Narayan Chowdhary, Shri Saifuddin Dandavate, Prof. Madhu Das, Shri R.P. Deo, Shri V. Kishore Chandra S. Gill, Shri M.S. Goswami, Shri Dinesh Hannan Mollah, Shri Jhansi Lakshmi, Shrimati N.P. Kakade, Shri Sambhajirao \*Kinder, Lal, Shri Kurup, Shri Suresh Mahata, Shri Chitta Mandal, Shri Sanat Kumar Masudal Hossain, Shri Syed Mishra, Shri Vijay Kumar Mukherjee, Shrimati Geeta Patil, Shri D.B. Raju, Shri Vijaya Kumar Rao, Shri A.J.V.B. Maheswara Rao, Dr. G. Vijaya Rama Rao, Shri Srihari Rao, Shri V. Sobhanadreeswara Reddi, Shri C. Madhav Reddy, Shri C. Janga Reddy, Shri E. Ayyapu Reddy, Shri K. Ramachandra Reddy, Shri S. Jaipal Riyan, Shri Baju Ban Roy, Dr. Sudhir Roypradhan, Shri Amar Sait. Shri Ebrahim Sulaiman Shahabuddin, Shri Syed Swamy, Shri D. Narayana Tanti, Shri Bhadreswar

Tulsiram, Shri V. Yadav, Shri Vijoy Kumar

\* Wrongly voted for NOES

[English]

MR. SPEAKER: Subject to correction, the result \* of the Division is:

**AYES** : 326

NOES: 45
The Motion was Adopted

MR. SPEAKER: Now papers to be laid on the Table. Shri Arjun Singh.

SOME HON. MEMBERS: Sir, what about the privilege motion?

(Interruptions)

12.05 hrs.

PAPERS LAID ON THE TABLE

[English]

Profit and Loss Account and Balancesheet of Department of Communications for 1985-86.

THE MINISTER OF COMMUNICA-TIONS (SHRI ARJUN SINGH): I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1985-86

The following Members also recorded their votes:

\*Wrongly voted for NOES.

AYES: Shrimati Krishna Sahi, Shumati Vijayanthimala Bali, Shrimati Abida Ahmed. Shrimati Shanti Devi, Sarvashree Jagannath pattanaik, Kamaia Prasad Rawat, Nityanand Mishra, Kunwar Ram, Shrimati Usha Rani Tomar, S/Shri Yashpal Singh, Akhtar Hasan, Sripati Mishra, Virdhi Chandar Jain, Ch. Sunder Singh, S/Shri Prakash Chandra, M Mahalingam, Kinder Lal and George Joseph Mundackal.

NOES: Dr. Datta Samant, Sarvashree Amal Datta, Bazawada Papi Reddy, Pius Tiraky, Ajit Kumar Saha, N. Venkata Ratnam, V.S. Krishna Iyer, D.N. Reddy, Dr. T. Kalpana Devi, S/Shri Mohd. Mahfooz Ali Khan, Ram Bahadur Singh, B.N. Reddy, P. Penchalliah, G. Bhoopathy, M. Raghuma Reddy, Thampan Thomas, Katuri Narayana Swamy, Manik Reddy, Dr. chinta Mohan, S/Shree Sode Ramaiah, Gadahar Saha, C. Sambu, Gokul Saikia, H.A. Dora, Gopal Krishna Thota, Ramashray Prasad Singh, Dr. V. Venkatesh, Prof. Parag Chaliha, Shri Saifuddin Ahmed, A.K. Patel and Ram Narain Singh.

(Hindi and English versions). (Placed in Library. See No. LT- 4474/87)

Terrorist and Disruptive Activities (Prevention) ordiancnce, 1987, National Security (Amendment) Ordinance, 1987 and Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 (No. 2 of 1987) Promulgated by the president on the 23rd May, 1987. (Placed in Library. See No. LT-4475\$7)
- (2) The National Security (Amendment) Ordinance, 1987 (No. 3 of 1987) promulgated by the President on the 9th June, 1987. (Placed in Library. See No. LT-4476/87)
- (3) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987 (No. 4 of 1987) promulgated by the President on the 2nd July, 1987. (Placed in Library. See No. LT-4477/87)

Statement giving information as required in USQ No. 8124 dt. 27.4.1987 regarding allotment of residential accommodation to doctors working in ESI Hospitals/Dispensaries.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): I beg to lay a statement giving information as required in Unstarred Question No. 8124 dated 27 April, 1987 by Sarvashri V.S. Krishha iyer and Ram

Pujan Patel, M.Ps regarding allotment of residential accommodation to doctors working in ESI hospitals/dispensaries. (Placed in Library. See No LT- 4491/87).

Central Warehousing Corporation (Amemdment) Rules, 1987, Food Corporation of India (Staff) Ninety Sixth (Amendment) Regulations, 1987 and statement for delay in laying the Annual Report and Audited Accounts of National Cooperations Consumers Federation of India Ltd. for 1985-86.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT):
On behalf of SHRI GHULAM NABI AZAD.
I beg to lay on the Table---

- (1) A copy of the Central Warehousing Corporation (Amendment) Rules, 1987 (Hindi and English versions) published in Noticication No. G.S.R. 498 (E) in Gazette of India dated the 14th May, 1987 under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. (Placed in (Library See No. LT 4478/87)
- (2) A copy of the Food Corporation of India (Staff) Ninety Sixth Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 41/F. No. EP 36 (2)/86 in Gazette of India dated the 21st April, 1987 under sub-Section(s) of section 45 of the Food Corporations Act, 1964. (Placed in Library. See No. LT-4479/87)
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Cooperative Consumers Federation of India Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year. (Placed in Library. See No. LT-4480/87)

Order issued by the President constituting the Ninth Finance Commi-ssion, Central Excise (fourth amendment) Rules, 1987 And Notifications Under Customs Act, 1962. etc. etc

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): I beg to lay on the Table--

- (1) A copy of the Order (Hindi and English versions) dated the 17th June, 1987 issued by the President in pursuance of article 280 of the Constitution, constituting the Ninth Finance Commission, published in Notification No. S.O. 581 (E) in Gazette of India dated the 17th June, 1987. (Placed in Library. See No. LT-4481/87).
- (2) A copy of the Central Excise Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 565 (E) in Gazette of India dated the 11th June, 1987 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. (Placed in Library. See No. LT-4482/87)
- (3) A copy of the Income-tax (Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 684 (E) in Gazette of India dated the 8th July, 1987 under section on 296 of the Income-tax Act, 1961. (Placed in Library. See No. LT-4483/87)
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 476(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to

Notific-ation Nos. 48/84-Customs dated the 1st March, 1984 and 397/86-Customs dated the 29th July, 1986 so as to extend duty concession to CNC systems and parts of CNC systems.

- (ii) G.S.R. 499(E) published in Gazette of India dated the 14th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 158-Customs dated the 2nd April, 1987 so as to change the description of the sponsoring authority.
- (iii) G.S.R. 501 (E) published in Gazette of India dated the 15th May, 1987, together with an explanatory memorandum extending the validity of Notification No. 213/85 Customs dated the 1st July, 1985 upto the 31st March, 1988.
- (iv) G.S.R. 508(E) published in Gazette of India dated the 18th May, 1987 together with an explanatory memorandum extending the validity of Notification No. 251/86-Customs dated the 16th April, 1986 upto the 30th April, 1988.
- (v) G.S.R. 510(E) published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum reducing export duty on coffee from the level of Rupees 330 per quintal to Rupees 170 per quintal.
- (vi) G.S.R.511(E) published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 79-Customs dated the 17th March, 1985 so as to exempt "parts and accessories" of wind operated

- electricity generators and wind operated battery chargers from the whole of the duty of customs.
- (vii) G.S.R. 524(E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum extending the validity Notification No. 356/86-Customs dated the 17th June, 1986 upto 31st May, 1988.
- (viii) G.S.R. 525(E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum extending the validity of Notifications Nos. 2-Customs dated the 1st January, 1979, 255/86 Custom dated the 17th April, 1986 and 480/86-Customes to 482/86-Customs dated the 4th December, 1986 upto the 31st August, 1987.
- (ix) G.S.R. 527(E) published in Gazette of India dated the 25th May, 1987 together with an explanatory memorandum extending the validity of Notification No. 333/86-Customs dated the 3rd June, 1986 upto the 31st May, 1988.
- (x) G.S.R. 545(E) published in Gazette of India dated the 4th june, 1987 together with an explanatory memorandum regarding exemption to stainless steel strips having specification mentioned in the Table annexed to the Notification when importd into India from the basic Customs duty in excess of 60 per cent an Valorem
- (xi) G.S.R. 563(E) published in Gazette of India dated the 11th June, 1987 together with an explanatory memorandum making certain amendments to

- Notification No. 200/82-Customs dated the 25th August, 1982 so as to include double puncture laparoscope also.
- (xii) G.S.R. 593(E) published in Gazette of India dated the 22nd June, 1987 together with an explanatory memorandum making certain amendments to Notification mentioned in the Table annexed to the Notification so as to make certain procedural changes with reference to the fuel efficiency certification/phased manufacturing programme for motor vehicles.
- (xiii) G.S.R. 596(E) published in Gazette of India dated the 22nd June, 1987 making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add four more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
- (xiv) The Baggage (Amendment)
  Rules, 1987 published in Notification No. G.S.R. 599(E) in
  Gazette of India dated the 25th
  June, 1987 together with an
  explanatory memorandum.
- (xv) G.S.R. 607(E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 502/86-Customs and 503/86-Customs dated the 24th December, 1986.
- (xvi) G.S.R. 621(E) published in Gazette of India dated the 1st July, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 74/85-Customs,

75/85-Customs dated the 17th March 1985 and 222/87-Customs dated the 20th May, 1987 so as to extend the time limit for attaining the norms of fuel efficiency for the purposes of the import duty concessions upto the 30th September, 1987.

(xvii) S.O. 636(E) published in Gazette of India dated the 26th June, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or Vice-Versa

[Placed in Library. See No. LT - 4484/87]

- (xviii) G.S.R. 469 (E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 339/85-Customs dated the 21st November, 1985 so as to exempt rags, trimmings, and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Noida Export Processing Zone.
- (xix) G.S.R. 470(E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 340/86-Customs dated the 13th June, 1986 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Cochin Export Processing Zone.
- (xx) G.S.R. 471(E) published in Gazette of India dated the

- 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 263/85-Customs dated the 16th April, 1985 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Madras Export Processing Zone.
- (xxi) G.S.R. 472(E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 262/85-Customs dated the 16th August, 1985 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from payment of duty leviable thereon when cleared from the Falta Export Processing Zone.
- (xxii) G.S.R. 535(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum seeking to grant the facility under Notification No. 331/86-Customs dated the 31st May, 1986 to 38 items listed in the notification used in the manufacture of various export goods during the period beginning 1st June, 1987 and ending 31st May, 1988.
- (xxiii) G.S.R. 552(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 210/82-Customs dated the 10th September, 1982 so as to provide to a special imprest licence holder seeing benefits under Notification No. 210/82-Customs dated the 10th

- September, 1982, the facility of duty free replenishment on the lines available under the Advance Licensing Scheme subject to certain safeguards.
- (xxiv) G.S.R. 600(E) published in Gazette of India dated the 25th June, 1987 making certain amendments to Notification No. 345/85-Customs dated the 2nd December, 1985 so as to withdraw the concessional rate of duty on quartz crystals required for the manufacture of wrist watches.
- (xxv) G.S.R. 601(E) published in Gazette of India dated the 25th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 282-Customs dated the 19th November, 1984, 68-Customs dated the 17th March, 1985, 348-Customs dated the 16th June, 1986 so as to (i) eliminate disputes regarding the scope of the term "computers" and (ii) allow software alongwith the computers.
- (xxvi) G.S.R. 604(E) published in Gazette of India dated the 26th June, 1987 together with an explanatory memorandum extending the validity of Notification No. 522/86-Customs dated the 31st December, 1986 upto the 30th September, 1987.
- (xxvii) G.S.R. 605(E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 52/87-Customs dated the 1st March, 1987 so as to also extend duty concession of 25 per cent ad valorem on Hexene and mixed Octenes along with already specified

- Olefins when imported for manufacture of exoalcohols.
- (xxviii) G.S.R. 612(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 216/85-Customs dated the 3rd July, 1985 so as to enhance the concessional duty from 40 per cent to 45 per cent.
- (xxix) G.S.R. 613(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 209/87-Customs dated the 12th May, so as to omit the entry at S.No. 44.
- (xxx) G.S.R. 629(E) Published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified the rein on importation into India for use inside the gem and jewellary complex in Cochin Export Processing Zone at Cochin for the purpose of being used in connection with the manufacture of export goods.
- (xxxi) G.S.R. 630(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 256/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
- (xxxii) G.S.R. 631(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods

specified the rein on importation into India for use inside the gemand jewellery complex in Noida Export Processing Zone at Ghaznabad for the purpose of being used in connection with the manufacture of export goods.

- (xxxiii) G.S.R. 632(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 258/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
- (xxxiv) G. S.R. 633(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem and jewellery complex in Falta Export Processing Zone at Calcutta for the purpose of being used in connection with the manufacture of export goods.
- (xxxv) G.S.R. 634(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 260/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
- (xxxvi) G.S.R. 635(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem

and jewellery complex in Madras Export Processing Zone at Madras for the purpose of being used in connection with the manufacture of export goods.

(xxxvii) G.S.R. 636(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 262/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.

(Placed in Library. See No. LT-4492/87)

- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:-
- (i) G.S.R. 464(E) published in Gazette of India dated the 8th May, 1987 together with an explanatory memorandum prescribing a concessional rate of excise duty of Rupees 2500 for compressors of specified capacity which are used in automotive airconditioning systems.
- (ii) G.S.R. 502(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum regarding exemption to blanks and sheets of copper and aluminium produced by the Government of India Mint and used in the factory of production in the manufacture of coins from the whole of the duty of excise leviable thereon.
- (iii) G.S.R. 504(E) published in Gazette of India dated the 15 May, 1987 together with an emplanatory memorandum

making certain amendments to Notification No. 431/86-CE dated the 6th October, 1986 so as to extend exemption from excise duty to goods manufactured in shipyards and intended for use in the repair of ocean going vessels.

- (iv) G.S.R. 505(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 184/86CE dated the 1st March, 1986 so as to exempt goods manufactured by National Aeronautical Laboratory for supply to the Ministry of Defence for official purpose.
- (v) G.S.R. 512(E), published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum regarding exemption to prints of cinematograph films purchased by the Directorate of Film Festival in the National Film Development Corporation. Bombay, for the purpose of exhibition in the Festival of India in the U.S.S.R. during 1987 from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 513(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 68/86-CE dated the 10th February, 1986 so as to exempt audio and video recordings which are made from unrecorded materials from the payment of excise duty.
  - (vii) G.S.R. 514(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum making certain amendments to

Notification No. 177/86-CE dated the 1st March, 1986 so as to restrict the Modvat credit in respect of paper and paper board used as inputs to Rupees 800 per tonne or the duty actually paid on the paper, whichever is less.

- (viii) G.S.R. 515(E) published in Gazette of India dated the 20th May, 1987 making certain amendments to Notification No. 62/86-CE dated the 10th February, 1986 so as to extend exemption from excise duty to such parts and accessories.
- (ix) G.S.R. 528(E) published in Gazette of India dated the 25th May, 1987 regarding exemption to compounded rubber in primary form used captivity for manufacture of specified goods for excise duty from the whole of the duty of excise leviable thereon.
- (x) G.S.R. 530(E) published in Gazette of India dated the 27th May, 1987 together with an explanatory memorandum regarding exemption to bicycle pumps and parts of bicycle pumps from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 539(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 253/76-CE dated the 25th September, 1976 so as to extend excise duty exemption on bensene and toluene used for flushing of tank wagons or tank trucks within a refinery or within any bonded installation subject to certain conditions.
- (xii) G.S.R.540 (E) published in Gazette of India dated the

1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 258/82-CE dated the 8th November, 1982 so as to clarify that the exemption therein will also apply to goods falling under heading No. 63.01 of the Central Excise Tariff.

- (xiii) G.S.R. 541(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 65/87-CE dated the 1st March, 1987 so as to exempt strips of jute made from duty paid jute fabrics and intended for supply to the Indian Army.
- (xiv) G.S.R. 547(E) published in Gazette of India dated the 15th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 185/83-CE dated the 2nd July, 1983 so as to continue concessional rate of excise duty or 10 per cent on Polyvinyl Alcohol manufactured from duty-paid Vinyl Acetate Monomer till the 30th September, 1987.
- (xv) G.S.R. 548(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum regarding exemption to sago from the whole of the duty of excise leviable thereon.
- (xvi) G.S.R. 549(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 34/86-CE dated the 10th February, 1986 so as to exempt instant tea which is

exported without any further conditions.

- (xvii) G.S.R. 550 (E) published in Gazette of India dated the 15th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 43/86-CE dated the 10th February, 1986 so as to exempt paper and paper board used in the manufacutre of Low Density Polyethylene coated paper or paper board to be used for packaging of milk.
- (xviii) G.S.R. 558(E) published in Gazette of India dated the 8th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 193/86-CE dated the 11th March, 1986 so as to clarify that the concessional rates of excise duty for packaged tea specified therein will not be available if in respect of loose tea used in the manufacture thereof.
- (xix) G.S.R. 561(E) published in Gazette of India dated the 10th June, 1987 making certain amendments to Notification No. 59/86-CE dated the 10th February, 1986 so as to fully exempt parts of metal containers.
- (xx) G.S.R. 562(E) published in Gazette of India dated the 10th June, 1987 together with an explanatory memorandum regarding exemption to parts of main battle tanks from the whole of the duty of excise leviable the reon.
- (xxi) G.S.R. 585(E) published in Gazette of India dated the 19th June, 1987 together with an explanatory memorandum provi-

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- ding for a concessional rate of excise duty of Rupees 1400 per tonne on goods obtained from breaking up of ships, boats and other floating structures manufacture in India.
- (iixx) G.S.R. 586(E) published in Gazette of India dated the 19th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE dated the 1st March, 1986.
- G.S.R. 587(E) published in (XXIII) Gazette of India dated the 18th June, 1987 together with an explanatory memorandum regarding exemption to methane generated in the effluent treatment systems from the whole of the duty of excise leviable thereon.
- (xxiv) G.S.R. 627(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum seeking to prescribe an effective rate of additional excise duty in lieu of sales tax of Rupees 2 per Kg. on unprocessed tyre cord fabrics of polyesters.
- G.S.R. 628(E) published in (xxv) Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 223/82-CE dated the 11th October, 1982 so as to align it with the new Central Excise Tariff. (Placed in Library. See No. LT-4485/87)
- (xxvi) G.S.R. 594(E) published in Gazette of India dated the 22nd June, 1987 together with an explanatory memorandum making certain amendments to

- Notification Nos. 462/86-CE dated the 9th December, 1986 and 469086-CE dated the 24th December, 1986 so as to make certain procedural changes with reference to the fuel efficiency certification for motor vehicles.
- (xxvii) G.S.R. 615(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum extending the validity Notification No. 463/86-CE dated the 9th December, 1986 upto the 30th September, 1987.
- (xxviii) G.S.R. 646(E) published in Gazette of India dated the 1987 together with July, an explanatory memorandum making certain amendments to Notification No. 108/86-CE dated the 27th February, 1986 so as to exempt roasted coffee seeds from the whole of the duty of excise leviable thereon. (Placed in Library. See No. LT-4493/87)
- A copy of Notification No. G.S.R. (6) 503 (E) (Hindi and English versions) published in Gazette of India dated the 15th May, 1987 regarding exemption to members of the delegations who attended the Conference of Foreign Ministers of South Asian Assosiation for Regional Cooperation countries held at New Delhi in June, 1987 from the payment of foreign travel tax in respect of their international journey of anyplace outside India at the close of the said Conference under section 41 of the finance Act, 1979. (Placed in Library. See No. LT-4494/87)
- A copy each of the following **(7)** Notifications (Hindi and English

- versions) issued under section 17A of the General Insurance Business (Nationalisation)Act, 1972:-
- (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1987 published in Notification No. S.O. 441(E) in Gazette of India dated the 27th April,1987.
- (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1987 published in Notification No. S.O. 442(E) in Gazette of India dated the 27th April, 1987. Placed in Library. See No. LT-4495-87)
- (8) A copy of the Life Insurance Corporation of India (Regulation of Superannuation) Rules, 1987, (Hindi and English versions) published in Notification No. G.S.R. 507(E) in Gazette of India dated the 15th May, 1987 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. (Placed in Library. See No. LT-4496/87)
- (9) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 21st March, 1987 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973. (Placed in Library. See No. LT-4497/87)
- (10) A copy of the Securities Contracts (Regulations) Amend-

- ment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 666(E) in Gazette of India dated the 20th July, 1987 under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
  (Placed in Library. See No. LT-
- (Placed in Library. See No. LT-4498/87)
- (11) A copy of the Punjab Contingency Fund (Amendment) Ordinance 1987 (No. 1 of 1987) (Hindi and English versions) promulgated by the Governor of Punjab on 18th June, 1987 under article 213(2) (a) of the Constitution read with clause (c) (iv) of the proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab. (Placed in Library. See No. LT-4499/87)
- (12) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies) (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
- (i) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
  (Placed in Library. SeeNo. LT-4500/87)
- (ii) Reoprt on the working and activities of the United Bank of India for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.

  (Placed in Library. See No LT-4501/87)

- (iii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon. (Placed in Library. See No LT-4502/87)
- Report on the working and (iv) activities of the punjab and Sind Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Reprot thereon. (Placed in Library. See No. LT-4503/87)
- (v) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon. (Placed in Library. See No. LT-4504/87)

## Notification under Atomic Energy Act 1962 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-LOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELO-PMENT, ATOMIC ENERGY, ELECTRO-NICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table--

- A copy of the Atomic Energy (1) (Safe Disposal of Radioactive Wastes) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 125 in Gazette of India dated the 28th February, 1987 under subsection (4) of section 30 of the Atomic Energy Act, 1962.
- A statement (Hindi and English (2) versions) showing reasons for delay in laying the notification

mentioned at (1) above. (Placed in Library. See No. LT-4505/87)

Calcium carbide Rules 1987. Notification under Monopolies and Restrictive Trade Practices (Amendment) 1986 Act, and Monopolies and Restrictive Trade Practices Act, 1969 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELO-PMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table--

- (1) A copy of the CalciumCarbide Rules, 1987 (Hindi and English published versions) Notification No. G.S.R. 105(E) in Gazette of India dated the 20th February, 1987 under subsection (4) of section 29 of the Petroleum Act, 1934. (Placed in Library. See No. LT-448/87)
- A copy of Notification No. S.O. (2) 541(E). (Hindi and English versions) published in Gazette of India dated the 1st June, 1987 appointing the 1st June, 1987 as the date on which the Monopolies and Restrictive Trade Practices (Amendment) Act, 1986 shall come into force and issued under sub-section(2) of section 1 of the said Act. (Placed in Library. See x No. LT-

4487/87)

A copy of the Monopolies and (3) Restrictive Trade Practices (Recognition of Consumers' Association) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 534(E) in Gazette of India dated the 1st June, 1987 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. (Placed in Library. See No. LT-4488/87)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Ac., 1956:-
  - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1983-84.
  - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, For the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned in (4) above. (Placed in Library. See No. LT-4489/87)

Notifications containing Amendment to Resolution No. 27(21) EO/86 (CG) and order regarding deduction of commuted portion of Pension from Pension of ICS members of Indian Administrative Service etc etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table--

(i) A copy of Notification No. 6(35)-E.O./87(ACC) (Hindi and English versions) published in Gazette of India dated the 25th June, 1987 containing amendment to Resolution No. 27(21)-EO/86(CC) published in Gazette of India dated the 3rd March, 1987.

- (Placed in Library. See No. LT-4506/87)
- (2) A copy of Notification No.G.S.R.
  488 (Hindi and English versions)
  published in Gazette of India
  dated the 27th June, 1987 containing Order regarding deduction
  of commuted portion of pension
  from pension of ICS members of
  Indian Administrative Service.
  (Placed in Library. See No. LT4507/87)
- (3) A copy of Notification No. S.O. 512(E) (Hindi and English versions) published in Gazette of India dated the 22nd May,1987 regarding revision of pension of Indian Civil Service members of the Indian Administrative Service with affect from 1st January, 1986. (Placed in Library. See No. LT- 4508/87)
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
  - (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1987 published in Notification No. G.S.R. 329 in Gazette of India dated the 9th May, 1987.
  - (ii) The Indian Police Service (Pay)
    Amendment Rules, 1987
    published in Notification No.
    G.S.R. 388 in Gazette of India
    dated the 23rd May, 1987.
  - (iii) The All India Services (Leave)
    Amendment Rules, 1987
    published in Notification No.
    G.S.R. 406 in Gazette of India
    dated the 30th May, 1987.
  - (iv) The Indian Forest Services (Fixation of Cadre Strength).

Second Amendment Regulations, 1987 published in Notification No. 407 in Gazette of India dated the 30th May, 1987.

- (v) The Indian Forest Services (Pay)
  Third Amendment Rules, 1987
  published in Notification No.
  G.S.R. 408 in Gazette of India
  dated the 30th May, 1987.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulation, 1987 published in Notification No. G.S.R. 470 in Gazette of India dated the 20th June, 1987.
- (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1987 published in Notification No. G.S.R. 471 in Gazette of India dated the 20th June, 1987.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1987 published in Notification No. G.S.R 409 in Gazette of India dated the 27th June, 1987.
- (ix) The Indian police Service(Pay)
  Fifth Amendment Rules, 1987
  published in Notification No.
  G.S.R. 490 in Gazette of India
  dated the 27th June, 1987.
- (x) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1987 published in Notification No. G.S.R. 522(E) in Gazette of India dated the 22nd May, 1987. (Placed in Library. See No. LT-4509/87)

Review on the working of and Annual Report of Bengal Immunity Ltd. Calcutta for 1985-86.

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table a copy

each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1985-86.
- (2) Annual Report of the Bengal Immunity Limited Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Placed in Library. See No. LT 4486/87

Statements showing action taken by Government on various assurance, promises and undertakings given by the Minister during various sessions of Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Various sessions of Lok Sabha:-

## Seventh Lok sabha

- (1) Statement No. XX-Fourteenth Session, 1984. (Placed in Library. See No. LT-4511/87) Eighth Lok Sabha
- (2) Statement No. XVI-Second Session, 1985. (Placed in Library. See No. LT-4512/87)
- (3) Statement No. XII-Third Session, 1985. (Placed in Library. See No. LT-4513/87)
- (4) Statement No. XII-Fourth Session, 1985. (Placed in Library. See No. LT-4514/87)

- (5) Statement No. IX-Fifth Session, 1985. (Placed in Library. See No. LT-4515/87)
- (6) Statement No. VI-Sixth Session, 1986. (Placed in Library. See No. LT-4516/87)
- (7) Statement No. IV-Seventh Session, 1986. (Placed in Library. See No LT-4517/87)
- (8) Statement No. III-Eighth Session, 1987. (Placed in Library. See No. LT-4518/87)

#### 12.06 hrs.

#### **ASSENT TO BILLS**

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following six Bills passed by the Houses of Parliament during the first part of the current session and ascented to since a report was last made to the House on the 3rd April, 1987:-

- (1) The Appropriation (No. 3) Bill, 1987
- (2) The Jute Packeging Materials (Compulsory use in Packing Commodities) Bill, 1987
- (3) The Finance Bill, 1987
- (4) The Khadi and Village Industries Commission (Amendment) Bill, 1987
- (5) The Labour Welfare Fund Laws (Amendment) Bill, 1987
- (6) The Goa, Daman and Diu Reorganisation Bill, 1987
- 2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the first part of the

current session and assented to since a reprot was last made to the House on the 3rd April, 1987:-

- (1) The Merchant Shipping (Amendment) Bill, 1987
- (2) The Mental Health Bill, 1987
- (3) The Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987
- (4) The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1987
- (5) The Constitution (Fifty-sixth Amendment) Bill, 1987
- (6) The State of Arunachal Pradesh (Amendment) Bill, 1987
- (7) The Factories (Amendment) Bill, 1987

12.6 1/2 hrs.

PAY COMMITTEE ON SCALES OF PAY OF THE OFFICERS AND STAFF OF RAJYA SABHA AND LOK SABHA SECRETARIATS.

## First Report

[English]

SECRETARY-GENERAL: I beg to lay on the Table of the House a copy of the First Report (Hindi and English versions) on scales of pay (alongwith other connected documents) of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the officers and staff of the Rajya Sabha and Lok Sabha Secretariats.

#### BUSINESS ADVISORY COMMITTEE

[English]

## Thirty-eighth Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFA-IRS (SHRIMATI SHEILA DIKSHIT): I beg to present the thirty-Eighth Report of the Business Advisory Committee.

# COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

## Thirty-seventh Report

[English]

SHRI M. THAMBI DURAI (Dharmapuri):I beg to present the Thirty Seventh Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

12.07 hrs.

#### **RESIGNATION BY MEMBER**

[English]

MR. SPEAKER: I have to inform the House that I received a letter dated 17th July from Shri Amitabh Bachchan an elected Member from Allahabad constituency of Uttar Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from 23rd July, 1987.

# INTRODUCTION OF MINISTER

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT):

I have pleasure in introducing to you and through you to the House, My colleague Shri M.L. Fotedar, Cabinet Minister for Steel and Mines.

12.7 1/2 hrs.

MOTION RE A PPOINTMENTSOF A JOINT COMMITTEE TO ENQUIRE INTO THE ISSUES ARISING FROM THE REPORT OF SWEDISH NATIONAL AUDIT BUREAU ON THE BOFORS CONTRACT.

[English]

MR. SPEAKER: Shri Pant.
THE MINISTER OF DEFENCE
SHRI K.C. PANT: I beg to move:

"That a joint Committee of both the Houses consisting of 21 members, 14 from Lok Sabha and 7 from Rajya Sabha, be elected in accordance with the system of proportional representation by means of the single transferable vote and the voting at such election shall be by secret ballot, to enquire into the following issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract:

- (i) to inquire into and establish the identity of the persons/ agencies/firms who received payments of the following amounts:
  - (a) SEK 170-250 million;
  - (b) SEK 29.5 million; and
  - (c) SEK 2.5 million;

from M/s. Bofors in connection with their contract to supply 155 mm Howitzer guns and associated equipments to India (as referred to in the Report of the Swedish National Audit

Bureau, received by the Government of India on June, 4.1987)

- (ii) to inquire into and determine the Indian laws, rules and regulations which were violated by the concerned persons/agencies/ firms by receiving the payments referred to in (i) above;
- (iii) to make suitable recommendations, based on the findings on (i) and (ii) above.
- 2. That the Joint Committee shall make a report to this house by the last day of the first week of the next Session of Parliament.
- 3. That the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make.

4. That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

(Interruptions)

MR. SPEAKER: I feel it my sad duty to say that I find that democracy is being trampled. I cannot run the House in order. So, I adjourn the House for the whole of the day so that the Members may have a reflection on what they are trying to do here.

We will meet tomorrow at 11 O'clock.

## 12.08 hours

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July, 30 1987 /sravana 8, 1909 (Saka).